LOK SABHA DEBATES (English Version)

Tenth Session (Thirteenth Lok Sabha)



Gazettes & Debotos Unit Parliament Lebornel Poling Room North Leo Brock Ct

(Vol. XXVII contains Nos. 11 to 21)

LOK SABHA SECRETARIAT NEW DELHI

Price Rs. 50.00

EDITORIAL BOARD

G.C. Malhotra Secretary-General Lok Sabha

Dr. P.K. Sandhu Joint Secretary

P.C. Chaudhary Principal Chief Editor

Kiran Sahni Chief Editor

Vandna Trivedi Senior Editor

Manisha Tewari Assistant Editor

[[]Original English Proceedings included in English Version and Original Hindi Proceedings included in Hindi Version will be treated as authoritative and not the translation thereof.]

CONTENTS

[Thirteenth Series, Vol. XXVII, Tenth Session, 2002/1924 (Saka)]

No. 20, Friday, August 9, 2002/Sravana 18, 1924 (Saka)

SUBJECT	Columns
REFERENCE BY THE SPEAKER	
Fifty-seventh anniversary of dropping of atomic bombs on Hiroshima and Nagasaki	1-2
ORAL ANSWERS TO QUESTIONS	
*Starred Question Nos. 381-382	2-4
WRITTEN ANSWERS TO QUESTIONS	
Starred Question Nos. 383-400	4-26
Unstarred Question Nos. 3913-4136	26-289
PAPERS LAID ON THE TABLE	299-297
MOTION RE: REPORT OF JOINT COMMITTEE ON STOCK MARKET SCAM AND MATTERS RELATING THERETO- EXTENSION OF TIME	297
MOTION RE: FILLING UP OF VACANCY IN JOINT COMMITTEE ON STOCK MARKET SCAM AND MATTERS RELATING THERETO	297-298
DEMAND FOR SUPPLEMENTARY GRANTS-(RAILWAYS), 2002-2003 DEMANDS FOR EXCESS GRANTS-(RAILWAYS), 1999-2000	
AND	
RESOLUTION RE: APPROVAL OF RECOMMENDATIONS CONTAINED IN FIFTH REPORT OF RAILWAY CONVENTION COMMITTEE	
Shri Nitish Kumar	298-301
APPROPRIATION (RAILWAYS) NO.3 BILL, 2002	
Motion to Consider	301
Shri Nitish Kumar	302
Clauses 2, 3 and 1	302
Motion to Pass	302
APPROPRIATION (RAILWAYS) NO.4 BILL, 2002	
Motion to Consider	303
Shri Nitish Kumar	303
Clauses 2, 3 and 1	305
Motion to Pass	306

*The Sign + marked above the name of a Member indicates that the question was actually asked on the floor of the House by that Member.

LOK SABHA

Friday, August 9, 2002/Sravana 18, 1924 (Saka)

The Lok Sabha met at Eleven of the Clock

[MR. SPEAKER in the Chair]

[English]

REFERENCE BY THE SPEAKER

Fifty-Seventh Anniversary of Dropping of Atomic Bombs on Hiroshima and Nagasaki

MR. SPEAKER : Hon. Members I have to make a reference.

The hon. Members may recall that Hiroshima and Nagasaki, two Japanese cities were destroyed by dropping atomic bombs on 6th and 9th of August, 1945. Thousands of innocent lives perished and millions were maimed, demonstrating the disastrous dimensions of a nuclear holocaust.

The need for elimination of nuclear weapons for ensuring lasting peace and harmony among nations is even more pronounced in the present times when the entire world is afflicted by global terrorism.

The treaties and covenants aiming for a world free of nuclear arsenals and other conventional and biological weapons of mass destruction should be adhered to scrupulously by all nations since survival of the entire world is at stake. We should build our will and determination to oppose and crush all forces that work against human peace.

The House may now stand in silence for a short while in the memory of the victims of atomic holocaust.

11.01 hrs.

[The Members then stood in silence for a short while.]

[English]

(Interruptions)

.

SHRI PRIYA RANJAN DASMUNSI (Raiganj) : Sir, I have given a notice with regard to the petroleum issue. .(Interruptions)

MR. SPEAKER :: We will take up Question Hour now.

(Interruptions)

11.02 hrs.

(At this stage, Shri Pravin Rashtrapal and some other hon. Members came and stood on the floor near the Table.)

MR. SPEAKER : Please go to your seats.

(Interruptions)

MR. SPEAKER : Question Hour has been taken up. Please go to your seats.

(Interruptions)

[English]

[Translation]

MR. SPEAKER : Shri Brahma Nand Mandal, Q.No. 381.

SHRI BRAHMA NAND MANDAL : Q.No. 381.

11.02½ hrs.

ORAL ANSWERS TO QUESTIONS

[Translation]

Non-Tariff Barriers by E.U.

*381. SHRI BRAHMA NAND MANDAL : SHRI V. VETRISELVAN :

Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether the European Union has put various types of non-tariff barriers on the Indian products;

(b) if so, the facts in this regard;

(c) whether the European Union is not giving priority to India in this matter as compared to the African, Carribean and Pacific countries;

(d) if so, the details alongwith the reasons therefor;

(e) the extent to which India's export to EU market has been affected/likely to be affected as a result thereof;

(f) whether the Government have taken up the issue with the EU or WTO; and

(g) if so, the response of EU/WTO in this regard?

[English]

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI RAJIV PRATAP RUDY) : (a) to (g) A Statement is laid on the Table of the House.

Statement

(a) and (b) Some Indian products, especially in the sectors of agriculture and marine products face certain Non Tariff Barriers (NTBs) in European Union (EU) market. These NTBs are in the form of health, SPS/TBT requirements, higher standards and labeling requirements including their non harmonisation within EU member countries, guotas etc.

(c) and (d) EU is granting non reciprocal trade preferences to 77 African, Caribbean and Pacific (ACP) countries under the ACP-EU Partnership Agreement of June 2000. This initiative, aimed at economic partnership with LDC countries, provides for additional market access in EU in terms of tariff/guota.

(e) India's exports to EU constitute about 20-25% of our global exports. Various factors, including the Non Tariff Barriers by EU, come into play in determining the growth in exports. Such special trading arrangements of EU would have an adverse effect of trade diversion for some products having commonality of interest with ACP/LDC countries.

(f) and (g) The India-EU trade issues, including EU's Non Tariff Barriers are addressed with the EU side in various bilateral interactions including in bilateral Joint Commission/Sub Commission meetings and in the concerned bilateral Working Groups. These issues are also highlighted at the appropriate WTO forum, the last one being the Trade Policy Review of the European Union conducted by WTO on 24-26, July 2002.

MR. SPEAKER : Shri Rattan Lal Kataria, Q.No. 382.

SHRI RATTAN LAL KATARIA : Q.No. 382.

Impact of Economic Reforms

382. SHRI RATTAN LAL KATARIA : Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state :

(a) the impact of the second generation economic reforms on agricultural sector and rural economy;

(b) the targets set by the various banks and financial institutions for direct and indirect lending to agricultural sector; and

(c) the extent upto which lending to agricultural sector by the banks and financial institutions is profitable?

THE MINISTER OF FINANCE AND COMPANY AFFAIRS (SHRI JASWANT SINGH) : (a) to (c) A Statement is placed on the Table of the House.

Statement

(a) The economic reforms initiated during the early 1990s focused mainly on industry. These included the licensing, deregulation, trade liberalization, lowering of tautfs, and financial sector reforms. The agricultural sector benefited indirectly from these reforms. The second generation reforms singled out agricultural for particular focus. Most important step already taken in this direction, early this year, was removal of restrictions on movement and stocking of major agricultural products. Simultaneously agri products exports were freely permitted under the new Exim Policy, except in select cases such as onions. A number of other reforms measures are under active consideration of the Government.

(b) Banks are required to lend 18 per cent of their net bank credit to agriculture. The target achieved so far is close to 16 per cent by public sector banks.

(c) It is profitable with relatively lower ratio of defaults.

(Interruptions)

MR. SPEAKER : Dr. Raghuvansh Prasad Singh Q.No. 383.

(Interruptions)

[Translation]

MR. SPEAKER : Raghuvansh Prasad ji, it is your turn, please ask your question

(Interruptions)

WRITTEN ANSWERS TO QUESTIONS

[English]

Reforms in Pension Scheme

383. DR. RAGHUVANSH PRASAD SINGH : Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state :

(a) whether the Government propose to bring reforms in various pension schemes:

(b) if so, whether the Government propose to constitute an empowered group to chalk out a plan that can bring all the pension schemes of the Government and private sector under one roof; and

(c) if so, the terms of reference of the empowered group ?

THE MINISTER OF FINANCE AND COMPANY AFFAIRS (SHRI JASWANT SINGH) (a) to (c) The Employees' Pension Scheme 1995, framed under the provisions of the Employees' Provident Fund and Miscellaneous Provisions Act, 1952, is already applicable to factories and establishments specified under Schedule I of the said Act, employing 20 or more persons. This scheme is constantly monitored and fine-tuned for better implementation.

Pursuant to the Government's announcement in the Budget 2001-02, the Insurance Regulatory and Development Authority (IRDA) has submitted a report, which provides a blue print for implementing pension reforms in the unorganised sector. The Government has initiated a review of this IRDA report through a Group of Ministers.

In so far as the Government servants are concerned, the Government has already envisaged in the Budget 2001-02 a new pension scheme, based on defined contribution for new entrants. Pursuant to this announcement, a High Level Expert Group was constituted to provide a road map for introducing new pension system for new recruits entering Government. The Expert Group has submitted its report to the Government. The Government has initiated a review of the report.

No such empowered group is being contemplated by the Government at present.

Buy back of shares

384. SHRI VIJAY KUMAR SORAKE : SHRI KIRIT SOMAIYA :

Will the Minister of FINANCE AND, COMPANY AFFAIRS be pleased to state :

(a) whether Department of Company Affairs and SEBI have taken note of the misuse of the provisions of Companies Act, 1956 regarding deduction and buy-back of shares;

(b) whether the loopholes have come out due to the recent scheme of M/s Sterlite Company;

(c) if so, the details thereof; and

(d) the corrective steps taken by the Government to safeguard the interest of small investors?

THE MINISTER OF FINANCE AND COMPANY AFFAIRS (SHRI JASWANT SINGH) : (a) to (d) Vide its order dated 19.04.2002, the High Court of Bombay has held that buy back of shares as a scheme of arrangement by M/s Sterlite Industries (India) Ltd. under sections 391 to 394 read with sections 100 to 104 of the Companies Act, 1956 is permissible. The Department of Company Affairs preferred an appeal against above order. However, appeal Court has upheld the earlier order of the High Court with some concession to shareholders.

Income Tax Defaulters

*385. SHRI BHAN SINGH BHAURA : Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state :

(a) the top ten individuals and corporate bodies who have defaulted in paying income tax in recent past;

(b) the measures taken by the Government to realise the Income Tax from these defaulters;

(c) whether the Government are considering to make the recovery procedures more simpler; and

(d) if so, the details thereof?

THE MINISTER OF FINANCE AND COMPANY AFFAIRS (SHRI JASWANT SINGH) : (a) Names of ten individuals and corporate bodies with the highest demand outstanding, as on 31.03.2002, are given in the statement enclosed.

(b) Measures taken to realise income tax due depends on the facts of each case.

(c) Simplification and streamlining of tax procedures, including those pertaining to recovery, is a continuous process.

(d) Question does not arise.

Statement

SI,No.	Name of Company

- 1. Sahara India Financial Corpn. Ltd.
- 2. Sahara India Mutual Benefit Co. Ltd.
- 3. Shaw Wallace Co. Ltd.
- 4. Maruti Udyog Ltd.
- 5. Sahara India Airlines Ltd.
- 6. Videsh Sanchar Nigam Ltd.
- 7. M/s. Growmore Research and Asset Management Ltd.
- 8. GTC Industries Ltd.
- 9. Triumph International Ltd.
- 10. Premier Auto Mobiles Ltd.

SI.No.		Name of Individual	
	S/Sh	nri	
1.	"	Harshad S. Mehta	
2.		Harshad S. Menta (W.T.)	
3.	"	Hiten P. Dalal	
4.	"	Bhupinder C. Dalal	
5.		Ashwin S. Mehta	
6.		Jyoti H. Mehta	
7.		S. Ramaswamy	
B .	"	Sudhir Mehta	
9.		J.P. Gandhi	
10.	"	Pallav S. Seth	

[Translation]

Foreign Exchange Reserves

*386. SHRI MANSUKHBHAI D. VASAVA : Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state :

(a) the break-up of foreign exchange reserves of various countries with India at present;

(b) the amount invested by the Reserve Bank of India out of the foreign exchange reserves during the last three years, year-wise and;

(c) the impact on the prices due to non-utilisation of the reserves for productive purposes?

THE MINISTER OF FINANCE AND COMPANY AFFAIRS (SHRI JASWANT SINGH) : (a) The foreign currency assets of the Reserve Bank of India (RBI) broadly comprise convertible hard currencies. For the purpose of Special Data Dissemination Standards (SDDS) data template, prescribed by International Monetary Fund, currencies are classified into (i) those in the Special Drawing Right (SDR) basket, and, (ii) those in non-SDR basket. As on June 30, 2002, 99.89 per cent of India's reserves were held in currencies in SDR basket and the remaining 0.11 per cent in non-SDR basket.

(b) Investment of foreign exchange reserves by the Reserve Bank of India is governed by the provisions of the Reserve Bank of India Act, 1934, as modified from time to time. Accordingly, the foreign exchange reserves are invested in approved foreign securities and deposits abroad with due considerations of safety, liquidity and yield of the funds so invested. India's foreign exchange reserves, which stood at US\$ 38.0 billion at end-March 2000, increased to US\$ 42.3 billion at end-March 2001 and further to US\$ 54.1 billion at end-March 2002. India's foreign exchange reserves stood at US \$59.96 billion at end-July 2002.

(c) It is difficult to establish a direct relationship between productive activities, utilisation of foreign exchange reserves and the rate of inflation. However, despite significant increase of foreign exchange réserves during 2001-02, the point to point annual rate of inflation in terms of the Wholesale Price Index (WPI) declined from 5.6 per cent in 2000-01 to 1.6 per cent in 2001-02 and 2.7 per cent as on July 20, 2002.

[English]

Surplus Paddy Stock in FCI Godowns

*387. SHRI ARUN KUMAR : SHRI SIMRANJIT SINGH MANN :

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state :

(a) whether the Government have large stocks of paddy (unmillable) kept in FCI godowns since 1992-93;

(b) if so, the quantum of paddy kept in these godowns, State-wise;

(c) the quantity of paddy that is unfit for human consumption, State-wise;

(d) whether this unmillable paddy was offered for sale; and

(e) if so, the quantity sold so far from these stocks?

THE MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI SHARAD YADAV) : (a) to (e) The total quantity of unmillable paddy and paddy unfit for human consumption available with the Food Corporation of India (FCI), State-wise, is given below :-

S.	Name of the	Quantity in M.Ts.		
No.	State	Unmillable Paddy	Unfit for human consumption	
1.	Bihar		35	
2.	Punjab	2196	22660	
3.	Uttar Pradesh		11	
4.	Uttaranchal		30	
	Total	2196	22736	

B

9 Written Answers

Tenders have been invited for the disposal of 2196 MT of unmillable paddy.

27585 MT of unmillable paddy and 72036 MT of paddy unfit for human consumption was disposed of by FCI during April, 2002 and July, 2002 respectively.

Export Growth

*388. SHRIMATI PRABHA RAU : SHRI VILAS MUTTEMWAR :

Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether India's export growth has declined steadily during 2001-2002 after gaining positive growth during previous two years;

 (b) if so, whether the export growth during the first quarter of current year has further shown a declining trend;

(c) if so, the details about exports during 2001-2002 and in the first guarter of the current year;

 (d) the extent of decline and the main items of exports showing declining trends and the reasons therefor; and

(e) the concrete steps taken by the Government to ensure not only to increase the exports, but also to check the declining trends?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI RAJIV PRATAP RUDY) : (a) to (e) India's exports of merchandise goods during 2001-02, registered a decline of 1.17% as compared to the year 2001-02 due to the global economic slow down and the impact of September 11 events and its aftermath. India's exports of merchandise goods recorded a growth of 10.8% and 19.7% respectively during 1999- 2000 and 2000-01.

India's exports in April-June, 2002-03 has shown a positive growth of 11.29%.

The major sectors which have shown decline in exports in 2001-02 are the following:

Items	Value (In US \$ Million)	Growth rate
Textiles	9617.20	-10.07
Gems and Jewellery	7305.71	-1.06
Leather and leather goods	1905.55	-2.00
Marine products	1213.99	-12.90

In April 2000-03, however, the major sectors have shown positive growth which are given below :

ltems	Value (In US \$ Million)	Growth rate
Gems and Jewellery	625.46	56.06
Chemicals and related Products	607.02	19.14
Engineering	555.37	31.24
Textiles	809.09	12.63

Apart from the short term interventionist measures, several steps have been undertaken to improve export performance which inter alia include strengthening of Market Access Initiative (MAI), involvement of State Governments by giving Assistance to States for Infrastructure Development for Export (ASIDE). Besides the announcement of Medium Term Export Strategy for 2002-07, in the Exim Policy 2002-07, a number of measures have been announced to further boost the exports which include additional features for Special Economic Zones, a scheme to reimburse certain admissible expenses for export of certain agricultural products, development of clusters to help small scale exports, additional support for electronic hardware exports, further reduction in transaction costs, etc.

Minimum Support Price for Tobacco

*389. SHRI Y.V. RAO : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether Commission on Agriculture Costs and Prices (CACP) fixes minimum support price of FCV variety tobacco only ignoring the other 20 varieties of tobacco cultivated in the country;

 (b) if so, the reasons for ignoring the other varieties; and

(c) the steps proposed to be taken by the Government to fix minimum support price for other varieties also?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI RAJIV PRATAP RUDY) : (a) to (c) The Commission on Agricultural Costs and Prices (CACP) recommends minimum support price (MSP) only for Flue Cured Virginia (FCV) tobacco since only the production of this variety is subject to regulation by Government, through the Tobacco Board. There is no proposal at present to bring non-FCV varieties of tobacco under the ambit of regulation.

Mid-Day Meal Scheme

*390. DR. M.V.V.S. MURTHI : SHRI RAM MOHAN GADDE :

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state :

(a) whether it has come to the notice of the Government that foodgrains supplied by FCI Godowns for Mid-Day-Meal Scheme was of inferior quality;

(b) if so, the number of complaints received from various States regarding students falling sick after consumption of Mid-Day-Meals supplied in schools, Statewise: and

(c) the corrective steps proposed to be taken by the Government in this regard?

THE MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI SHARAD YADAV) : (a) During the last one year two complaints were received from the State Governments in this regard.

(b) In one of the cases, some school children complained of indigestion and stomach problems after taking "Ghughri". During enquires, it was found that the wheat supplied for the preparation of "Ghughri" was of good quality, but the problem arose due to other reasons.

(c) Foodgrains conforming to the Prevention of Food Adulteration (PFA) Act standards are distributed under the Targeted Public Distribution System (TPDS) and other welfare schemes. The State Governments are free to inspect the stocks of foodgrains and satisfy themselves about their quality before lifting the same from the Food Corporation of India (FCI) depots.

Expenditure on Collection of Taxes

*391. SHRI G.J. JAVIYA : SHRI SUKDEO PASWAN :

Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state :

(a) the exact amount of direct and indirect taxes collected during each of the last three years;

(b) whether during the above period it is observed that the expenditure incurred in the collection of excise duty is more than the actual receipts; (c) if so, the details thereof; and

(d) the steps taken to reduce the administrative expenditure in collection of direct and indirect taxes?

THE MINISTER OF FINANCE AND COMPANY AFFAIRS (SHRI JASWANT SINGH) : (a) The amount of direct and indirect taxes collected during each of the last three years is as follows :

(Rs. crore)

Year	<u>Dir⊭ct_taxes</u> (Corr∋oration_and Income_Tax)	Indirect taxes (Central Excise and Customs
2001-2002	68221	112516
2000-2001	67254	116068
1999-2000	55993	110322

(b) No, Sir.

(c) Does not arise.

(d) Measures like simplification of tax laws and procedures, restructuring of the staff cadres, computerisation of operations, etc., have been taken to reduce administrative expenditure in relation to tax collections.

Forward Contract Regulation Act, 1952

*392. SHRI P.S. GADHAVI : Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state :

(a) the commodities covered under forward trading;

(b) the number of cases that have come to the notice of the Government for violation of the Forward Contract Regulation Act, 1952 during the last one year; and

(c) the steps taken to punish the violators of the above Act?

THE MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI SHARAD YADAV) : (a) Forward/futures trading are at present allowed in 42 commodities under different sections of the Forward Contracts (Regulation) Act, 1952. The details of the commodities are given in the Statement attached.

(b) and (c) During 1.4.2001 to 31.3.2002, total 31 cases have come to the notice of the Government (Forward Markets Commission) regarding violation of the provisions of Forward Contracts (Regulation) Act, 1952. The investigation in respect of cases regarding violation of the

SRAVANA 18, 1924 (Saka)

Act is done by the State Police authorities who are empowered to raid/search and seize documents before filing charge sheet in the appropriate Judicial court. The State Police authorities associate the Forward Markets Commission for scrutiny of documents and for expert opinion. Since 1991, 882 cases have been registered under the Forward Contracts (Regulations) Act, of which 575 cases have been dropped after investigation, in 18 cases Departmental action taken, prosecution suggested for 289 cases. Out of 289 cases, in 36 cases conviction followed, acquittal noticed in 21 cases and remaining 232 cases are pending.

Statement

Commodities which are Permitted for Futures Trading under Section-15 of the Forward Contract (Regulation) Act, 1952

SI.I	No. Commodity	Region
1	2	3
1.	Groundnut	Entire Country
2.	Groundnut Oll	Entire Country
3	Groundnut Oilcake	Entire Country
4.	Cottonseed	Entire Country
5.	Cottonseed Oil	Entire Country
6.	Cottonseed Oilcake	Entire Country
7.	Sesamum (Till or Jiljilli)	Entire Country
8.	Seasamum Oil	Entire Country
9.	Sesamum Oilcake	Entire Country
10.	Copra/Coconut	Entire Country
11.	Copra Oil/Coconut Oil	Entire Country
12.	Copra Oilcake/Coconut Oilcake	Entire Country
13.	Safflower	Entire Country
14.	Safflower Oil	Entire Country
15.	Safflower Oilcake	Entire Country
16.	Rapeseed/Mustardseed	Entire Country
17.	Rapeseed Oil/Mustard Oil	Entire Country
18.	Rapeseed Oilcake/Mustardseed Oilcake	Entire Country
19.	Rice Bran	Entire Country
20.	Rice Bran Oil	Entire Country

1	2	3
21	I. Rice Bran Oilcake	Entire Country
22	2. Sunflower Seed	Entire Country
23	3. Sunflower Oil	Entire Country
24	I. Sunflower Oilcake	Entire Country
25	5. RBD Palmolein	Entire Country
26	 Indian Cotton (Full pressed, half pressed or loose 	
27	/. Kapas	Entire Country
28	3. Staple Fibre Yarn	Entire Country
29). Raw Jute	The States of West Bengal, Bihar, Assam Meghalaya, Orissa, Tripura, Arunachal Pradesh and Mizoram.
30	Jute goods (Hessian and Sackings and cloth and/or bags, twines and/or yarns manufactured by any of the mills and/or any other manufacturers of whatever nature made from jute).	Entire Country
31.	. Turmeric	Entire Country
32	Pepper	In the States of Kerala and within the limits of Greater Bombay
33.	. Gur	Entire Country
34.	. Castorseed	Entire Country
35.	. Castor oil	In the State of Maharashtra
36.	Potato	Entire Country
37.	Soyabean	Entire Country
38.	Soya oil	Entire Country
39 .	Soya cake	Entire Country
40.	Sugar	Entire Country
	Commodities which are perr Trading under section-14 Contracts (Regulation)	of the Forward
۱.	Coffee	Entire Country
••		

[Translation]

Transportation Cost of Foodgrains

*393. SHRIMATI RAJKUMARI RATNA SINGH : Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state :

(a) whether the procured foodgrains have to be transported to far off places for want of proper storage facilities; and

(b) if so, the necessary steps taken/proposed to be taken by the Government to construct godowns near the procurement centres?

THE MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI SHARAD YADAV) : (a) and (b) The foodgrains procured in surplus areas of the country have to be transported to other areas in order to meet the requirements of the Public Distribution System and other welfare schemes of the Government, to create buffer stock of foodgrains and to create storage space in the procuring States in order to make procurement in the ensuring season.

The Food Corporation of India (FCI) has a Plan scheme for construction of godowns. The storage capacity proposed to be created by FCI under this scheme during the 10th Plan is 6.78 lakh tonnes. Additional storage capacity is also being created by FCI under its 7-Year Guarantee Scheme. Qut of 85.47 lakh MTs storage capacity proposed to be constructed in Andhra Pradesh, Chhattisgarh, Haryana, Orissa, Punjab, Uttaranchal and Uttar Pradesh under the said Scheme, 36,73 lakh MTs storage capacity has already been realised. Further, under the National Policy on Handling, Storage and Transportation of Foodgrains, it is proposed to construct silos at different locations in Haryana, Karnataka, Maharashtra, Punjab, Tamil Nadu and West Bengal through private investment on Build Own Operate (BOO) basis. The total capacity of these silos would be 21 lakh MTs. Furthermore, godowns are also constructed by the Central Warehousing Corporation, State Warehousing Corporations and other State agencies, besides private parties, for storage of foodgrains.

Review of Industrial Policy

*394. SHRI HARIBHAI CHAUDHARY : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether the Industrial Policy which has been in operation has been reviewed;

(b) if so, the outcome of the review; and

(c) the impact of the new policy on the industrial sector?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (DR. RAMAN SINGH) :

Review of Industrial Policy and its impact

(a) to (c) Review of the Industrial Policy is an on going process. The focus of review is on development and promotion of ndustries. Several measures have been introduced to promote competitiveness of Indian industry in general and to boost demand, improve infrastructure base, upgrade technology, introduce labour flexibility, and encourage FDI flows, improve operating environment of industry by providing more liquidity, and improving stock market sentiments in particular. Some of these measures are listed below :

- The Reserve Bank's slack season credit credit policy for 2002-03 has announced measures for stepping up growth momentum with stimulus to agriculture, housing, small-scale sector and exports.
- RBI's credit policy announced in April 2002 aims at facilitating better credit delivery and moving forward with structural reforms. The RBI has cut Cash Reserve Ratio (CRR) to 5 per cent from 5.5 percent, a move that is likely to release Rs. 5000 crores to banks for lending. This move will ease the liquidity position further.
- The Union Budget 2002-03 has made allocations towards schemes for road development and infrastructure and construction, which will boost demand especially of steel and cement.
- DIPP has entrusted sector-wise studies in respect of capital goods, pulp and paper and cement industries to organisations of international repute with a view to improve global competitiveness of these industries.
- Power sector reforms have received a boost in pursuance of the centre's decision to provide grants equal to the amount by which States have been able to reduce their power sector deficits. The States of Haryana, Rajasthan and Andhra Pradesh have been able to reduce losses in the past couple of years. These three States will now be eligible for matching grant under the Accelerated Power Development and Reform Programme (APDRP).

- The draft *Electricity Bill* has been introduced in the Parliament for facilitating comprehensive power sector reforms.
- Union Budget 2002-03 has abolished 16° special excise duty on all, except eight items. 4% excise duty has also been removed for parts and accessories of bicycles, hand pumps, toys and umbrellas, roofing tiles and pre-recorded audiocassettes.
- Additional 15% depreciation on new plant and machinery has been allowed.
- In its bid to improve the flow of credit to smallscale industries, the RBI increased the value limit for collateral requirement for loans from Rs. 5 lakh to Rs. 15 lakh. This would mean that banks can disburse loans up to Rs. 15 lakhs to small-scale units without collateral.

Measures to boost 'exports

- Medium term export strategy estimates a compound growth rate of 11.9% for the next five years to achieve 1% share in the world trade in 2006-07, from the current 0 6%. Government has set a target of 12 per cent growth in exports for 2002-03.
- To achieve the target of 1% share in the world trade. Medium term Export strategy for 2002-07, makes an opportunity assessment based on the import basket of major importing economies of the world. A total of 220 commodities at the 4digit level have been identified as potential exports. Sector-wise strategies to boost production for exports in key sectors, which include engineering/electronic/electrical, and allied items, textiles, gems and jewellery, chemicals and allied sector, have also been announced.

Deen Dayal Handloom Promotion Scheme

'395. SHRI RAVINDRA KUMAR PANDEY : Will the Minister of TEXTILES be pleased to state :

(a) the work performed so far under the Deen Dayal Handloom Promotion Scheme since its inception;

(b) the States wherein the said Scheme has been launched;

(c) the funds released under this Scheme so far, State-wise; and

(d) the steps taken by the Government to launch this Scheme in all the States of the country particularly in Bihar and Jharkhand?

THE MINISTER OF TEXTILES (SHRI KASHIRAM RANA) : (a) The Government of India has sanctioned Central grant of Rs. 13.294.22 lakh to various State Governments/Union Territories under the Deen Dayal Hathkargha Protsahan Yojana (DDHPY) since its inception in the year 2000-01 to cover assistance both under Basic Input as well as Marketing Incentive components. So far, Central assistance of Rs. 4614 60 lakh has been released for implementation of 1119 projects of the scheme to cover 81,157 number of beneficiaries under the Basic Input component. Central assistance of Rs. 4431,79 lakh has been released under the Marketing Incentive component of the scheme. A budget provision of Rs. 31,000.00 lakh has been made for the scheme during the 10th Plan period.

(b) and (c) Names of the States wherein the scheme has been launched and the details of funds released under the DDHPY, State-wise, are as under :-

(Rupees in lakh)

S. Names of the States No. where the scheme	Funds sanctioned	Funds released
has been launched		
1 2	3	4
1. Andhra Pradesh	2971.22	1884.07
2. Arunachal Pradesh	312.30	156.04
3. Assam	3528.79	1856.78
4. Chhattisgarh	40.71	3 2.58
5. Delhi	20.00	20.00
6. Gujarat	425.00	425.00
7. Himachal Pradesh	62.51	31.12
8. Jammu and Kashmir	57.64	44.54
9. Karnataka	301.00	298.50
10. Kerala	550.80	550.80
11. Madhya Pradesh	55.00	42.88
12. Manipur	287.16	143.51
13. Meghalaya	12.04	6.00
14. Nagaland	759.73	379.60
15. Rajasthan	5.00	5.00

1 2	3	4
16. Tamil Nadu	2431.81	2339.42
17. Tripura	66.61	37.06
18. Uttar Pradesh	1213.77	697.40
19. Uttaranchal	80.66	40.25
20. West Bengal	112.47	55.84
Total	13294.22	9046.39

(d) The steps taken by the Government of India to launch this scheme in all the States of the Country, including Bihar and Jharkhand, are as under:-

- Letters alongwith guidelines of the scheme have been sent to all the State Governments requesting them to send viable proposals in conformity with the guidelines of the scheme.
- (ii) The State Governments have been requested to give wide publicity to the scheme and also distribute copies of the scheme to the weavers in vernacular languages.
- (iii) Meeting of the Ministers in-charge of Handlooms and Secretaries in-charge of Handlooms of all the States have been organized.
- (iv) The State Governments have been requested to constitute State Level Project Committee to recommend viable proposals and ensure effective implementation of the projects.

In so far as States of Bihar and Jharkhand are concerned, no viable proposals in conformity with the guidelines of the scheme have been received so far.

[English]

Fair Price for Initial Public Offers

*396. PROF. UMMAREDDY VENKATESWARLU : Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state :

(a) whether the SEBI has adequate powers and responsibilities to ensure that companies fix a fair price for their "Initial Public Offerings" (IPOs),

(b) if so, the extent to which SEBI is qualified and has the resources to ensure that valuation guidelines are observed;

(c) whether there has been any updating of the valuation guidelines affecting IPOs of companies;

(d) if so, the details thereof; and

(e) if not, the steps proposed to be taken to have such guidelines updated and enforced?

THE MINISTER OF FINANCE AND COMPANY AFFAIRS (SHRI JASWANT SINGH) : (a) to (e) Prior to the establishment of the Securities and Exchange Board of India (SEBI) as a statutory body in 1992, capital markets were regulated by the office of the Controller of Capital Issues (CCI) established under the Capital Issues (Control) Act, 1947. Following the repeal of this Act in May 1992, Government has done away with the control on issue of capital and premium thereof by Indian companies. Companies are free to price their issues subject to justification of the same in their offer documents. SEBI has stipulated detailed guidelines for disclosure and investor protection, namely, the SEBI Guidelines on Disclosure and Investor Protection (DIP), in June, 1992. SEBI reviews these guidelines and issues clarifications from time to time. These guidelines require, inter alia, the disclosure of accounting ratios and justification of the issue price based on these ratios. If the ratios do not justify the issue price, the issuer cannot proceed with the issue. Moreover, projections and estimated financial information are not allowed in the offer documents and cannot be used for justification of pricing.

Economic Reforms

*397. SHRI T.M. SELVAGANPATHI : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether World Trade Organisation has urged India to intensify economic reforms to meet growth targets and make a serious dent in the high rate of poverty; and

(b) if so, the reaction of the Government to the above proposal of WTO?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI RAJIV PRATAP RUDY): (a) The third trade policy review of India took place in WTO in 19 and 21 June 2002 which attracted a high level of participation and interest among the WTO Members. In her concluding remarks, the Chairperson of the WTO Trade Policy Review Body stated that this review meeting had led to a much better understanding of India's trade policies and summed up the proceedings as follows : "....The large number of advance questions, numerous interventions (some 30) and the high level of attendance

indicate the important role that India plays at the WTO. India was commended for its reform process, including trade liberalisation, and simplification of the trade and investment regime. However, I think we all agree that India needs to do more if growth targets are to be met and a serious dent is to be made in the still high rate of poverty. In this regard, Members gave India their full support for its efforts to reform the economy. Many Members added that these efforts would be greatly enhanced by steps on the part of India's trading partners to reduce, if not remove, their impediments to India's exports, especially in the context of new negotiations in line with the Doha Development Agenda (DDA). India has clearly stated its support for the WTO and the DDA but considers that if further progress is to be made, the onus remains on the developed countries to keep the promises made in Doha. This view was endorsed by many other Members, who look to India for leadership in these negotiations."

(b) During its trade policy review, India outlined the economic reform measures undertaken during the last four years. The targets set for the Tenth Five Year Plan were also indicated. It was further highlighted that the reforms were being carried out through a process of internal consultation and consensus taking into account the varied needs of the different segments of the population and within the framework of India's democratic and federal structure.

[Translation]

Trade Fairs Organised by ITPO

*398. SHRI RAMDAS ATHAWALE : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) the details of various exhibitions and international trade fairs organized during the last 3 years in Fragati Maidan, Delhi:

(b) the year-wise amount spent in organizing such exhibitions and international trade fairs alongwith the details of income earned by the Government therefrom;

(c) whether the Government have organized or propose to organize such exhibitions/international trade fairs in different parts of the country during the last three years; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI RAJIV PRATAP RUDY) : (a) Details of exhibitions and trade fairs organised by ITPO and other parties in Pragati Maidan, Delhi during the last 3 years are as under :-

S.I	No. Year	No. of Exhibitions and Trade Fairs
1.	1999-2000	51
2 .	2000-2001	47
3.	2001-2002	_ 41

(b) Amount spent in organising such exhibitions and trade fairs and income earned during the last 3 years is as under :

(Rs. in lacs)

S.I	No. Year	Expenditure	Income	Surplus
1.	1999-2000	780.42	6059.94	5279.52
2 .	2000-2001	660.21	7058.08	6397.87
3.	2001-2002 (provisional)	708.65	6481.45	5772.80

(c) and (d) ITPO organised following exhibitions/trade fairs during the last 3 years in other parts of the country :-

No. Year	Details of the Fair	Venue of the Fair
1999-2000	India International Leather Fair	Chennai
	International Leather Goods Fair	Kolkata
	Indian Trade Exh. (Multi Products)	Gangtok
2000-2001	India International Leather Fair	Chennai
	International Leather Goods Fair	Kolkata
2001-2002	India International Leather Fair	Chennai
	International Leather Goods Fair	Kolkata
	Consumexh (Consumer Products)	Chennai

Schemes for Disabled

*399 SHRI SHIVRAJ SINGH CHOUHAN SHRI PRAHLAD SINGH PATEL

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state

(a) the details of the schemes being extended for the welfare of the disabled in the country at present alongwith the institutes set up for the welfare of the disabled. State-wise:

(b) the total amount sanctioned and actually spent under these schemes during the last three years;

(c) whether the Government propose to set up more of such institutes in the States during the next two years; and

(d) if so, the State-wise details thereof and if not, the reasons therefor $\hat{\textbf{2}}$

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (DR. SATYANARAYAN JATIYA) : (a) and (b) The Ministry of Social Justice and Empowerment implements two major schemes for persons with disabilities, viz.. (a) Scheme for Promotion of Voluntary Action for Persons with Disabilities (Umbrella Scheme) and (b) Scheme of Assistance to Disabled Persons for Purchase and Fitting of Aids and Appliances (ADIP Scheme). There are also six apex institutions under the aegis of this Ministry working for welfare and rehabilitation of persons with disabilities as follows :

1. National Institute for the Mentally Handicapped (NIMH), Secunderabad, A.P.

- 2. Ali Yavar Jung National Institute for the Hearing Handicapped (AYJNIHH), Mumbai Maharashtra.
- 3. National Institute for the Orthopaedically Handicapped (NIOH), Kolkata, West Bengal.
- 4. National Institute for the Visually Handicapped (NIVH), Dehradun, U.P.
- 5. Institute for the Physically Handicapped (IPH), Delhi
- 6. National Institute for the Rehabilitation, Training and Research (NIRTAR), Cuttack, Orissa.

These Institutes conduct short and long-term training programmes, provide rehabilitation services and organize outreach services.

2. In addition, the Ministry is providing equity support to National Handicapped Finance and Development Corporation (NHFDC), modernization grants to Artificial Limbs Manufacturing Corporation of India Limited (ALIMCO) and is supporting Rehabilitation Council of India (RCI), National Trust for welfare of persons with autism, cerebral palsy, mental retardation and multiple disabilities, Indian Spinal Injury Centre (ISIC), Composite Regional Centres (CRCs) for persons with disabilities, Regfonal Rehabilitation Centres (RRCs) for persons with spinal injuries, etc. with grant in aid assistance. Details of allocation and expenditure during 1999-2000 to 2001-2002 are in the statement enclosed.

(c) and (d) The budget estimates for the current financial year include proposals to set up a National Institute for Multiple Disabilities and a College of Rehabilitation Sciences.

Statement

Allocation and Expenditure under the schemes of Disabilities Sector for 1999-2000 to 2001-02

(Rs. in Crores)

SI.N	o Bureau/Scheme	1999-	2000	200	0-01	2001	-02
		BE	Exp	BE	Ехр	BE	Ехр
1	2	3	4	5	6	7	8
1.	NIVH. Dehradun	2.50	2.50	2.25	2.60	2.25	2.84
2.	NIOH, Calcutta	2.50	2.50	2.25	1.12	2.25	1.55
3.	NIHH, Mumbai	2.90	0.00	2.63	2.63	2.61	2.61
4.	NIMH	3.30	3.30	2.97	- 3.32	2.97	3.49
5.	NIRTAR, Cuttack	3.71	4.08	3.60	3.60	3.60	3.60

25 Written Answers

1	2	3	4	5	6	7	8
6 .	IPH, New Delhi	1.50	1.50	1.35	1.35	1.35	1.35
7.	NIMH, Chennai	0.50	0.00	1.00	0.00	0.90	0.00
8 .	ALIMCO, Kanpur	6.35	6.35	6.75	0.00	5.40	5.40
9 .	Scheme of Assistance to Disabled persons for purchase/fitting of Aids and Appliances	30.00	28.42	28 .70	29.01	42.41	43.44
10.	Scheme to promote voluntary action for persons with disabilities	62.29	53.97	55.00	62.12	58.50	6 0. 86
11.	Science and Technology Mission Mode	1.00	0.68	1.00	0.30	2.70	1.04
12.	Employment of the Handicapped	1.45	0.78	1.60	0.97	1.44	1.54
13.	Indian Spinal Injury Centre	7.00	5. 43	2.25	2.30	2.02	2.07
14.	Rehabilitation Council of India	15.50	1. 95	7.00	3.75	2.70	2.40
15.	National Trust for Person with Mental Retardation	10.00	4.00	44.00	44.00	37.80	51.00
16.	NHFDC	20.00	10.00	H2.00	0.00	9.00	0.00
17.	National Rehabilitation Prog. for the persons with Disabilities	5.00	5.00	43.00	55.52	39.25	43.61
18.	Schemes arising out of the impl. of the Persons with Disabilities (Equal Opportunities, Protection of right and full participation) Act, 1995	3.50	3.50	11.75	4.01	12.37	8.70

[English]

Duty-Free Access to Bangladeshi Products

*400. SHRI IQBAL AHMED SARADGI : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether the Bangladesh has requested to allow duty – free access to 13 categories of their products;

(b) if so, the details thereof;

(c) whether the Indian authorities have allowed dutyfree access to 12 Bangladeshi products;

(d) if so, whether the Government are further considering the request of Bangladesh for more trade concessions; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI RAJIV PRATAP RUDY) : (a) and (b) Bangladesh requested for duty free access to India on 25 categories of their products corresponding to 191 tariff lines at the six-digit HS level. These, inter alia, include products in chemicals and petrochemicals; textiles; agriculture and leather and footwear sectors.

(c) to (e) During the Bangladesh-Indias Bilateral Trade Talks held at Dhaka from 8-10 April, 2002, India agreed to provide duty free access to Bangladeshi products on 40 tariff lines at the six digit HS level covering 16 categories of products requested by Bangladesh. It was decided that the actual notification of these 40 tariff lines would be done only after the Government of Bangladesh addressed the issue of land route for India's cotton yarn exports. The notification has not been issued since the Government of Bangladesh has not addressed our specific concern. Government of India has further received a list of 121 items from the Government of Bangladesh for duty free access to India. The list includes the 40 items on which Government of India had earlier agreed to provide duty free access to Bangladesh.

Involvement of Banks in Bomb Blasts

3913.SHRI RAMJEE MANJHI : Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state : (a) whether some of the private banks in Mumbai are suspected to be involved to carrying out the serial bomb blasts in Coimbatore in early 1998;

(b) if so, the names of such banks and *modus* operandi in which the funds for Coimbatore blast routed through the private banks; and

(c) the details of action taken against those banks for flouting Reserve Bank of India guidelines?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI ANANT GANGARAM GEETE) (a) No such information is available.

(b) and (c) Do not arise.

Company Law Settlement Scheme

3914.SHRI A. BRAHMANAIAH : Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state :

(a) whether the Government propose to reintroduce Company Law Settlement Scheme (CLSS) shortly:

(b) if so, the details thereof; and

THE MINISTER OF FINANCE AND COMPANY AFFAIRS (SHRI JASWANT SINGH) : (a) No, Sir.

(b) and (c) Do not arise.

[Translation]

Atrocities on SC/STs

3915.SHRI KAILASH MEGHWAL : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) whether various organisations of Scheduled Castes and Scheduled Tribes have made complaints that no interest is shown in filing cases, making investigations and producing challans in the court under the Prevention of Atrocities against Scheduled Castes and Scheduled Tribes Act in various states of the country;

(b) if so, the details thereof;

(c) the details of cases registered in Rajasthan under the Act during each of the last four years i.e. from April 1, 1999, till date;

(d) the number of cases out of them wherein challan was produced alongwith the number of cases wherein the accused were punished/acquitted by the courts:

(e) whether the Union Government have received any proposal to take strong action on the basis of the provisions of this special Act to provide social status to these communities;

(f) if so, the details thereof; and

(g) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI SATYA BRATA MOOKHEFJEE) : (a) and (b) The representations received from various forums in regard to alleged offences under the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 are referred to the concerned State Governments/Union Territory Administrations for appropriate action, as the provisions of the Act are implemented by them.

(c) and (d) The details of cases registered, charge shoeted, convicted and acquitted under the Act in Rajasthan during last four calendar years are given below -

of	Cases
	of

Year	Registered	Charge sheeted	Convicted	Acquitted
1998	6858	2915	240	1600
1999	6838	3921	· 236	2359
2000	6679	3057	293	2109
2001	5915	1966	290	1678

(e) to (g) There have been expressions from various quarters regarding effective implementation of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989. The State Governments/Union Territory Administrations have been requested to implement provisions of the Act in letter and spirit. The provisions of the Act provide for punishment for offences of atrocities by a non-Scheduled Caste or a non-Scheduled Tribe person on a person belonging to a Scheduled Caste or a Scheduled Tribe, thus, instilling in them a feeling of social dignity and status.

[English]

Patent Rights

3916.SHRI MOINUL HASSAN :. Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) the number of patent rights so far acquired by Indians within the country; and

(b) the names of the invention in which the Indians got the patent rights and the comparative figures with other developing countries?

to Questions 30

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (DR. RAMAN SINGH) : (a) The information about grant of patents to Indians during the last ten years is as under:

Year	Number of patents granted
2001-2002	654
2000-2001	399
1999-2000	557
1998-1999	645
1997-1998	619
1996-1997	293
1995-1996	415
1994-1995	476
1993-1994	442
1992-1993	251
· · · · · · · · · · · · · · · · · · ·	

The information about grant of patents, including those granted to Indian applicants, is published annually by the Controller General of Patents, Designs and Trademarks and a copy of the annual report containing such information is placed before both Houses of Parliament.

(b) The information is being collected and will be laid on the Table of the House.

Removal of Tribals from S.T. List

3917. SHRLT. GOVINDAN : Will the Minister of TRIBAL AFFAIRS be pleased to state :

(a) whether the Government have any move to remove some tribal groups in Marathi Community from the ST List existing in the Northern-most part of Kasaragod district in Kerala and bordering Karnataka; and

(b) if so, the details thereof?

THE MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM): (a) and (b) Yes, Sir. There is a proposal to exclude the Marati community from the list of Scheduled Tribes of Kerala. A Bill containing inter-alia the above proposal, has been introduced in the Lok Sabha on 2.8.2002.

Community Certificates to Scheduled Castes

3918 SHRI P. MOHAN : Will the Minister of TRIBAL AFFAIRS be pleased to state :

(a) whether authorities vested with powers to issue community certificate continue to issue such certificates to the Scheduled Tribes of their respective State on demand as envisaged in Article 342 of our Constitution;

(b) if so, the details thereof;

(c) whether an affective machinery would be formed at all the levels for the quick verification of the communities to facilitate the issuance of such certificates; and

(d) if so, the details thereof?

THE MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM) : (a) and (b) Yes, Sir. Revenue officers have been authorized to issue Scheduled Tribe certificates in States and Union Territories.

(c) and (d) The Supreme Court, in the matter of Madhuri Patil Vs. Additional Commissioner, Tribal Development, Maharashtra (1994 (4) JT 423) has commended a procedure for the issuance and verification of such certificates. In pursuance thereof, the State Governments have established scrutiny committees at various levels.

Procurement of Jute

3919.SHRI PRABODH PANDA : Will the Minister of TEXTILES be pleased to state :

(a) whether State Governments particularly West Bengal have requested the Union Government to increase the jute procurement target of Jute Corporation of India in the States;

(b) if so, the details in this regard, State-wise; and

(c) the response of the Union Government on these requests ?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI BASANGOUDA R. PATIL) : (a) There are no fixed targets for procurement of jute for Jute Corporation of India in any of the jute growing States.

(b) and (c) Does not arise.

[Translation]

General Provident Fund

3920.SHRI BRAJ MOHAN RAM : Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state :

(a) whether the Government propose to make any changes in the rate of interest on the General Provident Fund reduced earlier in view of representations received from various quarters; and

(b) if so, the details in this regard?

AUGUST 9, 2002

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI ANANT GANGARAM GEETE) : (a) No, Sir.

(b) Does not arise.

[English]

Grant for Hostels for Tribals

3921.CHOWDHARY TALIB HUSSAIN : Will the Minister of TRIBAL AFFAIRS be pleased to state :

(a) the steps taken to eradicate female illiteracy amongst the tribals like Gujjars and Baherwals of Jammu and Kashmir State;

(b) whether it is a fact that funds were allocated for construction of residential hostels which remain unutilized so far;

(c) whether this is also a fact that some NGOs have applied to the Union Government for grant of financial assistance to construct residential hostels for Tribals girls; and

(d) if so, the details thereof?

THE MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM) : (a) The Ministry have been implementing schemes of Grant in aid to Voluntary Organizations working for the welfare of Scheduled Tribes, Educational Complex in Low Literacy Pockets for the development of literacy among Scheduled Tribe women, construction of Boys Hostels, Girls Hostels, Establishment of Ashram Schools in Tribal Sub Plan Areas, Post Matric Scholarships for Scheduled Tribe students, National Overseas Scholarships for Scheduled Tribes, a Coaching and Allied Schemes for Scheduled Tribes, Upgradation of Merit of Scheduled Tribes students, Book Banks for Scheduled Tribe students and grants in aid under Article 275 (1) of the Constitution for, inter-alia, eradicating illiteracy and the educational development of tribals, in the country, which include Guijars and Baherwals of Jammu and Kashmir State.

(b) The details of funds allocated to the Government of Jammu and Kashmir for construction of hostels and the funds reported to be unutilized are as indicated below :

(Rs in lakhs)

	o:
Funds	Funds not
Allocated	utilized
2	3
24.05	1.45
	Funds Allocated 2

1	2	3
Construction of Boys Hostels	122.00	51.85
Grant under Article 275 (1) of the Constitution. (Construction of Model Res. Schools)	100.00	100.00

(c) The schemes of the Ministry being implemented through NGOs do not provide for financial assistance for construction of residential hostels for tribal girls.

(d) Does not arise.

Funds to Wakf Board

3922.SHRI SULTAN SALAHUDDIN OWAISI : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) whether Union Government are providing financial assistance in setting up of Wakf Boards under Wakf Act, 1995;

(b) if so, the details thereof;

(c) whether the Union Government have asked the States to take appropriate action for implementation of various provisions of Wakf Act, 1995;

 (d) if so, the number of State Governments which have implemented/are implementing and yet to implement the provisions of Wakf Act, 1995;

(e) the number of tribunals set up by each State so far, State-wise; and

(f) the further steps taken or being taken by the Union Government to ensure that all the State Governments implement all the provisions of the Wakf Act, 1995?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI SATYA BRATA MOOKHERJEE) : (a) and (b) No, Sir.

(c) Yes, Sir.

(d) and (e) Statewise detailed statement is attached.

(f) The Central Government monitors the progress of implementation of the provisions of Wakf Act, 1995 and has taken up the matter with the concerned State Government/UT from time to time.

In March and July, 2002 two meetings were convened with the senior officers of the State Governments to review the progress in this regard and it was impressed upon them to implement all the provisions of Wakf Act, 1995 expeditiously.

- س	
c	
Ð	
ε	
e	
a	
ഗ	

Summary of Implementation of Wakf Act. 1995

Name of State/UT	Date of appointment of Survey Commr. of Wakf (Section 4) and status of survey	Date of constitution of Wakf Board (Section 13)	Date of constitution of Wakf Tribunal (Section 83)	Date of Notification of State Wakf Rules (Section 109)	Date of framing of Regulation by State Wak ⁵ Boards (Section 110)
-	2	3	4	5	9
Andhra Pradesh	Appointed. Survey com- pleted in one district.	Re-constituted vide G.O. Ms. No. 34 dated 2.11.2001	Constituted w.e.f. 20.6.1997	Rules approved but are under scrutiny for further amendment.	Not yet framed.
Arunachat Pradesh	Not appointed.	Not constituted	Not constituted	Not framed.	Not framed.
Assam	Appointed w.e.f. 7.10.1999. Survey is in process.	Constituted w.e.f. 15.9.2001	Under active consideration	Assam Wakf Rules notified on 25.2.1998	Not yet framed.
Bihar	Appointed w.e.f. 1.2.2001	Bihar Shia and Sunni Wakf Boards constituted on 1.10.2001 and 3.10.2001 respectively.	Constituted w.e.f. 6.10.2001 and 16.10.2001 respect- ively	Rules framed and under approval of State Govern- ment	Not yet framed.
Goa	Appointed in 1997. Survey initiated.	Not constituted yet.	Necessity of constitution of tribunal not felt	Under process	Not framed.
Gujarat	Appointed. Survey is in process.	Re-constituted.	Constituted w.e.f. 20.9.1998 (Civil Judge in each district)	Gujarat State Wakf Rules, 1998 notified on 21.3.1998	Gujarat State Wakf Regulations, 2000 notified on 16.6.2000
Haryana	Appointed in 1998.	Wakf properties are under Punjab Wakf Board	Constituted w.e.f. 25.9.2001	Rules framed under examination of the Central Government	Framed under examination
Himachal Pradesh	Appointed w.e.f. 11.1.2001	Wakf properties are under Punjab Wakf Board	2 tribunals constituted at Shimla and Kangra vide Notfn. Rev. C(E)4-1/97 dated 1.12.2001	Rules framed under examination of the Central Government	Regulations framed under examination of the Central Government

-	2	e	4	5	G	35
Jammu and Kashmir	Wakf Act. 1995 not appli- cable	Wakf Act, 1995 not appli- cable	Wakf Act. 1995 not appli- cable	Wakf Act. 1995 not applicable	Wakf Act. 1995 not applicable	Writi
Karnataka	Appointed w.e.f. 18.8.1997. Action being taken to get survey done.	Constitution of new Wakf Board notified on 26.3.1998	Constitution of <u>4</u> Wakf tribunals notified on 6.1.1999	Karnataka Wakf Rules. 1997 notified on 9.4.1997	Framed and under approval of the State Government.	ten Answers
Kerala	Appointed. Survey com- pleted. Report not received from Government.	Constituted w.e.f. 15.10.1998	<u>3</u> tribunals constituted w.e.f 8.12.1998	6.9.1996 (Kerala Wakf Rules, 1996)	Draft regulations submitted to State Government for approval.	1
Madhya Pradesh	Appointed. Survey com- pleted (except in Bhopal Distt.)	Constituted w.e.f. 10.12.1996	Notified on 17.11.1994	Notified on 19.6.2001	Under process.	
Maharashtra	Appointed w.e.f. 1.12.1997. Survey carried out. Report from Konkan Division pending.	Constituted w.e.f 4.1.2002	Wakf tribunal at Aurangabad notified vide notfn. No. WKF 1097/CR- 94/L-3 dated 30.10.2000	Maharashtra State Board of Wakfs (Conduct of Election) Rules, 2000 noti- fied. General rules being finalized.	Regulations are under consideration of the State Government.	AUGUST 9, 20
Manipur	Appointment under con- sideration of Government	Constituted w.e.f 14.9.1999	Constituted w.e.f. 21.2.1999	Action being taken to frame rules	Yet to be framed.	002
Meghalaya	Appointed w.e.f. 19.7.1997. Survey is in progress.	Constituted w.e.f. 12.7.1996	Tribunal constituted w.e.f. 22.1.1999.	Under process	Under process.	
Mizoram	Not Constituted.	Not Constituted	Not Constituted	Not framed.	Not framed.	
Nagaland	Not Constituted	Not Constituted	Not Constituted	Not framed.	Not framed.	
Orissa	Survey Commr. Appointed w.e.f. 19.7.2001. Survey is in process.	Constituted w.e.f. 8.12.1998	Steps being taken for establishment of tribunal	Orissa Wakf Rules, 1997 notified on 26.7.1997	Under approval of the Government.	to Quest
Punjab	Appointed w.e.f. 3.12.1997. Survey not started.	Punjab Wakf Board has been superseded.	Constituted w.e.f. 23.10.2001	Rules framed under examination of the Central Government	Framed under examination.	ions 36
						3

-	5	e	4	Ω	9	37
Rajasthan	Appointed w.e.f. 30.9.1999. 80% survey work is completed.	Constituted w.e.f. 12.7.1999	Constituted w.e.f. 15.2.1997	Under process.	Under process.	Written
Sikkim	Not Constituted.	Not Constituted	Not Constituted	Not framed.	Not framed. 1	Answe
Tamil Nadu	Appointed w.e.f 6.4.1998. Survey is in progress.	Constituted w.e.f. 13.12.2001	<u>23</u> tribunals constituted w.e.f. 24.10.1997	Rules notitified on 16.10.2000	Preparation of regulations in advanced stage	ars
Tripura	Appointed vide notification dated 16.8.1997. Fresh Survey going on.	Constituted vide notfn. No. F.1 (1)/tbw/96/part dated 30.12.1998	Constituted w.e.f. 18.7.2001	Rules framed vide noti- fication dated 20.12.1999.	Not yet framed.	
Uttar Pradesh	Appointed on 19.8.1996. Last survey carried out during 1977-88.	Shia and Sunni Central Wakf Boards constituted on 17.2.1999 and 22.4.1999 respectively	Constituted in all districts on 7.11.1998	Under consideration	Not yet framed.	SRAVANA 18
West Bengal	Appointed. Considerable progress made in survey.	Reconstituted and notified on 27.6.2001	Constituted w.e.f. 27.6.2001. Every District and Session Judge are appointed as Tribunals.	West Bengal Wakf Rules, 2001 notified on 18.6.2001 vide notfn. No. 890-MW	Framed and under approval of State Government.	. 1924 (Saka)
Andaman and Nicobar	Appointed w.e.f. 31.7.1998. Survey report awaited.	Constituted and notified on 14.8.1999	Single Tribunal constituted	Rules framed vide notification dated 25.6.2002	Not yet framed.	
Chandigarh	Chandigarh Not appointed.	Wakf properties under Punjab Wakf Board	Not Constituted	Rules not framed separately	Not framed	
Dædra end Nagar Haveli	Asst. Survey Commissioner appointed and is carrying out fresh survey.	Constituted	Constituted	Under Process	Not yet framed.	to Question
Daman and Diu	Not Constituted.	Not constituted	Not constituted	Not framed	Not framed	n s 31
						8

-	7	e	4	5	ę	
Delhi	Appointed w.e.f. 21.6.1999. Constitution of Board Survey under progress. notified on 4.3.1999	Constitution of Board notified on 4.3.1999	Constituted w.e.f. 20.11.1998	Delhi Wakf Rules, 1997 promulgated w.e.f. 28.11.1997	Regulations are under process.	nder
Lakstradweep	Lakshadweep Appointed. Survey report Constituted w.e.f. is awaited. 25.10.1997	Constituted w.e.f. 25.10.1997	Constituted on 2.7.1997	Rules notified on 13.10.1998	Draft regulations framed and under approval of the UT Administration.	f the
Pondicherry	Pondicherry Appointed w.e.f. 1.10.1998. Notification issued on Survey taken up w.e.f. 25.7.2002 1.9.2000.	Notification issued on 25.7.2002	Constituted vide Notfn. No. 3326/CHRI/Wakf dated 20.9.2000	Constituted vide Notfn. No. Notified vide Notfn. No. Not yet framed. 3326/CHRI/Wakf dated 4373/CHRI/Wakf/T.3 dated 20.9.2000 21.9.2000	Not yet framed.	

Note : 1. States with 'Not constituted,' information have negligible Muslim population/wakf properties.

.

.

;

٤

Overseas Joint Venture Companies

3923.SHRI SUBODH MOHITE : Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state :

(a) whether the Government have directed that overseas joint venture companies promoted by the Union Government and public sector enterprises should purchase goods and services from Indian vendors only;

(b) if so, the details thereof; and

(c) the extent to which it will help in increasing the exports from the country?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI ANANT GANGARAM GEETE) : (a) and (b) According to the guidelines issued by Department of Economic Affairs on 4th June 2002, in respect of overseas joint venture projects co-promoted by Government of India/Public Sector Enterprises. It is expected of the concerned Ministry/PSE to endeavour to make a provision in the joint venture agreements/contracts requiring sourcing of goods and services from Indian vendors, on competitive price basis, to the maximum extent possible and, at least, to the extent of Indian promoter's proportionate share in the financial cost of the project.

(c) It is difficult to make an estimate of the increase in the exports as they are dependent upon various other factors.

Nexus of Customs Officials with Smugglers

3924.SHRI A. NARENDRA : Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state :

(a) whether the Government are aware of the nexus of customs officials and smugglers posted at Indo-Nepal border at Champaran, Bihar.

(b) if so, the number of cases which came to the notice of the Government in last three years;

(c) the action taken against the customs officials; and

(d) the amount of customs duty recovered by Champaran post in each of the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI GINGEE N. RAMACHANDRAN) : (a) to (c) There is no established case of such a nexus. However, one such suspected case had come to the notice of the Government during the last 3 years, i.e., 1999-2002. Another case has come to the notice during the current financial year. The cases are presently under investigation and suitable action will be taken against the officers, if found involved, on completion of enquiry.

(d) The amount of Customs Duty collected at Land Customs Station Raxaul (falling in Champaran) during each of the last 3 years and the current year upto June 2002, are as follows :--

Year	Amount of Customs Duty collected (Rs. in crores)
1999-2000	52.57
2000-2001	84.91
2001-2002	101.34
1/4/2002-30/2/2002	17.57

[Translation]

Income Tax Offices, Rajasthan

3925. PROF. RASA SINGH RAWAT : Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state :

(a) the details of the set up of the Department of Income Tax in Rajasthan;

(b) the number of persons who have got registered and received PAN from the various Income Tax Offices of Rajasthan so far, zone-wise;

(c) whether Income Tax Officers take long time in returning the refundable amount;

(d) if so, the reasons therefor;

(e) the number of Income Tax payee in Rajasthan; and

(f) the total annual income received from them as Income Tax ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI GINGEE N. RAMACHANDRAN) : (a) There are three Chief Commissioners of Income Tax in Rajasthan, one each at Jaipur, Jodhpur and Udaipur. They control 10 Commissioners of Income Tax and 10 Appellate Commissioners posted in all large cities of the State. Besides, there are 2 computer centers at Jaipur and Jodhpur, each headed by a Commissioner of Income Tax (Computer operations). For representation before Income Tax Appellate Tribunal there is a Commissioner of Income Tax based at Jaipur. The Investigation Wing in Rajasthan (search and seizure) is headed by Director General of Income Tax (Investigation) who is assisted by Commissioner of Income Tax (Central) and Commissioner of Income Tax (Central Information Branch).

(b) The total number of PAN allotment at each of the two computer centers in Rajasthan till 31.7.2002 is as under :

Jaipur	6,93,100
Jodhpur	6,30,510
Total	13,23,610

(c) and (d) Normally, refunds are made soon after the refund orders are passed. The Income Tax Act provides for interest to the tax payers for delayed refunds, During the financial year 2001-2002 many refund orders could not be issued promptly owing to large scale shifting of records following restructuring of the department.

(e) The number of Income Tax payees in Rajasthan is 15,51,599 as on 1.7.2002.

(f) During F.Y. 2001-02, total revenue collection was Rs. 843.60 crores.

[English]

Educational Loan for Higher Education

3926. SHRI MANSINH PATEL : Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state :

(a) whether some nationalized banks have granted loans to the aspirants of high education such as medical and engineering;

(b) if so, the details of such loan provided by banks during the last three years, bank-wise and State-wise;

- (c) whether some banks do not provide such loans;
- (d) if so, the reasons therefore; and

(e) the remedial steps taken/proposed to be taken by the Government to ensure that all branches of nationalized banks provide loans to them for the said purpose?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI ANANT GANGARAM GEETE) : (a) and (b) Yes, Sir. Government in consultation with Reserve Bank of India (RBI) and Indian Banks¹ Association has framed a Comprehensive Educational Loan Scheme to ensure that no deserving student in the country is deprived of higher education for want of finances. The new scheme will cover all type of courses including professional courses in schools and colleges in India and abroad. The scheme envisages loans up to Rs. 7.5 lakh for studies in India and up to Rs. 15 lakh for studies abroad. For loans up to Rs. 4 lakh no collateral or margin is required and the interest rate is not to exceed the Prime Lending Rates (PLR). For loan above Rs. 4 lakh, the interest rate will not exceed PLR plus 1 percent. The loans are to be repaid over a period of 5 to 7 years with provision of grace period of one year. The scheme has been circulated by RBI to all Scheduled commercial Banks vide its circular dated 28.04.2001.

As per the information furnished by Reserve Bank of India, the details of State-wise and Bank-wise educational loans outstanding in the books of Scheduled Commercial Banks during the last three yeas i.e. 1997-98, 1998-99 and 1999-2000 (latest available) is indicated in the enclosed Statement I and II.

(c) to (e) RBI has not reported any such incidents of not providing educational loans by banks to engineering and medical students pursuing higher studies. Complaints received if any, from the public/students are referred to concerned banks for immediate redressal.

Statement-I

The State-wise details of number of accounts and amount outstanding educational loan in the books of Scheduled Commercial banks under Priority Sector during the year 1997-98, 1998-99 and 1999-2000

(Amount Rs. in Crores)

Name of the State/U.T.	As at the end o No. of A/c		As at the end of	and the second se	As at the end	
51819/0.1.	IND. OF AVC	Amt. O/s	No. of A/c	Amt. O/s	Ŋo. of A∕c	Amt. O/s
1	2	3	4	5	6	7
Haryana	524	2.28	506	3.02	636	5.69

45 Written Answers

SRAVANA 18, 1924 (Saka)

1	2	3	4	5	6	7
Himachal Pradesh	155	0.45	151	0.76	161	1.04
lammu and Kashmir	46	0.19	37	0.28	76	1.00
Punjab	437	2.24	561	4.38	796	7.36
Rajasthan	469	1.55	1069	2.62	640	7.92
Chandigarh	140	1.24	129	1.74	180	2.20
Delhi	1722	14.21	1736	12.27	1273	26.94
lorthern Region	3493	22.16	4189	25.07	3762	52.15
ssam	143	0.60	137	0.69	150	0.90
lanipur	1	_	5	0.02	1	-
leghalaya	14	0.04	16	0.07	15	0.06
lagaland	2	0.01	4	0.04	2	0.02
ripura	14	0.03	13	0.02	8	0.02
runachal Pradesh	2	-	7	0.56	2	-
lizoram	-	-	-	-	1	
ikkim	2	0.01	1	-	2	-
orth-Eastern Region	178	0.69	183	1.40	181	1.00
ihar	669	3.07	733	4.71	813	5.76
rissa	8813	5.83	1262	6. 92	1138	6.13
lest Bengal	96 6	4.88	10 68	7.37	1107	7.61
ndaman and Nicobar	10	0.02	13	0.03	11	0.03
astern Region	10458	13.80	3076	19.03	30 69	19.53
adhya Pradesh	616	3.39	891	5.10	1150	9.35
ttar Pradesh	1222	6.68	1754	11.72	2646	36.14
entral Region	1838	10.07	2645	16.82	3796	4 5. 49
ujarat	1570	7.20	1852	10.21	2104	14.43
aharashtra	11652	43.78	71835	110.33	12253	168.00
aman and Diu	-	-	1	-	.2	-
oa	181	1.17	172	1.32	241	2.10
adra and Nagar Haveli	-	-	-	-	-	-
estern Region	13403	52.15	73860	121.86	14600	184.53
ndhra Pradesh	12237	68.60	13783	84.29	14062	112.79
arnataka	19210	83.60	18050	102.48	17306	109.89
erala	597 9	24.20	7670	32.22	8032	44.44

1	2	3	4	5	6	7
Tamilnadu	16349	63.72	15478	70.7 9	18080	95.83
Pondicherry	244	0.89	374	0.70	288	1.04
Lakshdweep	2	-	1	-	1	-
Southern Region	54021	241.01	55356	290.48	57769	363.99
All India	83391	339.88	139309	474.66	83177	666.69

Statement-II

The Bank-wise details of number of accounts and amount outstanding educational loan in the books of Public Sector Banks under Priority Sector during the year 1997-98, 1998-99 and 1999-2000

(Amount Rs. in Lakh)

Name of the Bank	As at the er 19		As at the er 19		As at the er 20	
	No. of A/c	Amt. O/s	No. of A/c	Amt. O/s	No. of A/c	Amt. O/s
1	2	3	4	5	6	7
State Bank of India	17531	2728	71199	8847	12397	9237
State Bank of Bikaner and Jaipur	136	54	185	114	212 `	155
State Bank of Hyderabad	4314	2115	4762	2281	2725	2574
State Bank of Indore	38	51	71	40	128	151
State Bank of Mysore	618	354	462	462	577	657
State Bank of Patiala	315	126	381	277	413	328
State Bank of Saurashtra	302	83	630	184	653	262
State Bank of Travancore	798	268	492	526	1569	763
Allahabad Bank	175	187	398	361	627	651
Andhra Bank	1597	1010	2342	1801	3896	2738
Bank of Baroda	3041	1085	3503	1332	3158	2188
Bank of India	4689	1697	4624	1926	5271	2837
Bank of Maharashtra	990	297	1100	439	1203	563
Canara Bank	30165	16073	28356	17532	26132	17774
Central Bank of India	2230	784	1949	1009	3136	2151
Corporation Bank	601	189	593	215	390	265
Dena Bank	905	389	1251	594	1373	699
Indian Bank	1511	891	568	249	528	405

49 Written Answers

SRAVANA 18. 1924 (Saka)

1 2	3	4	5	6	7	
Indian Overseas Bank	1373	452	1434	686	2180	1668
Oriental Bank of Commerce	97	76	120	105	13901	204
Punjab and Sind Bank	58	52	83	76	155	192
Punjab National Bank	876	467	1313	1028	2526	2059
Syndicate Bank	5798	1762	5937	2331	5495	2336
Union Bank of India	1704	843	2088	1265	2419	1455
United Bank of India	113	32	121	52	159	102
UCO Bank	461	82	339	176	487	258
Vijaya Bank	1357	732	1805	1073	1730	1620
Total	81793	32889	136906	44981	79860	54292

A/C: Accounts. O/s: Outstanding, Amt.: Amount

Quota of Edible Oil in Punjab

3927. SHRI J.S. BRAR : Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state :

(a) the quota of edible oil released to the State of Punjab during the last year;

(b) whether the entire demand for distribution through Public Distribution System was met in the above period; and

(c) if not, the steps being taken by the Government to meet the demand of edible oil in the coming months?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI V. SREENIVASA PRASAD) : (a) Nil.

(b) and (c) No demand was raised by State of Punjab and hence no allocation was made.

Production/Export of Tobacco Products

3928.SHRI TRILOCHAN KANUNGO Will the Minister of COMMERCE AND INDUSTRY be pleased to state

(a) the estimated total production of cigarettes, bidles, cigars, cherutts etc, during each of the last three years ending March 31, 2002;

(b) the total revenue earned from above tobacco products during the said period;

(c) whether there is stiff fall in the use of tobacco as a result of world commitment to reduce tobacco smoking to which India is an active signatory;

 (d) if so, the steps the Government are planning to make up the huge loss of revenue caused by prohibition of tobacco uses;

(e) the amount of cigarette and bidis exported during the last three years and foreign exchange earned therefrom;

(f) whether India has also imported cigarette, bidi and other tobacco products during the same period; and

(g) if so, the amount of them alongwith the import duty on such products ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI RAJIV PRATAP RUDY) : (a) As per industry estimates, the data on production of cigarettes over the past three years is as follows :

Year	Quantity (Million Pieces)
1999-2000	97629
2000-01	96642
2001-02	87295

Data on manufacture of bidis and other tobacco products is not being maintained centrally since these industries are part of the un-organised sector. (b) The total revenue earned from cigarettes and bidis over the past three years is as follows :

Year	Amount (In Rs. Crores)
1999-2000	5184.22
2000-2001	5534.44
2001-2002	5416.62

Source: Department of Revenue

(c) The data on manufacture and export of cigarettes does not suggest any substantial decline in the production of cigarettes for domestic consumption. India is not yet a signatory to the World Health Organisation (WHO) Framework Convention on Tobacco Control since that is still in the process of negotiation.

(d) Since there is no proposal to ban the production of tobacco products, this does not arise.

(e) The data on quantity of cigarettes and bidis exported over the past three years and the foreign exchange earnings therefrom are as follows :

(Qty. in Tonnes; Value in Rs. lakhs)

(Qty. in Tonnes)

Year	Export of cigarettes		Year Export of cigarette		Export	of bidis
	Quantity	Value	Quantity	Value		
1999-2000	1851	4629.30	1174	3717.89		
2000-2001	2016	5651.53	962	32 9 5.88		
2001-2002	2883	8488.30	961	3337.48		

Source : Directorate General of Commercial Intelligence and Statistics, Kolkata (DGCI and S)

(f) and (g) Yes, Sir. The data on imports is as follows :

Year	Cigarettes	Bidis	Others
1999-2000	103	-	2
2000-2001	25	-	-
2001-2002	78	10	19

Source: DGCI and S

The effective import duty on these items is 30% (basic) plus 4% (special additional duty) plus countervailing duty as applicable. The countervailing duty is not applicable to

cigarettes, bidis and other tobacco products on which additional duties of excise in lieu of sales tax are leviable.

Irregularities in Purchase of Wheat

3929.SHRI A.P. JITHENDER REDDY Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether large scale irregularities have been reported in purchase of Australian wheat by the State Trading Corporation causing huge losses to the exchequer;

(b) if so, whether a preliminary enquiry has been initiated in the matter of over-pricing of imported wheat;

(c) if so, whether legal recourse and investigation has been undertaken; and

(d) if so, the details thereof and the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI RAJIV PRATAP RUDY) : (a) to (d) CBI has been investigating the charges of corruption in regard to import of 1.5 million tons of wheat by STC from the Australians Wheat Board (AWB) in 1998. CBI has registered Regular Case in September 2001. Since CBI is seized of the case, no inference can be drawn at this stage.

FDI Fil Inflow

3930.SHRI MANI SHANKAR AIYAR : Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state the year-wise NRI deposits in relation to FDI/FII inflows, in the country in the decade of the nineties and the first two fiscal years of this decade ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI ANANT GANGARAM GEETE) : As per the data maintained by the Reserve Bank of India, the year-wise NRI deposits in relation to FDI/FII inflows in the country for the period from 1990-91 to 2001-02 is given below :

(US \$ Million)

Period	NRI Deposits at the end of the fiscal year	FDI during the fiscal year	FII Investment during the fiscal year
1	2	3	4
1990-91	13721	• 97	
1991-92	12817	129	-

53 Written Answers

10 0003110115 34	to	Questions	54
------------------	----	-----------	----

1	2	3	4
1092-93	13978	315	01
1993-94	15685	586	1665
1994-95	17156	1314	1503
1995-96	17433	2144	2009
1996-97	20389	2821	1926
1997-98	20367	3557	979
1998-99	20498	2462	(-)390
1999-2000	21684	2155	2135
2000-01	23072	2339	1847
2001-02*	25177	3904	1505

'Provisional

BPL Families in Daman and Diu

3931.SHRI DAHYABHAI VALLABHBHAI PATEL : Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state :

(a) whether the Government have received any representation from the Union Territory of Daman and Diu requesting for relaxation in the criteria fixed for identification of BPL families;

(b) if so, the details thereof; and

(c) the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI KRISHNAMRAJU) : (a) Yes, Sir.

(b) and (c) The Daman and Diu Administration has informed that they have undertaken a Survey for identification of BPL families in line with the contents of the PDS Control Order, 2001. They have requested that the same list of BPL families may be approved for the purpose of implementation of the Poverty Alleviation Programmes of the Government through District Rural Development Agency and District Urban Development Agency. Daman and Diu.

The Below Poverty Line (BPL) Census are conducted by the Government in rural areas of the country in the beginning of each Five Year Plan period, through the State Governments/Union Territory Administrations, for identification of BPL families. The methodology and criteria for identification of these beneficiaries are finalized after taking into account the recommendations of an Expert Group constituted for the purpose.

Appointment of Committees

3932.SHRI G. PUTTA SWAMY GOWDA : Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state :

(a) whether the Ministry is aware of the charges that the Council of Institute of Chartered Accountants of India has been squandering money by appointing too many committees;

(b) whether these committees have been permitted to travel extensively;

(c) if so, the details thereof;

(d) whether these Committees are submitting their reports regularly; and

(e) if so, the details thereof and if not, the reasons therefor ?

THE MINISTER OF FINANCE AND COMPANY AFFAIRS (SHRI JASWANT SINGH) : (a) Section 17(2) of the Chartered Accountants Act, 1949 provides that the Council of Institute may also form other committees (other than the three standing committees provided for under Section 17(1) of the Act). At present there are a total of 26 non-standing committees/working groups formed by the Council.

(b) and (c) The Committees meet as often as required, and travelling required for the meeting is accordingly undertaken.

(d) and (e) Each Committee is required to report the activities carried on by it during the year in the Annual Report of the particular year. The Annual Report is then published in the Gazette of India as well as in the Journal of the Institute, which is circulated to all the members.

[Translation]

Activities of Spices Board in M.P.

3933.SHRI ASHOK ARGAL : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) the quantum of cardamom produced through the research by the Spices Board in 2000-2001.

(b) whether any regional office of Spices Board is functioning in Madhya Pradesh;

(c) if not, whether the Government are considering to open regional office in Madhya Pradesh;

(d) if so, the time by which it is likely to be opened;

(e) the number of workshops being organised by the Spices Board in Madhya Pradesh and the date on which these would be organised in future; and

(1) the activities being undertaken by the Spices Board in Madhya Pradesh alongwith the facilities being provided to the farmers?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI RAJIV PRATAP RUDY) (a) The production of cardamom attributable to research is not quantifiable. The findings of research by the Spices Board indirectly contribute to increase in production and productivity of cardamom. The total quantity of cardamom (small) produced during 2000-01 was 10480 MTs

(b) Yes. Sir.

(c) and (d) Do not arise.

(e) One workshop was organised by the Spices Board in Madhya Pradesh to promote export of spices to Latin American countries. Another workshop is proposed at Ratlam in collaboration with Divisional Industries Association. Ratlam and Department of Industries, Government of Madhya Pradesh.

(f) The facilities proposed to be provided to the farmers in Madhya Pradesh include post harvest training programmes on seed spices, garlic, chilli etc; infrastructure development programmes like construction of drying yards and supply of polythene sheets to the growers of chilli and seed spices; conducting workshops and seminars for the benefit of growers/exporters; dissemination of information on market development schemes of the Spices Board etc.

[English]

Production/Export of Carpets

3934.SHRI K.K. KALIAPPAN : Will the Minister of TEXTILES be pleased to state :

(a) whether the Government are aware that world famous carpets are being produced by the weavers of Bhavani in Tamil Nadu;

(b) if so, whether is there any proposal with the Government to export these world famous carpets and to encourage the weavers of this area;

- (c) if so, the details thereof; and
- (d) if not, the reasons therefore?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI BASANGOUDA R. PATIL) : (a) Yes, Sir.

(b) to (d) No, Sir. However. to boost the export of handknotted carpets and to encourage the carpet weavers in the country including exporters and weavers of Bhavani in Tamil Nadu, the Government and the Carpet Export Promotion Council (CEPC) are implementing a number of schemes/programmes which include: organization of buyer-seller's meet; overseas publicity; organization of workshops on design development; export marketing and packaging etc.; participation in various international fairs; sponsoring of sales-cum-study teams abroad; organization of carpet expo's twice a year at New Delhi and setting up of Indian Institute of Carpet Technology (IICT).

Anti-Dumping on Steel Melting Scrap

3935.SHRI TARACHAND BHAGORA Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether an anti-dumping petition has been filed against import of Non-Alloy Steel Melting Scrap by the producers of Sponge Iron;

(b) if so, the details thereof and the basis on which petition has been filed;

(c) whether Sponge Iron and Non-Alloy Steel Melting Scrap are two different products both in terms of physical characteristics and chemical parameters;

(d) if so, whether Directorate General of Anti-Dumping and Allied Duties intends to initiate investigation on Non-Alloy Melting Scrap despite the above differences:

(e) if so, whether this step is compatible with WTO guidelines;

(f) whether DGAD has ascertain the view of the user industry in the matter; and

(g) if not, the justification behind initiating investigation by the DGAD on Non-Alloy Melting Scrap?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI RAJIV PRATAP RUDY) : (a) and (b) Yes, Sir. A petition for imposition of anti-dumping duty on imports of Steel Melting Scrap of Iron or Steel from Singapore, EU, UAE and Japan has been filed by Sponge Iron Manufacturers Association, New Delhi as per the provisions of the Anti-Dumping Rules.

to Questions 58

(c, to (g) The petition for initiation of investigation is under consideration of the Directorate General of Anti-Dumping and Allied Duties. All these issues will be examined in accordance with the Anti-Dumping Rules which are in consonance with the WTO provisions.

Proposals for NGOs of Assam

3936.SHRI M.K. SUBBA : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) the number of project-proposals made by non-Government Organisations sponsored by the Government of Assam, pending approval and sanction with his Ministry for over one year;

(b) the reasons for the delay in each case; and

(c) the number and details of such proposals rejected during 2000-2001, 2001-2002 and the current year. indicating reasons for their rejection?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI SATYA BRATA MOOKHERJEE) : (a) Nil.

(b) Does not arise.

(c) 10 proposals were rejected due to nonfulfillment of the eligibility criteria for accessing grants-inaid from 2000-2001 till date.

Pending Patent Applications

3937 SHRI A. VENKATESH NAIK : SHRI RAMSHETH THAKUR : SHRI ASHOK N. MOHOL :

Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

 (a) whether there is a large number of patent applications pending with the Government;

(b) if so, the reasons for their pendency;

(c) whether there is a severe shortage of patent examiners;

(d) if so, the step taken by the Government in this regard:

(e) whether the multinationals especially in the pharmaceuticals sector are concerned that the existing level of patent protection may affect foreign direct investment despite the passage of the Patent (Second Amendment) Act; (f) if so, the reaction of the Government thereto; and

(g) the steps taken by the Government to safeguard national security and protect the varied interests of the nation?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (DR. RAMAN SINGH) : (a) to (c) Yes, Sir. The accumulation of backlog of applications has been due to a substantial increase in the filing of patent applications in India, hitherto manual nature of operations in the patent offices and shortage of patent examiners to handle the increase work-load.

In order to address these issues, the Government (d) has undertaken a comprehensive project for modernisation of the patent offices. The Project components include infrastructure development, recruitment of additional manpower, human resource development, computerization and re-engineering of work procedures, networking of offices and awareness promotion activities. The Government has till date operationalised modernised patent offices in Delhi and Chennai while work is going on in the offices at Kolkata and Mumbai. As a result of initiatives taken so far, the patent offices have shown improvements in the functioning and have examined over 4,000 applications in the year 2000-2001 and over 5,000 applications in the vear 2001-2002 against its yearly average of 2800 in the previous three years. The recruitment of a substantial number of patent examiners has also been approved and 50 have already been appointed. Recruitment of more examiners is also under process.

(e) and (f) While a stronger patent protection regime. especially the introduction of product patents for drugs and pharmaceuticals, has been argued as a basis for a potential increase in foreign direct investment (FDI), India (as a developing country) is not obliged under the agreement on Trade Related Aspects of Intellectual Property Rights to provide for such product patent protection till January 1, 2005. This transition period is being availed by India to safeguard national and public interest. The Indian patent law, namely, the Patents Act, 1970 read with the Patents (Amendment) Act, 2002 is fully in accord with India's international obligations as on date. In the post economic liberalisation period (August, 1991 to May, 2002), Government has approved 257 FDI proposals in the drugs and pharmaceutical sector envisaging an investment of Rs. 2917 crores. These include major pharmaceutical companies such as Pfizer (USA), Burroughs Welcome (UK), Rhone-Poulec (France), Willmar Schwabe (Germany) and Menarini (Italy).

(g) The Patents Act, 1970 read with the Patents (Amendment) Act. 2002 contains comprehensive provisions to enable an appropriate, timely and efficient response to national and public interest requirements/concerns. These provisions relate to use of inventions for research and development purpose, grant of compulsory license, parallel import, revocation of patents in public interest including in the interest of national security and Government intervention in circumstances of national emergency or extreme urgency including public health crises.

MRTP Commission

3938 SHRI RAMSHETH THAKUR : SHRI A. VENKATESH NAIK :

Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state :

(a) whether the Monopolies and Restrictive Trade Practices Commission has the power to take action whenever the restrictive trade practice is carried out in respect of imported goods or other-wise;

(b) if so, the details thereof;

(c) the number of such cases registered by the Commission during 2001 and 2002 till date and action taken in each case; and

(d) if not, the steps taken by the Government to empower the Commission to take action against the restrictive trade practices especially imported goods?

THE MINISTER OF FINANCE AND COMPANY AFFAIRS (SHRI JASWANT SINGH) : (a) and (b) The Monopolies and Restrictive Trade Practices (MRTP) Commission has the power to take action against restrictive trade practices in respect of imported goods or otherwise carried on in India as per section 14 of the MRTP Act, 1969.

(c) A statement is attached.

(d) Does not arise.

Statement

SI.No. Case No.	Name of the Parties
1 2	3
1. RTPE 1.2001	Poona Bottling Co. Ltd., Mumbai Vs.
	Hindustan Coca Beverages Pvt. Ltd., The Coca-Cola Co., Georgia.
	USA and Another

1	2	3
2.	RTPE 45/2001	Director General (Investigation and Registration) Vs.
		Plenty Ltd., Berkshire, U.K.
3.	RTPE 60/2001	and Another
		Vs. The Coa-Cola Company, Georgia, USA
4.	RTPE 61/2001	Aqua Minerals Ltd., Mumbai. Vs.
		Hindustan Coca-Cola Beverages Pvt. t.td., New Delhi, The Coca- Cola Co., Atlanta., USA.
5.	UTPE 22/2001	Lt. Col. M.G. Kapoor, New Delhi. Vs.
		Samsung Electronic Co. Ltd., Seoul, S. Korea and 2 others.
6.	UTPE 24/2001	Max Expo India, New Delhi. Vs.
		Rellay Nov and Gifts, Sharjah, UAE and Another.
7.	UTPE 80/2001	Delhi.
		Vs. Caterpillar Inc., Mossville, USA.
8.	CA 189/2001	Shiv Nath Rai Harnarain (I) Ltd., New Delhi Vs.
		vs. Rice Engineering Supply Co., Ltd., Bank of Thiland.

[Translation]

Export of Medicinal Plant

3939.SHRI Y.G. MAHAJAN : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether the medicinal plant "Saina" is being exported from India;

(b) if so, the quantity of the medicinal plat "Saina" exported during the last three years; and

(c) the foreign exchange earned therefrom ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI RAJIV PRATAP RUDY) : (a) Medicinal plant by the name of "Saina" is not listed in the export data maintained by Government of India. However, leaves of medicinal plants known as "Senna" are exported from India.

(b) and (c) Following are the quantity and value of Indian exports of "Senna" leaves during the last three years :

	1999-2000	2000-01	2001-02 (upto Feb. 2002)
Quantity (in Kg)	7466329	7430254	7312918
Value (in Rs/Crores)	22.54	18.40	24.58

Source : DGCI and S

[English]

High Powered Committee on FDI

3940.DR. MANDA JAGANNATH : Will the Minister of COMMERCE AND INDUSTRY be pleased to refer to the reply given to Unstarred Question No. 917 on July 19, 2002 regarding Committee on FDI estimation and state :

(a) the composition and terms of reference of said committee:

(b) whether the Government have fixed any timeframe to submit its report;

(c) if so, the details thereof;

(d) whether the Government propose to issue or release a comprehensive strategy paper on FDI; and

(e) if so, the details thereof?

I'HE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (DR. RAMAN SINGH) : (a) to (c) A Committee comprising representatives from Department of Industrial Policy and Promotion and Reserve Bank of India is looking into various issues relating to computation of FDI inflows as per international reporting practices. The Committee will inter alia make recommendations on the components of FDI and the supporting data collection systems to be adopted for bringing India's FDI reporting system in alignment with the norms prescribed by the International Monetary Fund.

External Assistance to Tripura

3941.SHRI KHAGEN DAS : Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state :

(a) whether the State Government of Tripura have submitted any proposals for external assistance;

(b) if so, the details of the projects for which external assistance sought by the State Government; and

(c) the present status of the proposal?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI ANANT GANGARAM GEETE) : (a) Yes, Sir.

(b) and (c) The details of proposals and their status is as under :

- (i) Strengthening of Health Care System in Tripura : The proposed project estimated at Rs. 40 crore has been posed to Germany in Aug. 2002.
- (ii) Tripura Irrigation Schemes and Flood Management Works : The proposed project estimated at Rs. 475.65 crore was posed to the World Bank in Mar. 2001. The response of the Bank is awaited.
- (iii) Development of Greater Agartala : The proposed project estimated at Rs. 1148.06 crore, to improve infrastructure and provide civic amenities, is under consideration of the Gol.
- (iv) Tripura Agricultural Development Project : The proposed project estimated at Rs. 403 crore was posed to the World Bank in Jan. 2000. The Bank had rejected the proposal due to programme constraints. The Bank has been requested to reconsider the proposal.
- (v) Integrated Forestry Development in Tripura : The proposed project estimated at Rs. 256.23 crore was posed to the World Bank in July 2001. The response of the Bank is awaited.
- (vi) Gas Based Combined Cycle Power Project : The proposal has been posed to Govt. of Japan for JBIC assistance under 2002-03 loan package Response of the Government of Japan is awaited.

Amendments in Orphanages and Charitable Homes Act, 1960

3942.SHRI C. SREENIVASAN : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) whether the Government have received some requests from the State Government for amending the

Orphanages and Charitable Homes (Supervision and Control Act), 1960 to suit the present needs of the State of Government;

(b) if so, the details of these States and the details of amendments suggested by them; and

(c) the time by which these amendments are likely to be made in the said Act?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI SATYA BRATA MOOKHERJEE) : (a) and (b) The Ministry of Social Justice and Empowerment had received a letter from Government of Karnataka requesting for approval of the Government of India for making certain amendments to Orphanages and Other Charitable Homes [Supervision and Control] Act. 1960. However, the details of the proposed amendments have not been furnished by the State Government.

(c) Since the cases of amendments to a Central Act are processed in the Ministry of Home Affairs in consultation with the Ministry of Law and Justice and the administrative Ministry concerned with the Central Act, it is not possible to indicated any timeframe by which the amendments are approved.

Bank Receipt System

3943.SHRI SHEESH RAM SINGH RAVI : Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state :

(a) whether instances have come to light of the Government regarding the misuse of Bank Receipts System during last three years;

(b) if so, the details thereof and the action taken to prescribe penalties for violating norms for the bank receipts; and

(c) the steps taken to suitably amend the Public Debt Act for making bouncing of SGL forms as a legal offence similar to cheque bouncing?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI ANANT GANGARAM GEETE): (a) to (c) The information is being collected and will be laid on the Table of the House.

Increase in the Investment Limit

3944.SHRI C.N. SINGH SHRI SADASHIVRAO DADOBA MANDLIK

Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state (a) whether the Goverment have recently increased the investment limit for foreign institutional investors from the existing level;

(b) if so, the details thereof;

(c) the areas where this limit has been increased;

(d) whether the capital market is likely to benefit by increasing this limit; and

(e) if so, the details thereof?

THE MINISTEF: OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI ANANT GANGARAM GEETE) : (a) to (e) Yes, Sir. In September, 2001, the Indian companies were permitted to enhance the normal aggregate portfolio investment limit from 24% to the applicable sectoral cap levels with the approval of Board of Directors and a special resolution of General Body of the Company. The above measure is expected to enhance the liquidity in the secondary markets.

[Translation]

Fake Letter of Credit

3945.SHRI BHUPENDRASINH SOLANKI : Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state :

(a) whether the practice of issuing fake letter of credit is flourishing in the country;

(b) if so, whether any gang has been identified so far;

 (c) if so, the action taken by the Government against them till date; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI ANANT GANGARAM GEETE): (a) to (d) Reserve Bank of India (RBI) has reported that out of 69 cases of fratudes of rupees one crore and above reported by banks to RBI during the period July 2001 to June 2002, four cases involved fake/ unauthorised issue of Letters of Credit (LCs). As such it cannot be said that the practice of issuing fake letter of credit is flourishing in the country. No grang has been identified However, bank officials found responsible for these lapses have been suspended and proceeded against departmentally.

;

SRAVANA 18, 1924 (Saka)

[English]

Setting Up of Industries in Rajasthan

. 3946.COL. (RETD.) SONA RAM CHOUDHARY : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether in view of large scale minerals in Western Rajasthan, the Union Government have conducted any survey for setting up small, medium and heavy industries in Rajasthan for generating employment especially in drought prone most industrially backward districts Barmer, Jaisalmer and Jalore;

(b) if so, the details thereof and places where such industries are proposed to be set up;

(c) if not, whether Government propose to carry out survey for setting up industries in Rajasthan for generating employment;

(d) whether the Government propose to give any special package for setting up industries in most backward desert areas of Rajasthan on the lines as given for Hilly areas and North-Eastern region; and

(e) if so, the details thereof and if not, reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (DR. RAMAN SINGH) : (a) to (c) Yes, Sir. The Office of the Development Commissioner (Small Scale Industries), under the Ministry of Small Scale Industries had carried out a Industrial Potential Survey of the Districts of Barmer, Jaisalmer and Jalore to identify the industries which could be set up these districts. The industries and its locations identified are as under :

(i) Barmer District :

SI.No. Industries		Places
1	2	3
1.	Gypsum	Barmer
2.	Bentonite	At mining site in Barmer
3.	Fuller earth	Barmer
4.	Sand Lime	At mining site in Barmer
5.	Silica Sand	Balotra and Barmer
6.	Stone	Barmer, Sivana, Nakoda, Asotra, Mungaria, Chohatan.

1	2.	3
7.	Granite	Mokalsar, Chohatan, Dhorimana and Barm o r.
8 .	Salt	Savarda, Tarisra, Rehada, Kotra and Balotra

(ii) Jaisalmer District :

SI.No. Industries		Places	
1.	Cement	Ramgarh and Sonu	
2.	Gypsum Grinding	Nachna, Hameera, Mohangarh, Ramdevra, Phalsoond, Pokaran	
3.	Plaster of Paris	Mohangarh, Nachna, Pokaran, Hamira, Phalsoond.	
4.	Hydrated Lime	Jaisalmer, Ramgarh, Nachna	
5.	Marble Chips and Karazy	Jaisalmer, Amarsagar, Moolsagar	
6.	Stone Crusher	Jaisalmer, Nachna, Ramgarh, Pokaran,	

(iii) Jalore District :

SI.No. Industries		Places
1.	Granite Marble Tile	Jalore, Bishangarh, Sanchore
2.	Granite Slab	Jalore
3.	Gypsum Powder	Sanchore.

(d) and (e) No, Sir.

Reforms in Pension Sector

3947.SHRI SUNDER LAL TIWARI : SHRI SATYAVRAT CHATURVEDI :

Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state :

(a) whether attention of the Government has been drawn to the news-item captioned "E.P.F.O. Ne Prastarit Pension Sudharon Par Narazgi Jatai" appearing at page 7 of the "Dainik Jagaran" dated 1st May, 2002;

(b) if so, the facts of the matters reported therein;

(c) the reaction of the Government thereto;

(d) whether the Government propose to interact with all concerned parties on the issue of pension reforms; and
(e) if so, the time by when it is likely to be done?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI ANANT GANGARAM GEETE) : (a) and (b) The Government is aware of the said news item in which it is stated that the Employees' Provident Fund Organisation (EPFO) has raised some reservations about the pension reforms recommended in the report of Old Age Social and Income Security (OASIS) and report of the Insurance Regulatory and Development Authority (IRDA). EPFO has intimated that its major concorns relate to regulatory and administrative costs of instituting a new defined contribution scheme for unorganised sector.

(c) to (e) Pursuant to the Government's announcement in the Budget 2001-02, IRDA has submitted a report, which, inter-alia, provides a blue print for implementing pension reforms in the unorganised sector. The Government has initiated a review of the IRDA report through a Group of Ministers.

[Translation]

Bungling in STC

3948. SHRI SADASHIVRAO DADOBA MANDLIK SHRI C.N. SINGH :

Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether the Government are aware of the involvement of some officers of the State Trading Corporation in the oilcake scam as a result of which the STC has suffered a loss of the crores of rupees;

(b) if so, the details of the officers involved in this scam:

(c) the action taken or contemplated by the Government against such officers; and

(d) the steps taken or proposed to be taken by the Government to check recurrence of such scams in the future ?

THE MINISTER OF STATE 'N THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI RAJIV PRATAP RUDY) : (a) Yes, Sir.

(b) and (c) Charges Sheets for Major penalty proceedings have been issued to 13 Managers. Commissioner for Departmental Inquiries. Central Vigilance Commission has been appointed to conduct the inquiry in these cases. Based on source information, CBI Bhopal have registered four Regular Cases (RCs) against 7 officials of Bhopal Branch.

(d) STC on noticing the use of excessive delegation of powers by its branches and excessive purchase of seeds despite fall in international market prices of extraction, issued specific instructions not to undertake any business till such time there was a parity between domestic and international market prices. STC also suspended extraction operations. Detailed guidelines to avoid possibility of any further losses were also issued by the management of STC. In the light of experience gained, STC re-entered oil extraction operations at an opportunate time in 2000-01 and undertook exports of deoiled cakes amounting to Rs. 15.45 crore and earned a trading profit of Rs. 12 lakhs.

[English]

Import of Palmolein Oil

3949.SHRI N. JANARDHANA REDDY : Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state :

(a) whether people are experiencing hardships as there is shortage of palmolein oil in the country;

(b) if so, the names of the countries from which this oil is imported and the quantity of palmolein oil imported during each of the last three years with prices thereof;

 (c) whether the countries from which palmolein oil is imported have increased the price of palmolein oil inordinately;

(d) if so, whether the Union Government have been negotiating with those countries to reduce the prices so that the internal consumption of this cheap cooking medium is met; and

(e) the steps taken by the Government to make the country self-sufficient in the production of palmolein oil?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI V. SREENIVASA PRASAD) : (a) and (b) The Government, with a view to ensure availability of edible oils in the domestic market, has allowed import of edible oils including palmolein of under Open General License (OGL). As per Information available from industry sources, the import of RBD Palmolein, Crude Palm Oil and Crude Oleim in last three Oil Years (November-October) has been of the following Order :

Oil Years	RBD Palmolein	Crude Palmolein	Crude Oleim
1998-1 999	26,76,712	-	-
1999-2000	22,13,777	8,28,359	-
2000-2001	15,16,688	14,04,723	32,877

During the current oil year from November, 2001 to June. 2002 the quantity imported is reported to be of the following order :

RBD Palmolein	1,18,895
Crude Palm Oil	13,42,324
Crude Oleim	4,35,657

(c) and (d) During the last three months prices of almost all the edible oils including Palmolein has risen by 14 to 22% in the international market.

(e) The cultivation of Oil Palm, the source material, for Palm Oil and thus palmolein is under developmental stage. For development of Oil Palm the Government have launched Oil Palm Development Programme (OPDP).

Food Development Fund

3950.SHRI SUKDEO PASWAN : Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state :

(a) whether the Union Government have any proposal to set up food development fund;

- (b) if so, the details thereof; and
- (c) the time by when it is likely to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI KRISHNAMRAJU) : (a) No, Sir.

(b) and (c) Does not arise.

Prices of Edible Oil

3951.SHRIMATI D.M. VIJAYA KUMARI : Will the Minister of CONSUMERS AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state :

(a) whether prices of all edible oils have considerably risen recently in the country;

- (b) if so, the details thereof;
- (c) the reasons therefor; and

(d) the measures proposed to be taken by the Government to lessen the burden on consumers?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI V. SREENIVASA PRASAD) : (a) and (b) The pricerise in wholesale prices of major edible oils during the last six months are mentioned below :-

(Price in Rs. per quintal)

Type of Oil	Price as on 30.1.02	Price as on 30.7.02	% variation over 30.1.02
Mustard Oil	2910	3700	+27.15
Groundnut Oil	3630	4470	+23.15
Soyabean Oil	3040	3550	+16.78
Sunflower Oil	4000	4700	+17.50
Sesame Oil	3250	3750	+15.38
Cottonseed Oil	3000	3750	+25.00
Coconut Oil	3650	4600	+26.03
Rice Bran Oil	2450	3150	+28.57
Vanaspati (15 liters pack)	515	625	+21.36

(c) Price rise in the international market, decline in production of domestic oilseeds, increase in the tariff value of Palm Oil products etc. are some of the reasons for rise in the prices of edible oils.

(d) Some of the measures taken/proposed to lessen the burden on consumers are :-

- (i) Import of edible uils has been allowed on OGL.
- (ii) The import duty structure of edible oils is reviewed from time to time.
- (iii) Government is keeping a watch on the prices and availability situation of edible oils in the country.

Kisan Credit Cards

3952.SHRI IQBAL AHMED SARADGI : Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state :

(a) whether the Ministerial group headed by the Planning Commission, Deputy Chairman considered a proposal to issue fertilizer subsidy coupons to farmers or provide cash subsidy against Kisan Cards: (c) by what time it is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI ANANT GANGARAM GEETE): (a) to (c) The information is being collected and, to the extent available, will be laid on the Table of the House.

Production and Sale of Explosives

3953.SHRI P.D. ELANGOVAN : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) the total production and sale of explosives and related products in the country during each of last three years, state-wise;

(b) whether the Government have increased the number of wholesale/retail sale dealers in Tamil Nadu;

(c) if so, the details thereof; and

(d) the list of explosive dealers in Tamil Nadu and their total annual sale in terms of quantity and value for the last three years, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (DR. RAMAN SINGH) : (a) to (d) The information is being collected and will be laid on the Table of the House.

[Translation]

Converted Christians in the SC List

3954. YOGI ADITYA NATH : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) whether the Government propose to include the persons belonging to Scheduled Castes and Scheduled Tribes who have embraced Christianity/Islam in the list of Scheduled Castes;

(b) if so, whether the Government have examined the matter in this regard; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI SATYA BRATA MOOKHERJEE) : (a) to (c) The issue of inclusion of Scheduled Castes converted to Christianity has been examined in consultation with the National Commission for Scheduled Castes and Scheduled Tribes and Registrar General of India and it has not been found feasible to include them in the list of Scheduled Castes. In respect of inclusion of Scheduled Castes who embraced Islam, the matter is in process and will require consultation with several agencies. So far as Scheduled Tribes area concerned, religion is not a criterion for being a member of Scheduled Tribes.

[English]

Need of R and D Structure

3955.SHRI SAIDUZZAMA : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether our industry except for the MNCs and a few other very large companies relying on exports have very little R and D structure needed for growth and competition;

(b) whether the Indian industry had very little faith and confidence in our R and D specially the ICAR, ICMR and the CSIR amongst other public funded agencies;

(c) if so, the corrective steps proposed to remedy the situation;

(d) whether there have been any notable R and D results from our huge R and D structure for the last three years; and

(e) if so, the salient details thereof indicating the Industrial use thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (DR. RAMAN SINGH) : (a) to (e) There are over 1170 in-house R and D units in industry recognised by Government, which are engaged in R and D activities for both products and processes and aimed at both local markets and exports. National laboratories under ICAR, ICMR, CSIR, etc., maintain strong institution-industry linkages for fostering development and dissemination of new technological processes and products through a variety of Government programmes. The Government also extends several incentives for encouraging R and D in industry.

The Government R and D facilities continuously interact with industry and contribute by way of generating new knowledge base, licensing of technologies, carrying out contract R and D/consultancy, etc. Several of such processes and products have been commercialised by Indian industry for the benefit of the industry and the economy. A few of the important areas where the research findings have been passed on to the industries and utilised by them are hybrid varieties of crop plants, post-harvest technology of crops, etc.

West Bengal State Cooperative Bank Ltd.

3956 SHRI ADHIR CHOWDHARY : Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state :

(a) whether the West Bengal State Co-operative Bank Ltd. has exceeded the threshold limit, while transacting through brokers in Government Securities;

(b) if so, the details thereof; and

(c) the action taken by Reserve Bank of India in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI ANANT GANGARAM GEETE) : (a) to (c) Reserve Bank of India (RBI) and National Bank for agriculture and Rural Development (NABARD) have reported that a quick scrutiny of the investment portfolio of the West Bengal State Co-operative Bank Ltd. conducted during May, 2002 had revealed that broker-wise ceiling of 5 percent of total transaction during a year was often exceeded by the bank, as there were only 10 approved brokers. However, this has not resulted in any financial loss to the bank. RBI has reiterated its instructions to banks to strictly adhere to the standing guidelines in transaction in Government securities.

[Translation]

Offices of National Savings Organisation

3957.SHRI JASWANT SINGH BISHNOI : Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state :

(a) number of offices of National Savings Organisation (NSO) in the country, State-wise;

(b) number of offices of NSOs for which closure orders have been issued; State-wise;

(c) the reasons for such closure; and

(d) the modal lies of redeployment/transfer of the staff working in these offices ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI ANANT GANGARAM GEETE): (a) State-wise number of offices of the National Savings Organisation (NSO) is given in the enclosed statement. (b) to (d) Based on the recommendation of the Expenditure Reforms Commission, Government has decided to restructure the NSO. The proposed new organisation will have a total strength of about 110 persons with headquarters at Nagpur and regional centres at Mumbai, Kolkata, Chennai, Bangalore, Delhi, Chandigarh and Ahmedabad. As a part of the restructuring exercise, the existing staff of NSO have been given the option to accept the Special Voluntary Retirement Scheme (VRS). From among those who do not opt for VRS, about 110 officials will be retained on seniority-cum-fitness basis and the remaining officials transferred to the Retraining and the Redeployment Division under the Department of Personnel and Training for redeployment in other Government offices.

Statement

State-wise number of offices of National Savings Organisation in the Country

Central Office	1	
No. of Regional Offices	27	
No. of Sub-Regional Offices	135	

Name of State	Regional Office	Sub-Regional Offices
1	2	3
Andhra Pradesh	1	9
Assam	1	3
Manipur	1	-
Meghalaya	1	-
Tripura	1	-
Mizoram	-	1
Nagaland	-	1
Arunachal Pradesh	-	1
Bihar	1	10
Delhi	1	4
Goa	1	1
Gujarat	1	7
Haryana	1	4
Himachal Pradesh	1	4
Jammu and Kashmir	1	3
Karnataka	1	8

1	2	3
Kerala	1	6
Madhya Pradesh	2	12
Maharashtra	3	12
Orissa	1	5
Punjab	1	6
Rajasthan	1	6
Tamil Nadu	1	8
Pondicherry	1	-
Uttar Pradesh	2	13
West Bengal	1	11
	27	135
Nagpur	Central Office - 1	

[English]

Social Awareness Programmes in Andhra Pradesh

3958.SHRI K.E. KRISHNAMURTHY : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) whether the Government have provided funds for various social awareness programmes in the State of Andhra Pradesh

(b) if so, the details thereof;

(c) the areas that have been selected for these programmes and quantum of funds released during each of the last three years, district-wise;

(d) the number of applications received from various NGOs in this regard; and

(e) the total amount sanctioned for this purpose during each of the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI SATYA BRATA MOOKHERJEE) : (a) No, Sir.

(b) to (e) Do not arise.

Welfare Schemes for Disabled

3959.SHRI B. VENKATESHWARLU : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state : (a) whether the Government have prepared a pilot project in Andhra Pradesh and Karnataka for the welfare of the disabled in collaboration with the Rehabilitation Council of India; and

(b) if so, the details thereof including the budget allocation made therefor during 2002-2003?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI SATYA BRATA MOOKHERJEE) : (a) No, Sir.

(b) Does not arise.

[Translation]

Export of Cars and Motorbikes

3960.SHRI RAMJI LAL SUMAN : DR. SUSHIL KUMAR INDORA :

Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether the exports of cars and motorbikes has been increasing continuously in the last few years;

(b) if so, the number of cars and bikes exported from the country during each of the last three years;

(c) the year-wise percentage of such exports and the total production thereof; and

(d) the amount of foreign exchange earned as a result of this export?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI RAJIV PRATAP RUDY) : (a) to (d) The total number of cars and two wheelers including motorbikes produced and exported and the total amount of foreign exchange earned (equivalent to Indian Rupees) during the years 1999-2000, 2000-01 and 2001-02 are as under:

Cars

Year	Production in numbers (Source: SIAM*)	Exports in numbers (Source: DGCI and S**)	%age of exports	Value of exports in Rs. Crores (Source: (DGCI and S)
1999-2000	577347	21810	3.77	418.71
2000-2001	513415	23073	4.49	466.19
2001-2002 (Apr-Feb)	499907	12498	2.50	262.12

Two	Wheelers	including	Motorbikes

Year	Production in numbers (Source: SIAM*)	Exports in numbers (Source: DGCI and S**)	%age of exports	Value of exports in Rs. Crores (Source: (DGCI and S)
1999-2000	3778011	54379	1.44	133.19
2000-2001	3758518	100417	2.67	226.34
2001-2002 (Apr-Feb)	39 293 21	87216	2.22	229.29
'SIAM	: Society of Indian Automobile Manufacturers			

"DGCI and S: Directorate General of Commercial Intelligence and Statistics

(English)

Demand of Indian Products in South and Central Asian Market

3961, SHRI ASHOK N. MOHOL : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

whether the demand of Indian electronic goods, (a)textiles and garments is decreasing day by day in the South and Central Asian Markets;

if so, the details thereof and the reasons therefor; (b) and

(C) the stops taken by the Government to regain its original position?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI RAJIV PRATAP RUDY) : (a) Exports of Indian electronic goods to South and Central Asian Markets have increased in 2001-2002 as compared to the exports in 2000-2001. However, Indian Textile exports to these markets have decreased in 2001-2002 as against the exports during 2000-2001.

(b) The item wise/country wise statistics of exports of Electronic Goods and Textiles Products are available in the publications brought out by the Directorate General of Commercial Intelligence and Statistics (DGCI and S), Kolkata, available in the Parliament Library.

The decline in textile exports during the year 2001-02 is mainly due to general slowdown in the economies of some of India's major important trading partners like the USA, which got accentuated due to September 11 attacks. It is also due to increased competition from the neighbouring countries like China, Bangladesh, etc.

Government has been taking several steps from (c) time to time to increase textile exports. Some of the important initiatives are as follows :-

- (i) Government has de-reserved the woven segment of readymade garments from the SSI sector.
- (ii) The Technology Upgradation Fund Scheme (TUFS) has been made operational from 1st April, 1999 to facilitate the modernisation and upgradation of the sector.
- Weaving, processing and garment machinery, (iii) which are covered under TUFS, have been extended the facility of accelerated depreciation at the rate of 50%. The cost of machinery has also been reduced through Fiscal Policy measures. This further encourages modernisation.
- With a view to encouraging backward Integration, (vi) the custom duty on shuttleless looms has been brought to 5%. A programme has also been announced to induct 50,000 shutttleless looms and to modernise 2.5 lakh powerlooms in the decentralised sector by 2004.
- Foreign equity participation upto 100% through (v) automatic route has been allowed in the textile sector with a few exceptions.
- The National Institute for Fashion Technology (vi) (NIFT), its six branches and Apparel Training and Design Centres (ATDCs) are running various courses/programmes to meet skilled manpower requirements of textile industry, specially apparel in the field of design, merchandising and marketing.
- (vii) The Textile Industry is being prepared and sensitised to conform to the ecological requirements of importing countries by providing facilities by way of eco-testing laboratories.

Anti-Dumping Duty on Newsprint

3962 SHRIMATI RENUKA CHOWDHURY : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

whether the Government have taken any (a) decision to enhance the anti-dumping duty on the newsprint which is flooding the domestic market so as to protect the economic interests of Indian newsprint manufacturers;

(b) if so, the details thereof alongwith the date on which the same would be enforced; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI RAJIV PRATAP RUDY) : (a) to (c) As there is no anti-dumping duty on import of newsprint from any country, the question of enhancing the same does not arise.

Allocation Under Article 275(1)

3963.DR. JAYANTA RONGPI : Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state :

(a) the allocation given under article 275(1) of the Constitution of India to States during the last three years; and

(b) the details of the schemes and projects in which the funds so allocated were utilised?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE- AND COMPANY AFFAIRS (SHRI ANANT GANGARAM GEETE) : (and (b) Details of allocations of grants to States under Article 275(1) made by the Tenth Finance Commission for the year 1999-2000 and Eleventh Finance Commission for the years 2000-01 and 2001-02 and releases made there-against is as under :

(Rs. in crore)

Scheme	1999-2000		2000-01		2001-02	
	Allocated	Released	Allocated	Released	Allocated	Released
Non-Plan Revenue Deficit Grant	-	_	8630.70	8630.70	6122.46	6122.46
Grants from Incentive Fund	-	-	2121.54	-	2121.54	1456.57
Grants for Upgradaties and Special Problems	652.13	800.00	2000.00	754.94	1000.00	1183.54
Grants for Local Bodies	1345.24	1623.65	2000.00	762.47	2000.00	2530.08
Centre's Share of Calamity Relief Fund	1038.44	983.71	1494.07	1430.74	1568. 76	1498.56

Note figures of release may include arrears for earlier years also.

As per the guidelines for utilisation of these grants, the releases are made subject to fulfillment of certain conditionalities. However, non-plan revenue deficit grants are released without any pre-condition as these are untied grants.

[Translation]

Funds for Development of Backward Districts

3964.SHRI RAMPAL SINGH : SHRI PADAM SEN CHOUDHRY :

Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state :

(a) whether the Union Government propose to provide financial assistance to the State Governments for the development of backward districts;

(b) if so, the details thereof;

(c) whether the Union Government have put any condition before the State Governments in this regard; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI ANANT GANGARAM GEETE): (a) to (d) Planning and Development of an area within a State and allocation of funds for this purpose are primarily the responsibility of the concerned State Governments. The Central Government supplements the efforts of the State Governments in its development, through releases under the award of the Finance • Commissions, releases of Central Assistance for State Plan and through assistance under various Central Sector and Centrally Sponsored Schemes.

The backwardness of the State is taken into consideration by the Finance Commission while determining their award. The allocation of assistance for State Plans is based on the Gadgil Mookerjee formula wherein eighty percent weightage is given to population and per capita income below the national avarage. Besides, the Central Government has announced a new scheme during 2002-... 03 called the Jai Prakash Rozgar Guarantee Yojana (JPRGY) to provide guaranteed employment to the unemployed in the most distressed districts of the country. The State Government can avail of assistance available under various Programmes aimed at poverty alleviation. infrastructure development and social security to improve the quality of life in the Backward Districts within the State.

[English]

Creation of NPA with Banks by Corporate Sector

3965.SHRI SHANKAR PRASAD JAISWAL : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether during the meeting of the Advisory Council on Trade and Industry on July 10, 2002, the Government have warned the captains of Industry and trade against creation of Non-Productive Assets with banks and FIs through unsound practices of the corporates and against creation of monopolies in favour of big players especially the Multi-National Companies (MNCs) by forcing small indigenous producers out of market to close down; and

(b) if so, the steps proposed to be taken by the Government to eliminate such unwholesome practices?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (DR. RAMAN SINGH) : (a) and (b) The information is being collected and will be laid on the Table of the House.

R and **D** Activities in Sugarcane

3966.SHRI GUTHA SUKENDER REDDY : SHRI K. YERRANNAIDU :

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state :

(a) whether the Government of Andhra Pradesh have requested the Union Government for the allocation of 50 per-cent of the accumulated sugar cess fund for Research and Development activities in sugarcane;

(b) if so, the details thereof; and

(c) the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI V. SREENIVASA PRASAD) : (a) and (b) Yes, Sir. The Chief Minister of Andhra Pradesh had written to the Prime Minister for allocating 50% of the accumulated sugar cess fund available with Central Government pertaining to the State of Andhra Pradesh as grant for establishment of a State Institute of R and D in sugarcane.

(c) The request was not acceded to by the Government. It was clarified that in terms of the Sugar Development Fund Act, 1982 the cess levied and collected under Sugar Cess Act reduced by the cost of collection is to be credited to the Sugar Development Fund after due appropriation made by Parliament and the fund is to be, inter-alia, utilised for making grants to established institutions connected with the sugar industry for carrying out research aimed at the promotion and development of any aspect of sugar industry including sugarcane.

There is no provision in the Sugar Development Fund Act for allocation of sugar cess to State Governments for setting up State Level Research Institutes. However, research projects aimed at development of sugar industry by research institutes including State level research institutes are eligible for consideration for receiving grants.

[Translation]

Essential Commodities Under PDS

3967.SHRI JAIBHAN SINGH PAWAIYA : SHRI ABDUL RASHID SHAHEEN : SHRI VIJAY KUMAR KHANDELWAL : SHRI J.S. BRAR : SHRI SADASHIVRAO DADOBA MANDLIK : SHRI A. VENKATESH NAIK :

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state :

(a) whether the quota of foodgrains under Public Distribution System has been increased in view of the natural calamities being faced by certain States;

(b) if so, the details thereof commodity-wise and State-wise:

(c) the criteria adopted by the Government for the said increase in quota;

(d) whether the North-Eastern States have been deprived of food items for the past 6 months;

(e) if so, the reasons therefor; and

AUGUST 9, 2002

(f) the steps being taken by the Government to ensure that hoarders do not exploit the prevailing situation in States?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI KRISHNAMRAJU) : (a) to (c) During 2001-2002 special additional allocation of foodgrains (rice and wheat) was made to the drought/flood affected States on their request at the BPL rates for distribution to all the drought/ flood affected families (BPL and APL) @20 kg. per family per month for a period of three months. State-wise additional allocation of foodgrains made during 2001-2002 is given in the enclosed Statement. In addition, 57,44,953 MTs of foodgrains have been allotted free of cost, to the drought affected States under Food for Work/Special Component of SGRY during the period of January, 2001 to May, 2002.

(d) and (e) No. Sir. As against the allocation of 11.66 lakh tonnes of foodgrains during last six months the State Governments have lifted 6.33 lakh tonnes only in the North Eastern region.

(f) In order to maintain supplies, securing availability and distribution of essential commodities under the Public Distribution System, the PDS (Control Order) has been notified on 31.8.2001.

Statement

Special Additional Allocation of Foodgrains (Rice and Wheat) made to the following States/UTs for Calamity Relief (Flood/Drought) during April 2001- March, 2002

(Fig. in tonnes)

S.N	o. State	Rice	Wheat	Total	Purpose
1.	Andhra Pradesh	4,90,560	_	4,90,560	Drought Relief
2.	Bihar	-	1.80.000	1,80,000	Flood Relief
3.	Gujarat	81,765	2,45,292	3,27,057	Drought Relief
4.	Himachal Pradesh	1,19,250	30,000	1,49,250	Drought Relief
5.	Madhya Pradesh	29,437	91,844	1,21,281	Drought Relief
3 .	Maharashtra	1,64,456	3,28,912	4,93,368	Drought Relief
7. Rajas	Rajasthan	-	3,70,665	3,70,665	Drought Relief
••	Total	8,85,468	12,46,713	21,32,181	

[English]

Packaging of Items

3968.SHRI SURESH RAMRAO JADHAV : Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state :

(a) whether the Union Government have specified guidelines for packaging of specific weight/volume for various food products/medicines/other items being marketed in the country;

(b) if so, the details thereof, product-wise;

(c) whether there is any machinery to monitor if these guidelines are being followed by various manufacturers; and (d) if so, the necessary action contemplated against those flouting such norms during each of the last three years ?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI V. SREENIVASA PRASAD) : (a) and (b) The third Schedule of the Standards of Weights and Measures (Packaged Commodities) Rules, 1977 requires packing of certain commodities including food products in such quantities by weight, measure or number as specified therein. The schedule is given in the Statement attached. In respect of Drugs, provisions are contained in the Drugs and Cosmetics Act and Rules made there under.

(c) and (d) The Rules are enforced by the enforcement machinery in the States and Union Territories. Prosecutions are launched against those violating the provisions of the Rules. - allow-

State	ment
-------	------

THE THIRD SCHEDULE

Commodities to be packed in specified quantities

		Statement			
	THE THIRD SCHEDULE Commodities to be packed in specified quantities				
		The following commodities shall be packed in such qu antities by weight, measure or number as are specified in the corresponding entries against them			
SI. No	Commodities	Quantities in which to be packed			
1	2	2			
1.	Baby food	200g, 500g, 1 kg, 2 kg, 5 kg and 10 kg. Any manufacturer or packe			
2.	Weaning food	200g, 400g, 1 kg, 2 kg, 5 kg and 10 kg. packing baby food in 400g and weaning food in 500g shall not be allowed to do so beyond 180 days from the date of publication of this notification in the Official Gazette.			
3.	Biscuits	25g, 50g, 75g, 100g, 150g, 200g, 250g, 300g and thereafter in multiples of 100g up to 1 kg.			
4.	Bread including brown bread but excluding bun.	d but 100g and there after in of multiples 100g.			
5	Un-canned packages of butter and margarine	25g, 50g, 100g, 200g, 500g, 1 kg, 2 kg, 5 kg and thereafter in multiples of 5 kg.			
6.	Cereals and Pulses	100g, 200g, 500g, 1 kg, 2 kg, 5 kg, and thereafter multiples of 5 kg.			
7.	Coffee	25g, 50g, 100g, 200g, 500g, 1 kg and thereafter in multiples of 1 kg.			
8.	Tea	25g, 50g, 100g, 250g, 500g, 1 kg and thereafter in multiples of 1 kg.			
9.	Materials which may be re- constituted as beverages.	25g, 50g, 100g, 200g, 500g, 1 kg and thereafter in multiples of 1 kg.			
10.	Edible Oils Vanaspati, ghee, butter oil	50g, 100g, 200g, 500g, 1 kg, 2 kg, 3 kg, 5 kg and thereafter in multiples of 5 kg If net quantity is declared by volume and same number in millilitres or liters, as the case may be. If the net quantity is declared by volume, then the equivalent quantity in terms of mass to be declared in brackets in same size of letters/numerals			
11.	Deleted.				
12.	Milk Powder.	Below 50g no restriction, 50g, 100g, 200g, 500g, 1 kg and thereafter in multiples of 500 g.			
13.	Omitted.				
14.	Non-soapy detergents (powder)	Below 50g no restriction, 50g, 100g, 200g, 500g, 700g, 1 kg, 1.5 kg, 2 kg and thereafter, in multiples of 1 kg.			
15.	Rice (powdered), flour, atta, rawa and suji	100g, 200g, 500g, 1 kg, 2 kg, 5 kg and thereafter in multiples of 5 kg.			

AUGUST 9, 2002

1	2	3
16.	Salt	Below 50g in multiples of 10g, 50g, 100g, 200g, 500g, 750g, 1 kg, 2 kg, 5 kg and thereafter in multiples of 5 kg.
17.	Soaps	
	(a) Laundry Soap	50g, 75g, 100g, and thereafter in multiples of 50g.
	(b) Non-soapy detergent cakes/bars.	50g, 75g, 100g, 125g, 150g, 200g, 250g, 300g and thereafter in multiples of 100g
	(c) Toilet Soap including all kinds of bath soap (cakes).	25g, 50g, 75g, 100g, 125g, 150g and thereater in multiples of 50g.
18.	Aerated soft drinks, non-alcoholic beverages.	100 ml, 150 ml, 200 ml, 250 ml, 300 ml, 330 ml (in cans only) 500 ml, 750 ml, 1 litre, 1.5 litre, 2 litre, 3 litre, 4 litre and 5 litre.
18(A) Mineral water and drinking water	100 ml, 130 ml*, 150 ml, 200 ml, 250 ml, 300 ml, 330 ml*, 500 ml, 600 ml*. 750 ml, 1 litre, 1.2 litre*, 1.5 litre, 2 litre, 3 litre, 4 litre and 5 litre.
	['The sizes 130 ml, 330 ml, 600 ml notification]."	and 1.2 litre shall be allowed only for a period of 3 years from the date of
19.	Cement in bags.	1 kg, 2 kg, 5 kg, 10 kg, 20 kg, 25 kg and 50 kg.
20.	Paint varnish etc.	
	(a) Paint (other than paste paint or solid paint) varnish, varnish stains, enamels.	50 ml, 100 ml, 200 ml, 500 ml, 1 litre, 2 litre, 3 litre, 4 litre, 5 litre and thereafter in multiples of 5 litre.
	(b) Paste paint and solid paint	500g, 1 kg, 1.5 kg, 2 kg, 3 kg, 5 kg, 7 kg, 10 kg, and thereafter multiple of 5 kg.

Textile Policy to Protect Small Powerloom Owners

3969.SHRIMATI SHYAMA SINGH : Will the Minister of TEXTILES be pleased to state :

 (a) whether Government propose to bring a number of changes in the existing national textile policy to suit the interest of small powerloom owners in the country;

(b) if so, the details of changes the Government propose to make in the existing textile policy;

(c) whether the yarn quota allotted by the Government to the powerloom sector is being misused by large mills and there is no proper safeguard to powerloom owners; and

(d) if so, the steps taken by the Government to safeguard the interest of powerloom owners in the country?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI BASANGOUDA R. PATIL) : (a) and (b) Recognizing that the major problems facing the decentralized powerloom sector are mainly, technological obsolescence; small size of units with fragmentation; lack of credit availability; poor marketability; and low level of skill with poor quality conciousness, the National Textile Policy proposes to focus on its technology upgrdation, with a clustering of facilities to achieve optimum levels of production. It also calls for modernisation of Powerloom Service Centres and testing facilities, and welfare schemes for cnsuring a healthy and safer working environment for the workers.

In pursuance of policy, Government has started the following programmes :

 Programme for induction of 50,000 shuttleless and for 2.5 lakh semi automatic and automatic looms in the decentralized powerloom sector,

¢.

with incentives provided through the Technology Upgradation Fund Scheme (TUFS);

- (ii) Technology Upgradation Fund Scheme (TUFS) under which cost of borrowing capital for modernisation of the textile and Jute industries, including powerloom industry is reduced;
- (iii) Modernization of Powerloom Service Centres (PSC) by the upgradation of their looms so as to provide training and skills to powerloom weavers to operate modernized equipment;
- (IV) Computer Aided Design Centres in Powerloom Service Centres to provide value addition through design inputs into powerloom production.

In addition a welfare scheme for Insurance cover is being implemented.

(c) and (d) There is no yarn quota or yarn allotment for the decentralized powerloom sector.

Problems of Tobacco Industry

3970.DR. RAJESWARAMMA VUKKALA : SHRI P.R. KYNDIAH :

Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether the Government/Tobacco Board have studied the problems of the tobacco industry;

(b) if so, the outcome thereof and the steps proposed to remove the said problems;

(c) whether the Tobacco Board is planning to expand its export base by exporting new global markets this year;

(d) if so, the names of the countries where Indian tobacco would find its market;

(e) the target fixed for the export of tobacco during this year and during the next three years;

(f) the projected export earning from the raw tobacco and from the tobacco products from each of the foreign countries;

(g) the percentage growth of exports over the last year in terms of quantity and value; and

(h) the further steps proposed to augment the exports of tobacco products in the coming years?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI RAJIV PRATAP RUDY) : (a) and (b) The Tobacco Board, which studies the problems of the tobacco industry on a continual basis, has identified the impact of the international anti-smoking campaign and increased competition from countries such as China, Brazil and Zimbabwe on demand for Indian tobacco and the trend of over-production in recent years to be the main problems of the sector. In order to overcome the problem of fall in demand for Indian tobacco in overseas markets, steps such as participation in international tobacco exhibitions and fairs, advertisement campaigns in the international media and organisation of trade delegations to and from important tobacco importing nations have been taken. The increase in the penalty on the sale of unauthorised tobacco produced by the growers is intended to address the problem of over-production.

(c) and (d) The Tobacco Board has identified a few new markets, where there is potential for exporting Indian tobacco. These include, inter-alia, Turkey, Romania, Bulgaria, Spain etc.

(e) and (f) International trade in tobacco, as in all agricultural commodities, is dependent on various domestic and international factors. Projections of exports, which are based on past trends, are, therefore, in the nature of estimates. It is estimated that the value of export of unmanufactured tobacco and tobacco products from India in the year 2002-03 will be around US\$ 200 Million.

(g) Exports of tobacco and tobacco products in the year 2001-02 fell by 2% in Rupee terms over 2000-2001. In the period April-June 2002, exports rose by 1% over the corresponding period in 2001.

(h) The export promotion measures outlined in (b) above will continue to be pursued.

[Translation]

Funds for Panchayati Raj

3971.SHRI RAJO SINGH : Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state :

(a) the funds recommended by the Tenth Finance Commission for providing them to the Panchayati Raj institutions in Bihar;

(b) the funds released by the Union Government to the above State for this purpose;

(c) whether all of the funds allocated have been released to the above State;

(d) if so, the details thereof and if not, the reasons therefor;

(e) whether the remaining funds are likely to be released by the Union Government; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI ANANT GANGARAM GEETE) : (a) to (f) The Tenth Finance Commission (TFC) had recommended total grants of Rs. 507.19 crore to Bihar for Panchayati Raj Institutions (PRIs) for the period 1996-97 to 1999-2000. PRI grants amounting to Rs. 126.80 crore had been released to the State Government during 1996-97.

As per the guidelines issued by Ministry of Finance, the Local Body Grants recommended by the TFC was part of a larger Constitutional scheme of devolution of functions and responsibilities from the State to local bodies with mandatory elections so that they could function as effective units of local self-Government. Hence, the grants were to be released only in respect of elected local bodies wherever such elections were mandatory under the Constitution. Since the due elections to PRIs in Bihar had not been held during the TFC period 1995-2000, balance of TFC grants could not be released to the State Government. Entitlements to grants recommended by any Finance Commission lapse after the period of its recommendations get over.

[English]

Report of Working Group of Textiles

3972. SHRI CHANDRA BHUSHAN SINGH : SHRI G.S. BASAVARAJ :

Will the Minister of TEXTILES be pleased to state :

(a) whether two working groups constituted to negotiate with World Trade Organisation and other trade partners in matter of exports to them have submitted their reports; and

(b) if so, the salient features of the reports?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI BASANGOUDA R. PATIL) : (a) and (b) The Textile Commissioner has formed two groups namely (I) Fibres, Yarn, Groy and Processed fabric and made-ups; (ii) Readymade garments including knitwear, to elicit the views of various segments of the textile industry to formulate the approach for market access negotiations. The Groups have still not submitted their report to the Textile Commissioner.

Restructuring of State Financial Corporation

3973.SHRI NARESH PUGLIA : Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state :

(a) whether the Government of Maharashtra have requested the Union Government for capital restructuring of State Financial Corporations as per Gupta Committee Report;

- (b) if so, the details thereof; and
- (c) the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI ANANT GANGARAM GEETE): (a) and (b) Yes, Sir. The Government of Maharashtra has requested the Union Government to accept the recommendations of Gupta Committee on recapitalization and restructuring of State Finance Corporations (SFCs). The Gupta Committee had estimated that Rs. 3,600 crores would be required for recapitalization of SFCs and recommended that the cost of re-capitalization be shared by Central Government, RBI, IDBI, SIDBI and State Governments.

(c) Gupta Committee had made suggestions/ recommendations for financial, operational and organizational restructuring of SFCs. The State Government being the main stakeholder in SFCs, the Government of Maharashtra has been requested to take steps for improving the performance of the SFC and for its recapitalization.

Recommendations of Eleventh Finance Commission Report

3974.SHRIMATI KUMUDINI PATNAIK : Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state :

(a) whether the recommendations made in the Eleventh Finance Commission Award in respect of revenue deficit States and mineral bearing States have not yet been implemented by the Union Government;

(b) if so, the reasons therefor;

(c) the time by which sanction of grant in aid in lieu of coal royalty enhancement, is going to be granted to the coal bearing States;

(d) whether the miscellaneous grant calculated to have been devolved on Orissa States as per the Eleventh Finance Commission Report;

- (e) if so, the details in this regard; and
- (f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI ANANT GANGARAM GEETE) : (a) to (c) The revenue deficit grants are being provided to the States are recommended by the Eleventh Finance Commission (EFC) for 2000-05.

The periodicity of revision of royalty on minerals is governed by Section 9 of the Mines and Minerals (Development and Regulation) Act, 1957. According to this Act, the Central Government may revise the rate of royalty in respect of any mineral with effect from such date as may be specified provided that such revision shall not be made more than once during any period of three years.

There is no proposal under consideration of Government for entrusting the task of making recommendations for revision of royalty rates on minerals to an independent body, as recommended by the Eleventh Finance Commission. However, independent Study Groups comprising the representatives of States, Central Ministries/ Departments concerned, the industry and technical organisations are constituted from time to time to make recommendations on the rates of royalty on minerals. The existing system is fair and transparent and meets the objectives of the recommendations made by the EFC.

Royalty on Crude Oil and Natural Gas is governed by the provisions of Oil Fields (Regulation and Development) Act. 1948 and the Petroleum and Natural Gas Rules, 1959 framed thereunder, as amended from time to time. With effect from 1.12.1999, rate of royalty on crude oil has been increased provisionally to Rs. 850/MT or 20% of well head value of crude oi, whichever is less.

(d) to (f) Other non-plan grants, i.e., Upgradation and Special problem grants, Local Bodies grants, grants under Incentive Fund and Centre's share of Calamity Relief Fund recommended by EFC for Orissa for the period 2000-05 are being released according to the guidelines for utilization of these grants issued by Ministry of Finance.

Rehabilitation Centres for Handicapped

3975.SHRI VIRENDRA KUMAR : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) whether the Government have a proposal to set up a Rehabilitation Centre for the physically disabled in every district of the country; (b) if so, the time by which the Rehabiliation Centres are likely to be set up; and

(c) the details regarding the share of the Union Government in the management of these centre?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI SATYA BRATA MOOKHERJEE) : (a) 104 districts in the country have been selected for setting up of District Disability Rehabilitation Centres (DDRCs). Each center is expected to cater to the requirements of 4-5 contiguous districts.

(b) 74 DDRCs have become operational by now.

(c) The National Institutes, Artificial Limbs Manfacturing Corporation of India (ALIMCO) and District Rehabilitation Centres (DRCs) provide financial and technical support in setting up of DDRCs; day-to-day management and monitoring and evaluation is assigned to the District Management Team that is headed by the District Collector and includes representatives from other departments responsible for convergence of various schemes/activities for the welfare of persos with disabilities.

World Bank Loan to Power Grid Corporation

3976.SHRI BASU DEB ACHARIA : SHRI E. AHAMED :

Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state :

(a) whether attention of the Government has been drawn to the newsitem captioned "World Bank Ioan 560 crore of Power Grid Corporation Ltd' as appearing in 'Indian Express' dated the July 10, 2001;

(b) if so, the facts reported in the news item;

(c) whether this is due to delay in giving clearance by the Cabinet Committee on Economic Affairs;

(d) if so, the reasons therefor; and

(e) the steps taken by the Government to resolve the situation?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI ANANT GANGARAM GEETE) : (a) Yes, Sir.

(b) to (e) The investment component referred in the newsitem relates to Establishment of Backbone Telecom

System of the POWERGRID. The World Bank has conveyed their final 'no-objection' to extension of bid validity upto August 31, 2002. This investment proposal was considered by CCEA on 13.3.2002. CCEA has directed that Finance Minister, Communication Minister and Minister of Power examine the matter and make recommendations in this regard.

[Translation]

Handicapped Welfare Centres in Bihar

3977.SHRI SUBODH ROY : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state

(a) the number of handicapped welfare centres located in Bihar;

(b) the facilities being provided to the handicapped by the National Handicapped Finance and Development Corporation:

(c) the details of the progress made by such corporation;

(d) whether the Government propose to formulate a national policy for the handicapped persons; and

(e) if so, by when?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI SATYA BRATA MOOKHERJEE) : (a) There are six functional District Disability Rehabilitation Centres located at Banka, Chapra, Darbhanga, Gaya, Nawadah and Muzaffarpur in Bihar. Under the National Programme for Rehabilitation of Persons with Disabilities, the Districts of West Champaran and Bhagalpur have been selected by the State Government. Besides, Government is supporting 30 Non-Governmental Organisations engaged in rehabilitation of the persons with disabilities.

(b) The National Handicapped Finance and Development Corporation provides soft loans to the persons with disabilities for self-employment ventures. It also extends loans for pursuing general/professional/ technical education at graduate and higher levels.

(c) The Corporation has sanctioned a sum of Rs. 4022.85 lakhs benefiting 9889 persons with disabilities till 30.7.2002.

(d) and (e) The National Policy on Disability Prevention and Rehabilitation is at an advanced stage of formulation. [English]

Cadre Management of IES

3978.SHRI LAKSHMAN SETH : Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state :

(a) whether after taking views of the DOPT and the Department of Legal Affairs. the Commission for Scheduled Castes and Scheduled Tribes had recommended to the Ministry of Finance on 19th November, 2001 to change the cadre management of IES;

(b) if so, the easons given by the Commission for making the above said recommendation;

(c) whether the Government have taken any decision on this recommendation of the Commission; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI ANANT GANGARAM GEETE) : (a) to (d) A meeting was taken by the Chairman, National Commission for Scheduled Castes and Scheduled Tribes, with the representatives of the Department of Personnel and Training, Department of Legal Affairs and the Department of Economic Affairs on 31.10.2001 on the representation of IES Officers Welfare Association. The minutes of the meeting forwarded by the Commission with its letter dated 20.11.2001 do not contain any recommendation regarding change in the cadre management of the IES. However, the suggestion for change in the Cadre Management of IES is reportedly contained in the letter dated 19.11.2001 from the Chairman of the Commission to the Finance Minister. The details of the same are being collected and will be laid on the table of the House.

[Translation]

Export of Wheat to Bangladesh

3979.SHRI DILIPKUMAR MANSUKHLAL GANDHI : Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state :

(a) whether the Union Government propose to export wheat to Bangladesh during the year 2002-2003;

(b) if so, the details thereof; and

(c) the value of foreign exchange likely to be earned thereform ?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI KRISHNAMRAJU) : (a) and (b) FCI makes wheat available from Central Pool stocks to the exporters. ECI is not directly exporting wheat to any country.

(c) Does not arise.

Increase in Export Price of Basmati

3980. SHRIMATI JAS KAUR MEENA : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether the Government have increased the export price of the Basmati rice;

(b) if so, the details thereof; and

(c) the reasons for increasing the export price of the Basmati rice ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI RAJIV PRATAP RUDY) : (a) The Government has not fixed any export price of basmati rice.

(b) and (c) Do not arise.

[English]

World Bank Loan for Water Supply Schemes

3981.SHRI SHANKERSINH VAGHELA : Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state :

(a) the States which have been given loan approval by the World Bank for water supply schemes;

(b) whether any such loan has been granted to the State Government of Gujarat;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI ANANT GANGARAM GEETE): (a) Presently, there are five States namely Tamil Nadu, Uttar Pradesh, Uttaranchal, Kerala and Karnataka which have been provided World Bank Ioan/ credit for water supply schemes.

(b) No, Sir.

(c) Does not arise, Sir.

(d) No such proposal has been sent by the Government of Gujarat.

Fera Violation by MNCs

3982.DR. BALIRAM : Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state :

 (a) whether the attention of the Government have been drawn to the news item 'MNCs get FERA parting kick' appearing in the Economic Times dated June 5, 2002;

(b) if so, the details in this regard;

(c) the details of the companies to whom notices were issued by Enforcement Directorate; and

(d) the further action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI ANANT GANGARAM GEETE) : (a) Yes, Sir.

(b) Eighteen Multi-National Companies (MNCs) are found to have paid salaries/prequisites abroad to their foreign national employees working in India, without obtaining necessary permission of the Reserve Bank of India. These employees were/are also persons resident in India for the purposes of the Foreign Exchange Regulation Act, 1973 and payment of salaries, etc., to them outside India was violative of the provisions of the Foreign Exchange Regulations Act, 1973.

(c) and (d) The names of the 18 companies involved in the matter are given in the Statement. The Directorate of Enforcement has issued show cause notices to all these companies under the Foreign Exchange Regulation Act, 1973.

Statement

Names of Multi-National companies to whom Show Cause Notice(s) have been issued under the provisions of Foreign Exchange Regulation Act, 1973

S. No.	Name of Multi-National Companies	Amount Involved (Rs. Lakhs)
1	2	3
1.	M/s. Japan Airlines New Delhi	103.47
2.	M/s. Hyundai Motor (I) Ltd. New Delhi	804.50
3 .	M/s. Samsung Corporation, New Delhi	2403.93

1	2	3
4.	M/s. Merubeni (1) Pvt. Ltd., New Delhi	983.72
5.	M/s. Bank of Tokyo Mitsubishi Ltd., New Delhi	2043.19
6	M/s. Motorola (I) Ltd., Gurgaon	557.67
7.	M/s. Mitsubishi Corporation, New Delhi	2052.92
8.	M/s. Sanwa Bank Ltd. (UFJ Sank Ltd.) New Dethi	260.04
9.	M/s. Bank of Nova Scotia, New Delhi	42.31
10.	M/s. LG Electronics, New Delhi	80.63
11.	M/s. Sony (I) Ltd., New Dethi	J. YEN - 574963183
12.	M/s. Deutsche Bank, New Delhi	1343.42
13.	M/s. Saku <mark>ra Bank,</mark> New Delhi	J. YEN - 40978509
14.	M/s. All Nippon Airways, New Delhi	147.33
15.	M/s. Nokia Telecommunications, New Delhi	1086.02
16.	M/s. Ericsson (I) Pvt. Ltd., New Delhi	3546.05
17.	M/s. Daewoo Motors, New Delhi	266.68
18.	M/s. Fuji Bank Ltd., New Delhi	280.88

Reimbursement of Social Cost of Tea Planters

3983 SHRI G.S. BASAVARAJ : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether the tea planters of the Southern State have requested the Government to reimburse the social costs which the planters have traditionally been incurring on housing and free rations, medical aid etc. to workers;

- (b) if so, the details thereof; and
- (c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI RAJIV PRATAP RUDY) : (a) to (c) Yes, Sir. The tea associations have requested the Government that the social welfare obligations like supply of concessional food grain, medical facilities, maternity benefits, housing, fuel and educaiton etc., which are presently undertaken by the tea industry, may be brought under the cover of various welfare schemes of the Ministries of Health, Education, Rural Development and Human Resources Development (HRD) etc. Such a request requires inter-departmental consultation by the Government, before any decision could be arrived at.

[Translation]

Employment to Destitute Women

3984.SHRI P.R. KHUNTE : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

 (a) whether the Central Sociat Welfare Board provides full time/part time employment to destitute women, widows, divorcees and physically handicapped to make them self dependent;

- (b) if so, the details thereof;
- (c) the criterion laid down in this regard; and

(d) the number of persons especially form the Chhattisgarh who have been provided employment during the last one year, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI SATYA BRATA MOOKHERJEE) : (a) No, Sir.

(b) to (d) Do not arise.

[English]

Outstanding Wage Arrears of Tea Workers

385.SHRI P.R. KYNDIAH : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether a huge amount of wage arrears of tea workers of Barak Valley's tea gardens is outstanding;

(b) if so, the oustanding amount of wage arrears as on date;

(c) since when this amount is outstanding;

(d) the reasons for non-disbursement of wage arrears: and

(e) the action proposed to be taken by the Government to resolve the issue?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI RAJIV PRATAP RUDY): (a) to (e) The Tea Association of India, Barak Valley Branch at Silchar, Assam has informed that no huge amount of wage arrears of tea workers of Barak Valley's Tea Gardens is outstanding. The scheduled increase of Rs. 3.50 per day effective from 1.5.2002 has been held in abeyance with the assurances of the Workers' Representatives, as the industry is unable to accommodate any further wage load at this juncture.

Anti-Dumping on Acrylic Yarn

3986.SHRI BHARTRUHARI MAHTAB Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

 (a) the total production of acrylic yarn in the country per annum;

(b) the domestic demand of acrylic yarn;

(c) the export of acrylic yarn and such finished products per annum;

(d) the Potal volume of imports of acrylic yarn during the last three years, year-wise;

(e) whether Designated Authority has recommended the imposition of a definitive anti-dumping duty on all imports of acrylic yarn from Nepal; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI RAJIV PRATAP RUDY): (a) to (d) The production, domestic demand, export and import of Acrylic Spun Yarn during the last three years is given below :

Year	Domestic product of Acrylic spun yarn	Import of Acrylic spun yarn	Export of Acrylic spun yarn	Domestic Consump- tion**
1	2	3	4	5
1999-2000	60.48	1.15	1.25	60.38

1	2	3	4	5
2000-2001	64.95	1.16	3.34	62.76
2001-2002	63.18	3.84*	7.08*	59.95

*Import and Export for the year is estimated based on 11 months data.

** Information regarding domestic demand of Acrylic Yarn is not maintained. However, domestic consumption of Acrylic Spun Yarn has been worked out by adding the production and import data and excluding the export data.

(e) and (f) Yes, Sir. Definitive Anti-Dumping Duty was recommended by the Designated Authority on import of Acrylic Yarn from Nepal vide final findings dated 2.7.2002. Department of Revenue, Ministry of Finance has imposed Anti-Dumping Duty on Acrylic Yarn vide their notification dated 24.7.2002. The duty imposed is given below :

S. No	Name of the exporter/producer	Anti-Dumping Duty (US \$ per kg.)
1.	M/s. Reliance Spinning Mills Ltd.	0.14
2.	All other exporters/importers	0.35

Transport Allowance for Export of Sugar

3987.SHRI R.L. JALAPPA : Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state :

(a) whether the Karnataka Government had sent any proposal seeking transport allowance for export of sugar from Karnataka;

(b) if so, the amount of transport allowance sought for reimbursement; and

(c) the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI V. SREENIVASA PRASAD) : (a) to (c) In recent time, the Department of Food and Public Distribution has received no such proposal from the Government of Karnataka. However, the Government has amended the Sugar Development Fund Act, 1982 on 28.5.2002 enabling it to defray expenditure on internal transport and freight charges to the sugar factories on export shipments of sugar. The Sugar Development Funds Rules, 1983 have been amended and notified on 21.6.2002 accordingly.

Selection of Heads of Financial Sector

3988.SHRI SUSHIL KUMAR SHINDE : Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state :

(a) whether there has been a shift in the selection procedure for the appointment of the heads of financial sector like LIC, IDBI, NHB overlooking the seniority criterion during last couple of years;

(b) if so, the present selection procedure for the appointment of the heads of financial sectors and how does it differ from the previous one;

(c) whether the Government have received any representation from senior officer against the appointment of junior or less experienced and qualified officer as head of financial institution;

(d) if so, the details thereof; and

(e) the steps taken to ensure that fair selection take place in the appointment of head of financial sector?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI ANANT GANGARAM GEETE) : (a) and (b) There has been no change in the selection procedure for appointment to the post of Chairmen, LIC and IDBI. As far as selection to the post of Chairman-cum-Managing Director of National Housing Bank is concerned, the post was earlier being filled up through advertisement. However, during this year, due to time constraint, the post has been circulated only to Executive Directors with sufficient seniority and experience in public sector banks and financial institutions.

- (c) No, Sir.
- (d) Does not arise.

(e) The selection procedure ensures consideration of all eligible and experienced officers available in the financial sector and appointment is done by the Government at the level of ACC.

Population of SC/ST and OBC'S

3989.SHRI RAJAIAH MALYALA : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state the population of other backward classes, Scheduled Castes and Scheduled Tribes in each State of the country as per 2001 census?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI SATYA BRATA MOOKHERJEE): The population of Other Backward Classes in the country has not been separately enumerated in the census 2001 since caste/class based population census has been discontinued since independence. The information relating to Scheduled Castes and Scheduled Tribes population in the country for census 2001 is under progress and the Office of Registrar General of India will publish the report in due course.

[Translation]

Hostels for SC/ST Students

3990.DR. LAXMINARAYAN PANDEYA : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

 (a) the funds provided by the Union Government to the State Governments for construction of hostels meant for Scheduled Castes/Scheduled Tribes students; Statewise during each of the last three years;

(b) whether the funds provided by the Government have appropriately utilized by the State Governments; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI SATYA BRATA MOOKHERJEE): (a) Statement showing the Statewise amount released for construction of hostels for Scheduled Castes/Scheduled Tribes students during the last three years are attached.

(b) No instance of misutilisation of funds has come to our notice.

(c) Does not arise.

Statement

Centrally Sponsored Scheme of Construction of Hostels for SCs Boys Release of funds from 1999-2000 to 2001-2002

(Rs. in Lakhs)

S.M	No. State/U.T.	1999-2000	2000-2001	2001-2002
1	2	3	4	5
1.	Andhra Pradesh	122.40	Nil	Nil
2.	Arunachal Prades	n Nil	Nil	Nil
3.	Assam	5.00	Nil	Nil

s

SRAVANA 18, 1924 (Saka)

1 2	3	4	5
4. Bihar	Nil	Nil	Nil
5. Chhattisgarh	Nil	Nil	Nil
6. Goa	Nil	Nil	Nil
7. Gujarat	Nil	Nil	Nil
8. Haryana	Nil	Nil	2.00
9. Himachal Pradesh	Nil	Nil	60.13
10. Jammu and Kashmir	Nil	Nil	Nil
11. Jharkhand	Nil	Nil	245.80
12. Karnataka	483.82	495.00	563.19
13. Kerala	Nil	Nil	4.00
14. Madhya Pradesh	254.19	764.95	284.375
15. Maharashtra	Nil	Nil	Nil
16. Manipur	Nil	Nil	Nil
17. Meghalaya	Nil	Nil	Nil
18. Mizoram	Nil	Nil	Nil
19. Nagaland	Nil	Nil	Nil
20. Orissa	7.84	12.75	21.12
21. Punjab	Nil	Nil	11.565
22. Rajasthan	Nil	Nil	Nil
23. Sikkim	Nil	Nil	Nil
24. Tamil Nadu	211.75	Nil	182.59
25. Tripur a	10.00	Nil	18.58
26. Uttar Pradesh	Nil	Nil	[.] 155.64
27. Uttaranchal	Nil	Nil	Nil
28. West Bengal	Nil	Nil	Nit
29. Andaman and Nicobar	Nil	Nil	Nil
30. Chandigarh	20.00	45.00	50.18
31. Dadra and Nagar Haveli	Nil	Nil	Nil
32. Daman and Diu	Nil	Nil	Nil
33. Delhi /	Nil	Nil	Nil
34. Lakshdweep	Nil	Nil	Nil
35. Pondicherry	Nil	Nil	Nil
Total	115.00	1317.70	1599.17

Centrally	Sponsore	d Scheme	of Co	nstruction
of Girls Hostels for SCs				
Release of	f funds fro	om 19 99-2 0	000 to	2001-2002

(Rs. in Lakhs)

	No. State/U.T.	1999-2000	2000-2001	2001-2002
1	2	3	4	5
1.	Andhra Pradesh	398.10	Nil	Nil
2.	Arunachal Pradesh	Nil	Nil	Nil
3.	Assam	3.50	Nil	Nil
4.	Bihar	Nil	Nil	Nil
5.	Chhattisgarh	Nil	Nil	Nil
6 .	Goa	Nil	Nil	Nil
7.	Gujarat	Nil	Nil	Nil
8.	Haryana	Nil	140.04	Nil
9 .	Himachal Pradesh	Nil	67.30	Nil
10.	Jammu and Kashr	nir Nil	Nil	Nil
11.	Jharkhand	Nil	Nil	245.80
12.	Karnataka	35.44	148.96	207.42
13.	Kerala	Nil	Nil	45.50
14.	Madhya Pradesh	277.99	437.51	665.74
15.	Maharashtra	Nil	Nil	Nil
16.	Manipur	Nil	Nil	Nil
17.	Meghalaya	Nil	Nil	Nil
18 .	Mizoram	Nil	Nil	Nil
1 9 .	Nagaland	Nil	Nil	Nil
20.	Orissa	24.973	12.75	25.00
21.	Punjab	Nit	Nil	Nil
22.	Rajasthan	Nil	Nil	Nil
23.	Sikkim	Nil	Nil	Nil
24 .	Tamil Nadu	Nil	258.34	43.50
25.	Tripura	10.00	22.05	9.485
26 .	Uttar Pradesh	Nil	Nil	196.04
27.	Uttaranchal	Nił	Nil	Nil

Nil

AUGUST 9, 2002

1 2	3	4	5
28. West Bengal	Nil	Nil	Nil
29. Andaman and Nicoba	r Nil	Nil	Nil
30. Chandigarh	Nil	Nil	Nil
31. Dadra and Nagar Haveli	Nil	Nil	Nil
32. Daman and Diu	Nil	Nil	Nil
33. Delhi	Nil	Nil	Nil
34. Lakshdweep	Nil	Nil	Nil
35. Pondicherry	Nil	Nil	Nil
Total	750.00	1086.95	1438.485

Nil

Centrally Sponsored Scheme of Construction of Boys Hostels for STs Release of funds from 1999-2000 to 2001-2002

(Rs. in Lakhs)

S.N	lo. State/U.T.	1999-2000	2000-2001	2001-2002
1	2	3	4	5
1.	Andhra Pradesh	87.30	Nil	Nil
2.	Arunachal Pradesh	Nil	Nil	10.00
3.	Assam	Nil	Nil	Nil
4.	Bihar	Nil	Nil	Nil
5.	Chhattisgarh	Nil	Nil	Nil
6 .	Goa	Nil	Nil	Nil
7.	Gujarat	3.00	Nil	21.57
8.	Haryana	Nil	Nil	Nil
9 .	Himachal Pradesh	87.22	Nil	113.5
10	Jammu and Kash	mir Nil	Nil	Nil
11	. Jharkhand	Nil	Nil	197.40
12	. Karnataka	Nil	75.00	135.00
13	. Kerala	22.05	Nil	22.05
14	. Madhya Pradesh	Nil	Nil	Nil
15	i. Maharashtra	Nil	Nil	217.9
16	6. Manipur	26.00	Nil	Nil

1 2	3	4	5
17. Meghalaya	Nil	13.75	Nil
18. Mizoram	Nil	Nil	Nil
19. Nagaland	Nil	32.50	Nil
20. Orissa	Nil	12.75	30.00
21. Punjab	Nil	Nil	Nil
22. Rajasthan	319.20	Nil	Nil
23. Sikkim	Nil	Nil	Nil
24. Tamil Nadu	50.00	Nil	Nil
25. Tripura	103.70	Nil	40.00
26. Uttar Pradesh	Nil	Nil	Nil
27. Uttaranchal	Nil	Nil	Nil
28. West Bengal	Nil	Nil	Nil
29. Andaman and Nicob	ar Nil	Nil	Nil
30. Chandigarh	Nil	Ńil	Nil
31. Dadra and Nagar Haveli	Nil	Nil	Nil
32. Daman and Diu	Nil	Nil	Nil
33. Delhi	Nil	116.7	50
34. Lakshdweep	Nil	Nil	Nil
35. Pondicherry	Nil	Nil	Nil
Total	698.47	250.70	837.42

Nil

Centrally Sponsored Scheme of Construction of Girls Hostels for STs Release of funds from 1999-2000 to 2001-2002

⁽Rs. in Lakhs)

S.t	No. State/U.T.	1999-2000	2000-2001	2001-2002	
1	2	3	4	5	
1.	Andhra Pradesh	178.88	Nil	232.5	
2.	Arunachal Pradesh	n Nil	Nil	Nil	
3 .	Assam	- Nil	Nil	Nil	
4.	Bihar	Nil	Nil	Nil	
5.	Chhattisgarh	Nil	Nil	10.00	

1 2	3	4	5
6. Goa	Nil	Nil	Nil
7. Gujarat	6.25	Nil	10.29
8. Haryana	Nil	Nil	Nil
9. Himachal Pradesh	79. 9	Nil	126.6
10. Jammu and Kashmi	r <mark>Ni</mark> l	Nil	Nil
11. Jharkhand	Nil·	Nil	197.40
12. Karnataka	Nil	Nil	40.00
13. Kerala	14.70	Nil	0.59
14. Madhya Pra desh	Nil	44.80	Nil
15. Maharashtra	Nil	Nil	67.72
16. Manipur	Nil	Nil	Nil
17. Meghalaya	Nil	11	Nil
18. Mizoram	Nil	Nil	Nil
19. Nagaland	Nil	32.5	Nil
20. Öriss a	13.15	8.50	25.00
21. Punjab	Nil	Nil	Nil
22. Rajasthan	Nil	Nil	Nil
23. Sikkim	Nil	Nil	Nil
24. Tamil Nadu	100.00	Nil	Nil
25. Tripura	Nil	20.00	10.00
26. Uttar Pradesh	Nil	Nil	Nil
27. Uttaranchai	Nil	Nil	Nil
28. West Bengal	Nil	Nil	Nil
29. Andaman and Nicobi	ar Nil	Nil	Nil
30. Chandigarh	Nil	Nil	Nil
31. Dadra and Nagar Haveli	Nil	Nil	Nil
32. Daman and Diu	Nil	Nil	50.00
33. Delhi	Nil	117.00	Nil
34. Lakshdweep	Nil	Nit	Nil
35. Pondicherry	Nil	Nil	Nit
Total	392.88	233.80	770 10

[English]

Functioning of Anti – Dumping Directorate

3991.SHRI ANANT GUDHE : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether the Government have reviewed the functioning of Directorate of Anti-Dumping with a view to make it more effective and efficient in handling antidumping cases for Indian companies;

(b) if so, the details thereof in terms of standard norms with emerging trend;

(c) the areas identified for strengthening/ restructuring/upgrading Anti-Dumping Directorate; and

(d) the action plan formulated to provide specialised services of professionals to the Directorate for dealing with anti-dumping cases efficiently in public interest?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI RAJIV PRATAP RUDY) : (a) to (d) The functioning of Directorate General of Anti-Dumping and Allied Duties (DGAD) is reviewed on a continuing basis in order to make it more effective and efficient in handling anti-dumping cases. As per the Anti-Dumping Rules, preliminary findings cannot be issued before the expiry of sixty days after the initiation of antidumping investigation. While in the earlier years the DGAD was taking six to eight months to come out with preliminary findings, the time period has now been effectively brought down to two-and-a-half months to three months. In this regard, India compares favourably with other major users of anti-dumping action in the world such as United States (4-4 ½ months), European Union (9 months), Australia/ New Zealand (5-6 months). India is one of the leading users of Anti-Dumping action. According to the WTO Report for the period July-December, 2001 India stands first in terms of cases initiated followed by United States and Argentina.

Besides expediting and streamlining the procedure of investigation, the Directorate General of Anti-Dumping and Allied Duties has taken steps for dissemination of information by way of publications, organising and participating in seminars and posting of findings on the website. The port officers of Directorate General of Foreign Trade at 31 stations spread over the country are also being utilised as facilitation points for dissemination of information on Anti-Dumping laws, procedures, specially concerning filing of petitions to facilitate the domestic industry. With a view to bring professionalism in the services rendered by DGAD officers, the Directorate interacts on a regular basis with the consultants and legal experts dealing in Anti-Dumping matters by way of meetings, conferences, seminars etc. The DGAD has also formulated a scheme for implementation during the 10th Five-Year Plan period under which professional training will be provided to the officers working in the Directorate to further develop their expertise.

Sick NJMC Mills

3992.SHRI AJOY CHAKRABORTY : Will the Minister of TEXTILES be pleased to state :

(a) whether Industrial Investment Bank of India (IIBI), an operating agency appointed by the Board for Industrial and Financial Reconstruction has listed 3 private bidders to hand over 6 sick jute mills under the public sector National Jute Manufacturing Corporation;

(b) if so, the details thereof;

(c) whether a tripartite agreement arrived at a meeting held on January 5,2002 to revive National Jute Manufacturing Corporation has not been implemented yet; and

(d) if so, the details of the agreement and Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI BASANGOUDA R. PATIL) : (a) and (b) No, Sir. As per the directions of Board for Inductrial and Financial Reconstruction (BIFR), the Operating Agency (IIBI), invited bids for the sale of six National Jute Manufactures Corporation Limited (NJMC) mills by inviting offers from Workers' Co-operatives (WICS), State Government, Public Sectors and Private Sector Enterprises. The Operating Agency has received 39 bids for six units of NJMC and submitted its evaluation report to BIFR for their consideration.

(c) No tripartite agreement was signed on 5th January, 2002 to revive National Jute Manufactures Corporation Limited (NJMC) by the Government.

(d) Does not arise.

Conviction Rate and Tax Collection

3993.SHRI PRABHUNATH SINGH : Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state :

(a) whether the amount accrued from the seizures during 1998-99 and 1999-2000 is less than seized during

the year 1995-96 despite hike in issue of warrants by the income tax department;

(b) if so, the reasons therefor;

(c) whether the income tax authorities are making undue delay in launching prosecution against the tax evaders and the rate of acquittal under the Income Tax Act is very high and conviction rate is too low; and

(d) if so, the steps taken to accelerate the rate of conviction and to increase the tax collection?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI GINGEE N. RAMACHANDRAN) : (a) Yes, Sir.

(b) Income Tax Department conducts search and seizure actions every year and seizes incriminating documents and prima facie unaccounted assets which, on completion of assessment of income, are adjusted against the tax levied thereon. Quantum of seizure, which cannot be same for every year is, by itself not a precise indicator of the results of search because undisclosed income is also detected on the basis of seized documents.

(c) and (d) Prosecutions are generally launched after the disposal of appeals filed against the assessment orders and penalty orders. There is therefore considerable time lag between the date of completion of assessment and the date of launching of prosecution. Instructions have been issued for speedy disposal of appeals and processing of the cases carefully for launching of prosecution so that the success rate increases. Steps have also been taken for maximisation of collection by way of close monitoring, speedy recovery of arrears and effective scrutiny, searches and surveys work.

Trade Relation with Iran

3994.SHRI ANANTA NAYAK : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether the Government propose to expand trade with Iran;

- (b) if so, the details thereof;
- (c) the areas identified for this purpose; and
- (d) the specific steps being taken in this direction?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI RAJIV PRATAP RUDY) : (a) and (b) Yes, Sir. Expansion of Trade is a continuous process and various steps are constantly taken to improve Indo – Iran Bilateral Trade Relations. These include holding of Joint Commission Meetings, Joint Business Council Meetings, participation in Trade Fairs and Exhibitions in each other's country, exchange of trade delegations, organisation of buyer – seller meets, market surveys, publicity through media, etc. The Hon'ble Prime Minister of India had visited Iran in April, 2001, accompanied by the Minister of State for Commerce and Industry and a business men's delegation. A new Trade agreement was signed between India and Iran during the visit. The Hon'ble PM during his visit to Iran also announced an offer of a Line of Credit (LOC) of US \$ 200mn to Iran. All these measures are expected to boost Bilateral Trade Relations.

(c) Some of the specific areas identified include items like printing machinery, chemicals, bulk drugs, computer software/hardware, bicycles/motorcycles/auto parts, telecommunication equipment, tea, oil cake, spices, Bio – Technology, Engineering and construction, Banking and Insurance, Power Projects etc.

(d) Consequent upon the PM's visit, the India Iran Business Promotion Core Group has been set up by Federation of Indian Chambers of Commerce and Industry (FICCI) with their Iranian Counterparts i.e. Iranian Chamber of Commerce, Industry and Minerals (ICCIM) to study the trade and Investment Potential in each other's country to enhance the bilateral trade. Other steps have also been taken to expand bilateral trade.

World Bank Aid to Uttar Pradesh

3995.SHRI RAVI PRAKASH VERMA : Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state :

(a) the names of the districts of Uttar Pradesh which have received financial assistance from the World Bank for literacy, welfare of Anganwadis and development work during January, 2001 to till date;

(b) the interest rate to be paid on the received amount by the Union Government or State Government;

(c) the conditions on which the assistance has been received;

(d) the details of the works commenced with the amount received so far by the U.P. Government; and

(e) the time by which the works commenced are likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI ANANT GANGARAM GEETE): (a), (d) and (e) Information is being collected and will be laid on the table of the House.

(b) and (c) The interest rate applicable to the State on External assistance received by them under State Sector projects is determined by the Additional Central Assistance mechanism and the current rate is 11.5% on the loan portion of the ACA. The Union Government being the sovereign borrower is responsible for the repayment of the loans/credits. On IBRD loans the interest charged by the World Bank is LIBOR plus a spread. Currently it is around 2.3% IDA credits are interest free but carry a service charge of 0.75%. World Bank assistance is received in accordance with the standard terms and conditions as applicable to IDA credit and IBRD loans.

Top Tax Payers

3996.SHRI E.M. SUDARSANA NATCHIAPPAN : Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state :

(a) the names of the top tax payers in the country for the assessment year 1999-2000; and

(b) the details about the tax payers who are awarded under "Rashtriya Samman Patra"?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI GINGEE N. RAMACHANDRAN) : (a) Names of the top ten tax payers in the country relating to assessment year 1999-2000 are as under :

- 1. NTPC
- 2. ONGC Ltd.
- 3. Life Insurance Corporation of India
- 4. VSNL Ltd.
- 5. MTNL Ltd.
- 6. BHEL
- 7. HPCL
- 8. IOC
- 9. Maruti Udyog Ltd.
- 10. New India Assurance Co. Ltd.

(b) "Rashtriya Samman Patra" is awarded to individual tax payers in the three categories of business, profession and salary having declared income of Rs. 20 AUGUST 9, 2002

lakhs or more in four out of five consecutive years. The top most tax payer in each category is awarded 'Aayakar Ratna'.

Textile Exports

3997.DR. D.V.G. SHANKAR RAO : Will the Minister of TEXTILES be pleased to state :

(a) whether India's textile exports have declined considerably;

(b) if so, the comparative figures during the April, 2000 to February, 2001 and April, 2001 to February, 2002; and

(c) the action proposed to boost textile exports?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI BASANGOUDA R. PATIL) : (a) As per DGCI and S data, the textile exports during the year 2001-2002 have amounted to US\$ 10715.0 million as against the exports of US\$ 12037.6 million during the previous year, marking a decline of around 11.0%. However, textile exports during the period April 2002 amounted to US\$ 913.7 million as against the exports of US\$ 774.1 million during the same period 2001, recording a growth of 18.0%.

(b) The value of textile exports from the country during the period April 2000 to February 2001 and April 2001 to February 2002 are given below :-

	Value (in L	JS\$ Million)	% increase/
	April-	April-	decrease
	February	February	of 2001-02
	2000-2001	2001-2002	over 2000-01
Textile Exports	10931.5	9815.2	-10.2%

Source : DGCI and S, Calcutta

(c) Government have been taking several steps from time to time to increase textile exports. Some of the important initiatives are :-

- The Government has de-reserved the woven segment of readymade garment from the SSI sector.
- (ii) The Technology Upgradation Fund Scheme (TUFS) has been made operational from 1.4.1999 to facilitate the modernisation and upgradation of the sector.
- (iii) Weaving, processing and garment machinery, which are covered under TUFS, have been

extended the facility of accelerated depreciation at the rate of 50%. Cost of machinery has also been reduced through Fiscal Policy measures. This further encourages modernisation.

- (iv) With a view to encouraging backward integration, the custom duty on shuttleless looms has been brought to 5%. A programme has also been announced to induct 50,000 shuttleless looms and to modernise 2.5 lakh powerlooms in the decentraliged sector by 2004.
- (v) Foreign equity participation upto 100% through automatic route has been allowed in the textile sector with a few exceptions.
- (vi) National Institute for Fashion Technology (NIFT), its six branches and Apparel Training and Design Centres (ATDCs) are running various courses/programmes to meet skilled manpower requirements to textile industry especially apparel in the field of design, merchandising and marketing.
- (vii) To prepare and sensitise the textile industry to conform to the ecological requirements of importing countries by providing facilities by way of eco-testing laboratories.

Presumptive Fraud Cases

3998.SHRIMATI RENU KUMARI : Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state :

(a) whether fraud/presumptive fraud cases continue to be detected every year involving crores of rupees;

(b) if so, whether 2028 cases of fraud/presumptive fraud were detected during the year 1996-99 while 2969 cases have been detected during 1998-99 and 2000-2001;

(c) if so, the reasons for increase in the cases and how many of the fraudusters have been brought before the law in the last three years and penalty imposed upon them; and

(d) the steps taken by the Government to devise suitable methods to check the same?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI ANANT GANGARAM GEETE): (a) and (b) The number of frauds reported to Reserve Bank of India by the public sector banks during the years 1996 to 2001 are 2599, 2263, 2509, 3185, 308C and 2076 respectively.

(c) and (d) During the last three years 155 employees have been convicted and 5025 employees have been awarded major/minor penalties including dismissal for their involvement in frauds in public sector banks. The main reasons for increase in the frauds are laxity in internal control system, non-observance of laid down systems and procedures by bank functionaries, non-reconciliation of inter-branch accounts, excessive confidence reposed by bank functionaries on their constituents and breach of faith by the latter, etc. Reserve Bank of India have issued instructions to Banks in areas like opening of accounts, monitoring of new accounts, balancing of books, verification of high value cheques, drafts and other instruments sent for clearing/collection, issue/payment of demand drafts, mail transfers and telegraphic transfers, discounting/ purchase of telegraphic transfers, opening of Letters of Credit, issue of Guarantees and co-acceptances of bills etc. Banks have to ensure internal audit and inspection, concurrent audit and statutory audit. Annual financial inspections and special audits are also conducted by RBI to ensure strict compliance of the guidelines.

World Bank Assistance for Educational Reforms of Karnataka

3999.SHRI S.D.N.R. WADIYAR : Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state :

(a) whether the State Government of Karnataka has submitted a proposal to the Union Government to implement Educational Reform measures in that State with the World Bank assistance;

(b) if so, the amount of World Bank assistance sought by the State;

(c) whether the Union Government has approved the proposal for World Bank assistance for the State of Karnataka; and

(d) if so, the present status of the proposal?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI ANANT GANGARAM GEETE) : (a) No, Sir.

(b) to (d) Does not arise.

Bonus to Central Government Employees

4000.SHRI P. RAJENDRAN : Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state : (a) whether the Government propose to revise and raise the present ceiling on Bonus; and

(b) if so, the details and the time by which a final decision is likely to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI ANANT GANGARAM GEETE) : (a) No, Sir.

(b) Does not arise.

Audit Report

4001.SHRI RAGHUNATH JHA : Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to refer to the answer given to Unstarred Question Number 1809 dated July 26, 2002 and state :

(a) whether the C and AG have since submitted the audit report in respect of audit conducted by them of the accounts of NCCF for the years 1987-88 to 1991-92 and for the period 1995-96 to 1999-2000 and of the Super Bazar for the period 1981-82 to 1985-86;

(b) if so, the details thereof and the outcome thereof and the reaction of the Government thereon;

(c) if not, the time by when the same will be completed;

(d) the reasons for considering the audit of Kendriya Bhandar audited by the Chartered Accountants and whether there have been cases of irregularities in the purchase of stores; and

(e) if so, the details thereof?

THE MINISTER OF FINANCE AND COMPANY AFFAIRS (SHRI JASWANT SINGH) : (a) to (c) The super imposed audit of the accounts of NCCF was undertaken by the C and AG for the five year period 1987-88 to 1991-92. The audit report along with the Action Taken Report/ Review was laid on the Tables of Lok Sabha on 12.03.96 and Rajya Sabha on 11.03.96. The report of the super imposed audit of the accounts of the NCCF for the five years period 1995-96 to 1999-2000 has not yet been received by them. The super imposed audit of the accounts of Super Bazar was undertaken by the C and AG for the five year period 1981-82 to 1985-86. The audit report along with the Action Taken Report/Review was laid on the Tables of Lok Sabha and Rajya Sabha on 23.12.92 and 22.12.92 respectively.

(d) and (e) The audit of accounts of Kendriya Bhandar is done by a firm of Chartered Accountants which has so far not brought out any major irregularity as would necessitate a special audit by Comptroller and Auditor General. The existing system is considered adequate.

SBI Agreement with RBI

4002.SHRI A. BRAHMANAIAH : Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state :

(a) whether the RBI has come to an agreement with the State Bank of India with regard to utilisation of the clearing houses;

(b) if so, the terms of agreement arrived at between RBI and the SBI in this regard;

(c) whether the clearing operations of State Bank of India will be affected by this extra work;

(d) if so, the details thereof; and

(e) the manner in which SBI is likely to be benefited from this agreement with RBI?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI ANANT GANGARAM GEETE): (a) Reserve Bank of India (RBI) has reported that as per the note under Regulation 3(a) of the 'Uniform Regulations and Rules for Bankers' Clearing Houses', management of the clearing houses is done by RBI wherever it has a full-fledged office and where it does not have a full-fledged office it is allocated to the State Bank of India (SBI) or any one of the Associate Banks of the SBI or any other Public Sector Bank specified by the RBI.

(b) The management of Clearing Houses is done in accordance with the precincts of the 'Uniform Regulations and Rules for Bankers' Clearing Houses', which is applicable to all Clearing Houses of the country.

(c) The clearing operations of SBI will not be affected by management of Clearing Houses.

- (d) Does not arise.
- (e) Does not arise.

Repayment Scheme of CRB

4003.SHRI KIRIT SOMAIYA : Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state :

(a) whether the Government have recently sanctioned any restructuring scheme for CRB capital;

s

- (b) if so, the details thereof;
- (c) since when this legal battle going on;
- (d) the present status of CRB capital; and

(e) the manner in which the Government propose to protect the small investors of CRB Capital?

THE MINISTER OF FINANCE AND COMPANY AFFAIRS (SHRI JASWANT SINGH) : (a) No, Sir.

(b) Does not arise.

(c) to (e) The company was ordered to be wound up provisionally vide Hon'ble High Court's order dated 22.5.1997. The ex-management while contesting the winding up, has filed a scheme of arrangement under Sections 391-394 of the Companies Act, 1956 which is under consideration of the Hon'ble High Court.

[Translation]

Complaints against SC/ST and OBC Corporations

4004.SHRI KAILASH MEGHWAL : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) the number of SC/ST and OBCs provided loan for setting up of industries in Rajasthan during each of the last three years by the SC/STs and OBCs Corporals i.e. National Scheduled Castes and Scheduled tribes Finance and Development Corporation and National Backward Classes Finance and Development Corporation;

(b) whether the Government received any complaints against these corporation regarding disbursement of loan by these corporations;

(c) if so, the details thereof; and

(d) the action by the Government against the erring corporations ?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI SATYA BRATA MOOKHERJEE) : (a) Number of SC/ST and OBCs provided loan for setting up income generating activities in Agriculture and allied sector, Service sector including transport and small business/industries by National Scheduled Caste Finance and Development Corporation (NSFDC), National Scheduled Tribes Finance and Development Corporation (NSTFDC) and National Backward Classes Finance and Development Corporation (NBCFDC) during last three years is as under :

Year	NSF	DC	NBCFDC	NSTFDC*
	SCs	STs	OBCs	STs
1999-2000	173	80	638	_
2000-2001	77	54	170	-
2001-2002	347	-	190	435

*Commenced operations from 10.04.2001

(b) No, Sir.

(c) and (d) Do not arise.

[English]

Income Tax Directives on Purchase of Houses

4005.SHRI RAMJEE MANJHI : Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state :

(a) whether the Government have done away with the requirement of informing the income-tax authorities about the purchase of houses costing over 40 lakhs;

(b) if so, the reasons for taking such a decision; and

(c) the effect of such a decision on the blackmoney?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI GINGEE N. RAMACHANDRAN) : (a) Under the erstwhile provisions contained in Chapter XXC of the Income Tax Act 1961, any person intending to transfer an immovable property in specified areas at values exceeding specified amounts was required to file a statement in Form 37-1 before the Appropriate Authority before the intended date of transfer. These provisions of Chapter XXC have been abolished w.e.f. 1st July, 2002.

(b) This was done to reduce procedural delays in registration of transfers of immovable properties and with a view to remove a source of hardship to the taxpayers.

(c) No undesirable effect has been noticed.

Investment and Deposits in Private Banks by STC

4006. SHRI A.P. JITHENDER REDDY : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether the STC has made huge investment and deposits in private banks;

(b) if so, the amount invested/deposited in private banks by STC alongwith the reasons thereof;

(c) whether there is a gap in placements and investments by PSUs in private banks; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI RAJIV PRATAP RUDY) : (a) and (b) STC has made investments and deposits in scheduled Banks in Public as well as Private sector in conformity with guidelines of Department of Public Enterprises. Total investments made by STC are Rs. 247.40 crores as on 2nd August 2002. These investments are made in UTI 1964 Scheme (Rs. 126.40 crores), UTI MIP Scheme (Rs. 10 crores) IFCI (Rs. 20 crores), ICICI (Rs. 32 crores), Centurian Bank (Rs. 13 crores), UTI Bank (Rs. 21 crores). Global Trust Bank (Rs. 15 crores), Development Credit Bank (Rs. 5 crores), Jammu and Kashmir Bank (Rs. 5 crores).

(c) and (d) STC management has recently put a cap of Rs. 20 crores for making deposits in scheduled Bank in private sector.

Calculation of DEPB Rates for Exporters

4007.SHRI TARACHAND BHAGORA : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) the basis of calculation of Duty Entitlement Pass
Book (DEPB) rates for exporters;

(b) whether Special Additional Duty (SAD) of 4% is now being debited against DEPB credit;

(c) whether this amount is debited from the credit available to the exporters at the time of its utilisation.

(d) if so, the impact of this retrograde measures on exports;

(e) whether his Ministry has sent any proposal to Ministry of Finance for withdrawal of this retrograde measure; and

(f) the response of Finance Ministry thereto?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI RAJIV PRATAP RUDY) : (a) The Duty Entitlement Passbook (DEPB) rate is computed on the basis of the basic customs duty payable on deemed imports as per Standard Input Output Norms and the value addition achieved by export of such product.

(b) to (d) The imports effected under DEPB issued under Customs Notification 34/1997 dated 7.4.97 gets exemption from Special Additional Duty (SAD). However, the imports effected under DEPB issued under Customs notification 45/2002 dated. 22.4.2002 does not get exemption from SAD and therefore element of SAD on imports has to be debited from the value of DEPB credit. The non-availability of exemption in respect of DEPB issued under Customs notification 45/2002 dated. 22.4.2002 has affected the market premium available on sale/transfer of such DEPBs.

(e) and (f) Yes, Sir. The proposal has been taken up with the Ministry of Finance, which is examining the same.

Role of Fis

4008.SHRI M.K. SUBBA : Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state :

(a) whether a two day workshop on the role of financial institutions in economic development of North-Eastern States was held on June 29, 2002 in Guwahati;

(b) if so, the main observations and suggestions made in the workshop, especially those for generating employment for the unemployed youth in the region and role of FIs including Public Sector Banks in regard thereto; and

(c) the steps being taken or strategy evolved in the light thereof for the Public Sector Banks and FIs to play an effective role in the economic and social development, especially in employment generation in the North East? THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI ANANT GANGARAM GEETE): (a) to (c) The information is being collected and will be placed on the Table of the House to the extent available.

ICICI Schemes

4009. SHRI VINAY KUMAR SORAKE : Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state :

(a) the nominee-directors of the Government on the Board of ICICI;

(b) whether the Reserve Bank of India is keeping a close watch on the fiscal health of ICICI as to its capacity to honour repayments of deposits/bonds on maturity;

(c) if so, the details thereof;

(d) whether ICICI schemes are rated by credit rated agencies.

(e) if so, whether any of the ICICI schemes has been given a lower credit rating recently; and

(f) if so, the extent to which the public deposits on ICICI schemes are protected and the extent of Union Government liability on this account?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI ANANT GANGARAM GEETE) : (a) ICICI has been merged with ICICI Bank. There is one Government Nominee Director represented by Shri D.C. Gupta, Secretary (Banking and Insurance) on the Board of ICICI Bank.

(b) and (c) RBI has been carrying out annual inspection of activities of the erstwhile ICICI every year.

(d) and (e) As per information furnished by ICICI Bank, ICICI Bonds now transferred to ICICI Bank Limited, upon merger are rated by credit agencies and there has been no lowering of the credit rating.

(f) ICICI Limited on longer exists and all its liabilities have been transferred to ICICI Bank on merger. As per information furnished by ICICI Bank it is regular in making payment of interest and repayment of principal on all its debt obligations.

Financial Instruments

4010. SHRI C.N. SINGH : Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state :

(a) whether the Reserve Bank of India has introduced a new financial instrument;

(b) if so, the details thereof; and

(c) the reasons for the introduction of this instrument?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI ANANT GANGARAM GEETE) : (a) to (c) Reserve Bank of India has not introduced any new financial instrument after March 2002 when 8% Relief Bond, 2002 was introduced.

Marine Export to Japan

4011.SHRI C. SREENIVASAN : SHRI AMBAREESHA :

Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether it is a fact that the export of marine products from India to Japan has declined sharply over the years;

- (b) if so, the details thereof;
- (c) the reasons therefor; and

(d) the steps taken by the Union Government to check the falling trend in the export of marine products to Japan and other countries?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI RAJIV PRATAP RUDY) : (a) and (b) The exports of marine products from India to Japan during the last few years have been as follows :-

Year	Quantity (in tonnes)	Value (in Rs. Crore)
1998-1999	67277	2295.5
1999-2000	68990	2772.8
2000-2001	68983	2560.4
2001-2002	64905	1820.7

(c) The economic recession in Japan was the main reason for the decline in exports during 2001-2002. Further, diversion of the limited raw material, mainly shrimps, to markets like USA has also affected our exports to Japan.

(d) In order to increase the exports of marine products, Government have been taking several steps, which include schemes for extending financial assistance to the seafood processing industry; steps to upgrade processing facilities to meet international standards of hygiene and quality; expansion of aquaculture; imparting training to aquaculture farmers to adopt sound management practices to prevent outbreak of diseases; assistance to produce value-added products for export; participation by MPEDA in international fairs, conducting overseas market surveys; etc.

Sale of Stake of IDBI

4012.SHRI G. PUTTA SWAMY GOWDA : DR. M.V.V.S. MURTHI :

Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state :

(a) whether the Government propose to dilute its share in the IDBI Bank in favour of FIIs;

(b) if so, the details thereof;

(c) whether the FIIs have been insisting on some kind of guarantee from the Government before they bid for the 26 per cent bid in the IDBI bond;

(d) if so, the details thereof; and

(e) the reaction of the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI ANANT GANGARAM GEETE) : (a) and (b) The Government does not have any shareholding in the equity share capital of IDBI Bank.

(c) No, Sir.

(d) and (e) Does not arise.

Diversion of Funds by Companies

4013.DR. RAGHUVANSH PRASAD SINGH : MOHAMMAD ANWARUL HAQUE :

Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that inspection report of Department of Company Affairs has taken note of diversion of about 300 crore rupees by various Tayal Group of companies;

(b) if so, the details thereof;

(c) whether it is also a fact that the Department of Company Affairs has imposed a penalty of Rs. 58,000/on this company to close the matter so investigated despite the fact that the money of about 300 crores had not been brought back, and

(d) if so, the rational behind imposing a small penalty against 300 crores involved in the affairs?

THE MINISTER OF FINANCE AND COMPANY AFFAIRS (SHRI JASWANT SINGH) : (a) and (b) The Department of Company Affairs has conducted inspection of six companies of Tayal Group under Section 209A of the Companies Act, 1956. Various offences under the Companies Act were reported, including offences under under Section 295, 370 and 372 which relate to loans and investments.

(c) and (d) 44 offences have been compounded for a sum of Rs. 4,15,800.

[Translation]

Loan Through Banks on Bogus Papers

4014.SHRI RAVINDRA KUMAR PANDEY : Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state :

 (a) whether the cases of grant of loan on the basis of bogus documents from Jaipur based banks have come to light recently;

(b) if so, the details thereof; and

(c) the steps taken by the Government to detect the cases of grant of loan on the basis of bogus documents with the connivance of bank officials and intermediaries?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI ANANT GANGARAM GEETE) : (a) to (c) State Bank of Bikaner and Jaipur has reported that a personal loan scheme of the bank has been in operation since September 1998 under which employees/pensioners of Government, public sector undertakings and profit making public limited companies and self employed persons are granted loans with a maximum amount of Rs. 1.5 lakhs to meet their financial needs for emergent requirements like marriage, medical expenses, travel, etc. The bank had disbursed personal loans to 3640 borrowers with a total amount of Rs. 18.65 crores through 44 branches at Jaipur Centre. In May 2002, it was discovered that some of the borrowers had misrepresented facts and furnished false information/ documents for obtaining these loans. All loans sanctioned since September 1998 have been verified and after thorough investigations, it was found that 89 borrowers had obtained loans to the extent of Rs. 76.18 lakhs from 17 branches of the bank at Jaipur by giving false information/ documents etc. The bank has lodged complaints with the local police and has also initiated departmental action against certain officials of the bank who have been found negligent in discharge of their duties or are suspected of collusion with the borrowers. So far a sum of Rs. 13.72 lakhs has been recovered from the borrowers. The bank has instructed all its branches of additional safeguards to be observed to protect that bank against recurrence of frauds of this nature.

[English]

Smuggling of Cell Phones

4015.DR. MANDA JAGANNATH : Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state :

(a) whether the Government are aware of smuggling of cell-phone instruments into the country;

(b) if so, the details of the seizure of cell-phone during the last three years;

(c) whether the Government have made any assessment about the revenue loss to the exchequer;

(d) if so, the details thereof; and

(e) the steps taken by the Government to check the smuggling of cell-phones?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI GINGEE N. RAMACHANDRAN) : (a) and (b) Incidents of smuggling of cell-phone instruments into the country have been noticed. 68222 number of cell-phones valued at Rs. 41.21 Crores (approx.) have been seized by Customs Department including Directorate of Revenue Intelligence during the last three years, i.e., 1999-2000, 2000-2001 & 2001-2002.

(c) and (d) Smuggling being a clandestine activity, it is difficult to quantify its magnitude.

(e) All field formations of the Customs Department including Directorate of Revenue Intelligence are alert and vigilant to check the smuggling of contraband goods including cell-phones.

[Translation]

Rural Banks

4016. SHRI HARIBHAI CHAUDHARY : Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state:

(a) the objectives behind setting up of rural banks in the country;

(b) the number of banks functioning as on date, State-wise;

(c) the State-wise investment made in these banks alongwith the share of the States; and

(d) the steps taken to ensure that proper functioning of such banks to achieve the objectives for which they were set up?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI ANANT GANGARAM GEETE) : (a) The Regional Rural Ba ks (RRBs) were established since 1975 under the provisions of the RRBs Act, 1976, with a view to developing the rural economy. At present 196 RRBs are functioning in 500 districts in the country and have a network of 14313 branches. The main objectives of establishing the RRBs were as under:-

- to make banking services to the door steps of rural masses, particularly in hitherto unbanked rural areas;
- to make institutional credit available to the weaker sections of the society who had by far little or no access to cheaper loans and had per force been depending on the private money lender;
- to generate employment opportunities in rural areas; and
- to bring down the cot of purveying credit in rural areas.

(b) and (c) As reported by National Bank for Agriculture and Rural Development (NABARD) the number of the RRBs functioning State-wise as also investment made towards share capital of RRBs alongwith share of States is given in statement-I and investment made in the form of recapitalisation of RRBs State-wise alongwith share of States is given in statement-II.

(d) RRBs were incurring losses, inter-alia, due to narrow spread, high transaction costs, low productivity, poor recoveries, restriction on choice of clientele and area of operation, low business volumes relative to branch network and high establishment costs. Government of India decided to revamp RRBs by infusion of additional capital for cleansing of Balance sheet of select RRBs. The total recapitalisation support given by Government of India till date is Rs. 1038.21 crore. In addition to this several policy changes have been initiated to facilitate strengthening and revitalisation of RRBs. These changes include:-

- (i) introduction of Development Action Plan and Memoranda of Understanding (DAPs/MOU) on an annual basis of bringing improvement in the performance of the RRBs in a planned way and introduction of prudential norms covering income recognition, assets classification and provisioning norms.
- (ii) diversification of business portfolios and activities;
- (iii) increased avenues for investment of surplus Non-SLR funds;

(Rs. Lakhs)

- (iv) rationalisation of branch network including relocation and merger of loss making branches;
- (v) deregulation of interest rate structure;
- (vi) providing greater role of the sponsor banks in management of affairs of RRBs;
- (vii) the Self Help Group approach and issue of Kisan Credit Card on a large scale is being propagated to reach the un-reached people/ clients in rural areas. Active involvement of RRBs in Government sponsored programmes is yet another area which contributed to the generation of employment in particular and development of Rural areas in general.

Statement-I

Status of Share Capital of RRBs- Position as on 31 July 2002

SI. States No. of Govt. of India Sponsor Bank State Govt. Total **RRBs** India share No. share share 2 3 4 5 6 7 1 Haryana 4 200.00 1. 140.00 60.00 400.00 2. Himachal Pradesh 2 100.00 70.00 30.00 200.00 Jammu and Kashmir 3. 3 150.00 105.00 45.00 300.00 4. Punjab 5 250.00 175.00 75.00 500.00 Rajasthan 5. 14 700.00 490.00 210.00 1400.00 6. Arunachal Pradesh 1 50.00 35.00 15.00 100.00 7. Assam 5 250.00 175.00 75.00 500.00 8. Manipur 1 50.00 35.00 15.00 100.00 9. Meghalaya 1 50.00 35.00 15.00 100.00 10. Mizoram 1 50.00 35.00 15.00 100.00 Nagaland 11. 1 50.00 35.00 15.00 100.00 12. Tripura 1 50.00 35.00 15.00 100.00 Bihar 13. 16 800.00 560.00 240.00 1600.00 Jharkhand 14. 6 300.00 210.00 90.00 600.00 Orissa 15. 9 450.00 315.00 135.00 900.00 16. West Bengal 9 450.00 315.00 135.00 900.00

SRAVANA 18, 1924 (Saka)

	2	3	4	5	6	7
7.	Chhattisgarh	5	250.00	175.00	75.00	500.00
8.	Madhya Pradesh	19	950.00	665.00	285.00	1900.00
9.	Uttar Pradesh	36	1800.00	1260.00	540.00	3600.00
0.	Uttaranchal	4	200.00	140.00	60.00	400.00
1.	Gujarat	9	450.00	315.00	135.00	900.00
2.	Maharasht ra	10	500.00	350.00	150.00	1000.00
3.	Andhra Pradesh	16	800.00	560.00	240.00	1600.00
1 .	Karnataka	13	650.00	455.00	195.00	1300.00
5.	Kerala	2	100.00	70.00	30.00	200.00
3 .,	Tamilnadu	З	150.00	105.00	45 00	300.00
	Grand Total	196	9800.00	6860.00	2940.00	19600.00

Statement-II

Status of Recapitalisation support provided to RRBs- Position as on 31 July 2002

(Rs. Lakhs)

SI. No.	States	No. of RRBs	No. of RRBs Recapitalised	Govt. of India share	Sponsor Bank share	State Govt. share	Total
1	2	3	4	5	6	7	8
1.	Haryana	4	4	2113.780	1479.646	634.134	4227.56
2.	Himachal Pradesh	2	2	671.815	470.271	201.545	1343.63
3 .	Jammu & Kashmir	3	3	2053.240	1437.268	615.972	4106.48
4.	Punjab	5	4	1018.325	712.828	305.498	2036.65
5.	Rajasthan	14	14	9089.090	6362.363	27 26 .727	18178.18
6.	Arunachal Pradesh	1	1	105.380	73.766	31.614	210.76
7.	Assam	5	5	4932.860	3453.002	1479.858	9865.72
8.	Manipur	1	1	450.185	315.130	135.056	900.37

1	2	3	4	5	6	7	8
9 .	Meghalaya	1	1	79.880	55.916	23.964	159.76
10.	Mizoram	1	1	401.910	281.337	120.573	803.82
11.	Nagaland	1	1	105. 88 0	74.116	31.764	211.76
12.	Tripura	1	1	2070.711	1449.498	621.213	4141.42
13	Bihar	16	15	8462.025	5923.418	2538.608	1 692 4.05
14.	Jharkhand	6	6	3190.425	22 33.298	957.1 28	638 0.85
15.	Orissa	9	8	9030.450	63 21 .315	270 9 .135	1 806 0.90
16.	West Bengal	9	8	7143.825	5000.678	2143.148	1 428 7.65
17.	Chhattisgarh	5	4	4397.515	307 8 .261	1319.255	8795.03
18.	Madhya Pradesh	19	17	11222.833	7855.983	3366.850	224 45.67
19.	Uttar Pradesh	36	35	18056.749	12639.724	5417.025	36113.50
20.	Uttaranchal	4	4	1007.436	705.205	302:231	2014.87
21.	Gujarat	9	9	3690.755	2583.529	1107.227	7381.51
22 .	Maharashtra	10	10	4067.515	2847.261	1220.255	8135.03
23.	Andhra Pradesh	16	16	8185.639	5729.947	2455.692	16371.28
24.	Karnataka	13	13	5855.075	4098.553	1756.523	11710.15
25.	Kerala	2	1	320.715	224.501	96.215	641.43
26 .	Tamilnadu	3	3	1697.726	1188.408	509.318	3395.45
	Grand Total	196	187	109421.739	76595.217	32826.522	218843.48

[English]

First Report of Working Group on Trade Laws and WTO

4017.SHRI IQBAL AHMED SARADGI : Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state :

Trade Laws and WTO has suggested reining in on the foreign accounting companies which have made a backdoor entry into the country in the name of management consultancy firms;

(b) if so, whether the report was submitted in the first week of April, 2002 to the Government;

(a) whether the first report of the Working Group on

(c) whether the Government have considered the report; and

(d) if so, by what time final decision in this regard is likely to be taken?

THE MINISTER OF FINANCE AND COMPANY AFFAIRS (SHRI JASWANT SINGH) : (a) No working group on "Trade Laws and WTO" has been set up by Department of Company Affairs.

(b) to (d) Do not arise.

[Translation]

Accounting Scam in US

4018.SHRI BRAHMA NAND MANDAL : SHRI RATTAN LAL KATARIA :

Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state :

(a) whether the Indian economy/Indian stock markets are likely to be affected by reported accounting scams in several U.S. corporates;

(b) if so, the steps taken by the Government to tackle this situation;

(c) whether Indian companies have any business anks with the companies involved in account scams; and

(d) if so, the action taken by the Government against these companies?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI ANANT GANGARAM GEETE) : (a) and (b) According to the Securities and Exchange Board of India (SEBI), reported accounting scams in several U.S. Corporates may not have direct impact on the Indian economy/Indian stock markets except in cases where there are commercial dealings between Indian and U.S. Comapanies.

Two basic issues have emerged from the accounting problem in U.S. companies, one of corporate governance and other of accounting principles. The problems in the US market highlight the need for moving from "from" to "content" in the area of corporate governance and from "rule based" to "principle based" accounting. The Standing Committee of SEBI on Accounting Standards set up under the Chairmanship of Shri Y.H. Malegam, reviews the continuous disclosure requirements under the Listing Agreement for the listed companies and provides inputs to the Institute of Chartered Accountants of India (ICAI) for evolving new accounting standards and review the existing ones wherever required in order to make disclosure standards and accounting practices at par with the international practices.

As recommended by the Committee, SEBI has already prescribed additional disclosure requirements for listed companies whereby companies are mandatorily required to comply with all the accounting standards issued by ICAI. Some of the important disclosure requirements prescribed during the past two years include segment reporting, deferred taxes, related party disclosures, consolidated financial statements etc.

Further, companies are mandatorily required to disclose audit qualifications alongwith the quarterly results and also the impact of audit qualifications on profit or loss.

In view of the recent developments in United States with regard to Enron, World Com, etc. SEBI has referred issues arising out of these events to the Accounting Standards Standing Committee to examine whether any additional requirements of disclosures needs to be prescribed and how best the accounting standards can deal with these issues.

(c) and (d) The information is being collected and will be placed on the Table of the House.

Assistance to SCs/STs

4019.SHRI RATTAN LAL KATARIA : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) the number of persons who have been benefited by the National Finance and Development Corporation for Scheduled Castes and Scheduled Tribes and by National Safai Karmacharis Finance Development Corporation during the last three years, State-wise

(b) the budget allocation made and the amount distributed by these Corporations during each of the last three years; and
(c) the main objectives targets and parameters of these corporations for providing loans?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI SATYA BRATA MOOKHERJEE) : (a) State-wise details for the years 1999-2000, 2000-2001 and 2001-2002 is given in the statement-I. With the formation of a separate Ministry of Tribal Affairs to look after welfare of Scheduled Tribes, National Scheduled Castes & Scheduled Tribes Finance & Development Corporation was bifurcated on 10th April 2001 into National Scheduled Castes Finance & Development Corporation (NSFDC) to assist Scheduled Castes and National Scheduled Tribes Finance and Development Corporation (NSTFDC) to assist Scheduled Tribes.

(b) Details for last three years are given in the satement-II attached.

(c) The main objectives of NSFDC are to extend financial assistance through State/UT Scheduled Castes Development Corporations and other approved Channelising agencies for income generating schemes promoted by Scheduled Castes (SCs) and to provide grants for skill development programmes for SCs. The main objectives of NSTFDC are to identifying economic activities of importance to Scheduled Tribes (STs) so as to provide financial assistance to generate employment and raise their level of income and to upgrade skills and processes used by the STs by providing institutional and on job training.

The main objectives of National Safai Karamcharis Finance and Development Corporation (NSKFDC) are to promote economic development ventures by granting concessional finance to Safai Karamcharis and their dependents through Channelising Agencies set up by the State Governments and U.T. Administrations.

NSFDC and NSTFDC extend financial assistance to the respective target group whose annual family income should not exceed double the poverty line. No income limit is fixed for availing financial assistance from NSKFDC. However, other things being equal, priority is given to scavengers, women and disabled persons whose income is below double the poverty line.

The target fixed for the year 2002-2003 for sanction of loan by NSFDC, NSKFDC and NSTFDC is Rs. 200.00 Crores, Rs. 31.00 Crores and Rs. 80.00 Crores respectively.

SI. No.	State/UT	1999-2 No. Benefici	of		-2001 . of ciaries	2001-: No. Benefic	of
		SCs	STs	SCs	STs	SCs	STs
1	2	3	4	5	6	7	8
1.	Andaman & Nicobar	0	0	0	0	0	0
2.	Andhra Pradesh	1765	2214	11996	1423	25459	0
3 .	Arunachal Pradesh	0	15	0	2	0	0
4.	Assam	84	142	0	588	395	0
5.	Bihar	0	0	68	5	242	0

Statement-I

National Scheduled Castes Finance and Development Corporation (NSFDC)

1 2	3	4	5	6	7	8
6. Chandigarh	49	0	35	0	123	0
7. Chattisgarh	0	0	0	0	70	0
8. Dadra & Nagar Haveli	0	0	37	0	0	0
9. Delhi	68	0	119	0	232	0
10. Goa	12	0	21	0	6	0
11. Gujarat	1722	95	2823	935	4145	0
12. Haryana	21	0	0	0	61	0
13. Himachal Pradesh	69	26	92	22	115	0
14. Jammu & Kashmir	12	17	0	0	473	0
15. Jharkhand	0	0	0	0	188	0
16. Karnataka	1325	233	3089	359	8890	0
17. Kerala	250	33	671	52	217	0
18. Lakshdweep	0	5	0	72	0	0
19. Madhya Pradesh	587	996	1118	147	1388	0
20. Maharashtra	42	0	465	156	1243	0
21. Manipur	2	18	13	140	0	0
22. Meghalaya	0	0	0	0	0	0
• 23. Mizoram	0	76	0	2105	0	0
24. Nagaland	0	43	0	45	0	0
25. Orissa	200	282	251	313	44	0
26. Pondicherry	19	0	101	0	96	0
27. Punjab	52	0	78	0	4	0
28. Rajasthan	173	80	77	54	347	0
29. Sikkim	15	54	63	185	109	0
30. Tamil Nadu	324	80	35	2	342	0

1	2	3	. 4	5	6	7	8
31. Tripu	a	109	217	15	120	537	0
32. Uttar	Pradesh	0	0	12269	0	15073	0
33. Uttara	anchal	0	0	0	0	614	0
34. West	Bengal	564	146	10776	64	15882	0
Total		7464	4772	44212	6789	76295	0

National Scheduled Tribes Finance & Development Corporation (NSTFDC)

S. No.	State	No. of Beneficiaries (2001-2002)
1	2	3
1.	Andhra Pradesh	718
2 .	Andaman & Nicobar Islands	0
3.	Arunachal Pradesh	9
4.	Assam	82
5.	Bihar	0
6 .	Chattisgarh	0
7.	Dadra & Nagar Haveli	0
8 .	Goa	0
9 .	Gujarat	283
10 .	Himachal Pradesh	93
11.	Jammu & Kashmır	207
12.	Jharkhand	165
13 .	Karnataka	841
14.	Kerala	24
15.	Lakshdweep	6
16.	Manipur	0
17.	Maharashtra	375

1	2	3
18.	Meghalaya	0
19.	Madhya Pradesh	1327
20.	Mizoram	10
21.	Nagaland	30
22.	Orissa	149
23.	Rajasthan	. 435
24.	Sikkim	123
25.	Tamil Nadu	0
26.	Tripura	100
27.	Uttaranchal	80
28.	Uttar Pardesh	0
29.	West Bengal	326
	Total	5382

National Safai Karamcharis Finance & Development Corporation (NSKFDC)

1	2	3	4	5	1	2	3	4	5
2.	Assam	118	118	3082	13.	Manipur	48	360	0
3.	Chandigarh	90	18	22	14.	Meghalaya	0	0	16
4.	Chattisgarh	0	0	1615	15.	Mizoram	49	377	0
5.	Gujarat	1158	1555	345	16.	Orissa	0	440	0
5.	Himachal Pradesh	36	43	11	17.	Pondicherry	450	0	134
					18.	Rajasthan	0	303	192
	Haryana	0	0	80	19.	Tamil Nadu	1584	3750	0
	Jharkhand	0	0	420	20.	Tripura	0	0	252
	Karnataka	450	2500	1400	21.	Uttar Pradesh	0	1528	510
0.	Kerala	141	0	0	22.	Uttaranchai	0	0	93
1.	Madhya Pradesh	220	2170	500	23.	West Bengal	0	345	504
2.	Maharashtra	0	546	73		Total	4809	20489	9249

Statement-II

(Rs. in Crores)

S. Corporation No.	1999	9-2000	2000	-2001	2001	-2002
NU.	Budget allocation	Amount disbursed	Budget allocation	Amount disbursed	Budget allocation	Amount disbursed
1. NSFDC	30.00	100.06	35.00	132.51	10.00	173.80
2. NSKFDC	20.00	20.15	22.00	29.12	25.00	30.04
3. NSTFDC	•	•	•	•	27.00	27.50

* Budget allocation and Amount disbursed to Scheduled Tribes included in NSFDC.

Filing of Income Tax Returns

4020.SHRI BHAN SINGH BHAURA : Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that after introduction of SARAL Forms for filing Income Tax Returns for individuals the number of persons filing returns the increased;

(b) whether is it also a fact that the persons filing returns found in SARAL Forms found it hassle free and more easier to fill up;

(c) if so, what are the reasons behind the decision of the Government to discard SARAL instead of making it more simpler; and (d) the details of proposed reforms of filing returns procedure?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI GINGEE N. RAMACHANDRAN) : (a) Yes, Sir.

(b) Yes, Sir.

(c) The SARAL Forms were never discarded by the Government. The use of one page SARAL Form No. 2D has been allowed for assessment year 2002-03 and onwards by notification dated 24th June 2002.

(d) Measures taken to simplify the filing of returns include:-

- use of simple one page form for non-corporate tax payers.
- (ii) introduction of scheme for Bulk filing of Returns by Salaried Employees, 2002 from 1st July 2002.
- (iii) introduction of 'Sahayata' scheme from 1st August 2002 and formation of 'Helpline Incometax' cell to redress problems of taxpayers.
- (iv) authorisation of all computerised branches of nationalised banks in the towns covered by one--by-six scheme to receive direct tax payments in addition to existing authorised branches.

[Translation]

Housing Loan by SBI

4021.SHRI JAI PRAKASH : Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state:

(a) whether the State Bank of India, under its housing loan scheme, allows housing loan to Government employees by creating second charge on fulfilling certain conditions stipulated in the OM issued by Ministry of Urban Development;

(b) if not, the reasons therefore;

(c) whether the Government are contemplating to allow such cases through State Bank of India;

(d) if so, the reasons therefore;

(e) how many such cases are pending in different branches of S.B.I. in Delhi, branchwise as on June 30, 2002; and

(f) the time by which these cases would be disposed of?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI ANANT GANGARAM GEETE) : (a) to (f) The information is being collected and will be laid on the Table of the House.

[English]

١

Creating Confidence in Primary Market

4022. DR. M.V.V.S. MURTHI : Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Government have for hulated several proposals to boost savings and revive confidence in the primary market; and

(b) if so, the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI ANANT GANGARAM GEETE) : (a) and (b) The Securities and Exchange Board of India (SEBI), the market regulator, has taken several measures to revive confidence in the primary market. These include, interalia, strengthening of entry norms and lock-in requirements; reduction of the time taken for completion of necessary formalities for listing and commencement of trading; stengthening of disclosures in preferential issues etc.

NEDFC

4023. SHRI M.K. SUBBA : Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state :

(a) the funds disbursed by North-Eastern Development Finance Corporation during the last two years, year-wise;

(b) the extent of employment generation resultant from the schemes financed by the NEDFC; and

(in lakh tonnes)*

(c) the targets fixed for disbursement of funds by NEDFC during the current financial year?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI ANANT GANGARAM GEETE) : (a) North Eastern Development Finance Corporation (NEDFC) has disbursed Rs. 50.46 crores during 2000-2001 and Rs. 50.79 crores during 2001-2002.

(b) The Corporation has disbursed a sum of Rs. 137.75 crores as on 31.3.2002 leading to an additional investment of Rs. 354 crores and employment generation for 7400 persons in the North Eastern Region.

(c) NEDFC has fixed a target of Rs. 55 crores for disbursement during the current financial year i.e. 2002-2003.

Off-Take of Foodgrains

4024.SHRI P.S GADHAVI : Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state :

(a) whether there is no off-take of foodgrains by the States due to high central issue prices;

(b) if so, the details thereof during the first half year of the current year;

(c) whether the Union Government are proposing to reduce issue price; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI KRISHNAMRAJU) : (a) and (b) No, Sir. The offtake of wheat and rice under the Public Distribution System (PDS) from the Central Pool during the six months of current calendar year i.e. January, 2002 to June, 2002 increased to a level of 78.49 lakh tonnes as against 56.37 lakh tonnes during the corresponding period last year.

The offtake of wheat and rice under PDS from the central pool during the last 6 months of current calendar year is given below:-

		•	
Month	Rice	Wheat	Total
January, 02	7.67	5.56	13.23
February, 02	5.71	4.43	10.14
March, 02	7.75	5.31	13.06
April, 02	7.22	4.27	11.49
May, 02	8.90	6.00	14.90
June, 02	8.21	7.46	15.67
Total	45.46	33.03	78.49

* Provisional

(c) No, Sir.

(d) Does not arise.

Setting up of Shops in E.U. by APEDA

4025.PROF. UMMAREDDY VENKATESWARLU : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether APEDA has set up shops in European countries called "Indian Fruit Corner" to promote Indian fruit:

(b) if so, the details thereof;

(c) the investment made in such shops by APEDA;

 (d) whether Indian mangoes are also being sold at such shops and stores;

(e) if so, whether any efforts have been made to promote Indian mangoes through these shops; and

(f) if so, the details thereof and the result achieved therefrom?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI RAJIV PRATAP RUDY) : (a) to (f) No, Sir. While no shops have been set up, APEDA had taken up a promotion campaign for mangoes in Frankfurt and London during May, 2002. Under this, Indian exporters displayed various varieties of Indian mangoes in "Indian Fruit Corners", specially created in the leading Super markets, and are in touch with the Super Markes in London and Frankfurt for promoting Indian mangoes on a long term basis.

Foodgrains of APL to BPL Families

4026. SHRI ASHOK N. MOHOL : Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state :

 (a) whether the various State Governments have requested the Union Government for permission to convert wheat and rice lying unsold in their godowns meant for above povertyline card holders, into that meant for below poverty line card holders;

(b) if so, the reasons therefor;

(c) the names of the State Governments who have requested for the same; and

(d) the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI KRISHNAMRAJU) : (a) to (c) State Governments of Himachal Pradesh, Maharashtra and Uttar Pradesh requested the Central Government in 2000-2001 for granting permission to divert the APL stock of foodgrains lying with them due to low offtake for distribution to the BPL consumers.

(d) The Government took the following decisions in this regard:

As soon as the State Governments and/or their nominees make payment for the foodgrains allotted to them by the FCI and they lift the stocks from the FCI godowns/depots, the transaction is complete. Hence such requests for diversion of stocks of foodgrains already purchased by them at APL rates for distribution to BPL consumers and/or under various Welfare Schemes was not accepted. These State Governments were advised to dispose of their surplus stocks held by them through auction or any other means, as deemed fit. In respect of States/UTs which have system of decentralized procurement, the distinction between APL and BPL so far as stocks procured are concerned would not exist. It would be treated as total pool of procurement available with the States.

Rate of Inflation

4027.SHRI J.S. BRAR : Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state :

(a) whether a modera rate of 1.0 percent inflation has not been able to stribe the right balance between socially broad based economic growth and a moderate rate of price inflation;

(b) if so, the reasons therefor; and

(c) the radical reforms and structural adjustments in the economy are proposed to be carried out?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI ANANT GANGARAM GEETE) : (a) to (c) The impact of global recession, increased international competition through opening up of trade, coupled with subdued domestic demand and industrial slowdown dampened the inflationary expectations in the economy. Annual point to point inflation rate based on the Wholesale Price Index remained below 2% level between January - June 2002. Since then, there is an uptrend, with the annual inflation rate approaching close to the 3% level towards the end of July. An uptrend in prices of manufactured products and signs of picking up of industrial growth are positive signals.

Economic reforms are an irreversible process and efforts are being made to broaden and deepen the reform process in order to bridge the gap between the Indian economy's potential and actual performance. The main objective of the reforms and structural adjustment process carried out during the nineties was to achieve higher economic growth, which would help reduce poverty and improve income levels. Growth in the post reform decade has been higher than in the pre-reform decade and there has been a significant docline in the percentage of population living below poverty line during the nineties. Inflation rate in the post reform period has exhibited moderation indicating that a judiciously followed reform process can strike a right balance between broad based economic growth and subdued inflationary expectations.

Steps to achieve FDI target

4028.SHRI V. VETRISELVAN : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

 (a) whether the Government could not achieve its target of \$ 10 billion foreign investment due to procedural obstacles;

(b) if so, whether the Government intended to cut down the red-tape by reducing the number of steps for foreign investment clearance; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (DR. RAMAN SINGH) : (a) to (c) While there has been no formal target for FDI, FDI inflows have by and large registered a consistent growth since 1991 reaching a record inflow of US \$ 4.06 billion in the year 2001-2002 (excluding ADRs/GDRs), which is 66% higher than the inflows received during the previous year. With a view to further enhancing the FDI inflows, Government has significantly raised the level of automaticity in FDI approvals. Apart from this, the Foreign Investment Implementation Authority (FIIA) has emerged as a problem-solving platform for resolving investment related issues.

Funds to States under ASIDE Scheme

4029.SHRI T.M. SELVAGANPATHI : DR. PRASANNA KUMAR PATASANI :

Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether the Government are providing funds to the State Governments under Assistance to States for infrastructure Development for Export (ASIDE) Scheme;

(b) if so, the sub-heads of the Scheme under which funds are being provided;

(c) whether the Government have released the funds for this Scheme;

(d) if so, the amount released to each State during 2001-02 and 2002-03 till date;

(e) whether other activities such as infrastructure development, promotion of small scale industries, software development, handloom development are proposed to be included under the Scheme;

(f) if so, the details thereof and if not, the reasons therefor; and

(g) the details of proposals for releasing of funds under the Scheme still pending with the Government alongwith the reasons therefor, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI RAJIV PRATAP RUDY) : (a) and (b) Yes, Sir. The funds are being provided under "Major Head 5453- Capital outlay on Foreign Trade and Export Promotion- 80 General – 80.800 other expenditure 08- Scheme for central assistance for Developing Export Infrastructure and Allied Activities -28.00.53 Major work under Demand No. 10 of Department of Commerce for 2002-03.

(c) to (g) The scheme aims at developing infrastructure for promoting exports. Such infrastructure could be used for any sector of the economy including software & small scale sector. With effect from 1.4.2002 all projects under this Scheme are to be approved by the State Government as per the Guidelines. Details of funds released under ASIDE for 2001-2002 & 2002-2003 are given below:

(Amount in Rs. Crores)

State	2001-02
Andhra Pradesh	1.70
Assam	2.08
Bihar	3.3098
Chhattisgarh	2.00
Gujarat	1.814

State	2001-02	State	2002-03
Haryana	2.50	Jammu & Kashmir L	3.00
Jharkhand	2.00	Jharkhand	_ •
Karnataka	2.00	Karnataka	9.00
Kerala	4.50	Kerala	5.50
Madhya Pradesh	2.1395	Madhya Pradesh	5.00
Maharashtra	5.33	Maharashtra	16.00
Manipur	0.11	Meghalaya	- *
Punjab	4.00	Nagaland	_ •
Rajasthan	2.3915	Orissa	4.50
Tamil Nadu	0.50	Punjab	4.50
Uttar Pradesh	3.0675	Rajasthan	6.00
Uttaranchal	2.00	Sikkim	_ •
West Bengal	2.7103	Tamil Nadu	14.00
lotal	43.52	- Uttar Pradesh	10.00
States	2002-03	- Uttaranchal	_ •
Andhra Pradesh	6.00	- West Bengal	5.00
Assam	2.00	Total	99.00
Arunachal Pradesh	_ •	* Funds are yet to be release sinc	e information is awaited
Bihar	_ •	from the State Government	
Chhattisgarh	2.00	[Translation]	
Delhi	_·	Survey Conducted t Tax Departm	-
Goa	_ •	4030.SHRI RAMDAS ATHAWA	LE : Will the Minister o
Gujarat	_ •	FINANCE AND COMPANY AFFAIR	RS be pleased to state
Haryana	3.00	(a) whether the Income conducted any survey-during the	last three years to find
Himachal Pradesh	3.50	out the tax evaders and to provid tax payers in the country;	e better services to the

(b) if so, the details thereof; and

(c) the State-wise details of the income tax collected during the current year till date and how it compares to the income tax collections made during each of the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI GINGEE N. RAMACHANDRAN) : (a) Yes, Sir.

(b) Details of surveys conducted during the last three years as under:

Financial Year	Number of surveys
1999-2000	10632
2000-2001	9494
2001-2002	4612

(c) Details, as maintained by Zonal Accounts Offices in respect of income Tax/Corporation Tax collected during the current year up to June, 2002 and during the last three years are attached as statement.

Statement

For 9.8.2002

(Rs. in Crores)

ZAO	Upto June 2002 Corporation Tax	Upto June 2001 Corporation Tax	Upto June 2000 Corporation Tax	Upto June 1999 Corporation Tax
	+ Income Tax	+ Income Tax	+ Income Tax	+ Income Tax
1	2	3	4	5
Ahmedabad	575.98	397.51	554.39	362.27
Bangalore	845.73	660.8	673.61	367.51
Bhopal	317.69	220.83	315.43	133.64
Mumbai	2166.18	1332.92	3426.62	1975.46
Calcuta	771.33	492.17	360.99	329.19
Coachin	12.41	171.57	132.41	144.76
lyderabad	362.45	333.62	417.83	214.68
laipur	133.61	56.2	41.94	9.1
Chennai	830.66	550.44	682.77	482.93
New Delhi	2324.08	1475.52	1823.25	1509.82
Amritsar	36.86	27.8	16.68	5.7
alandhar	81.16	53.37	62.91	42.48
^o atiala	164.26	114.86	139.6	95.91

1	2	3	4	5
Rohtak	147.86	143.14	109.05	57.82
Agra	28.96	33.31	29.61	21.11
Kanpur	40.8	33.18	36.39	24.61
Veerut	279.32	616.33	696.53	171.04
Allahabad	59.12	41.6	47.37	14.5
_ucknow	104.6	74.58	72.86	57.1
Nagpur	98.18	43.9	62.42	65.33
Pune	469.11	412.31	428.5	248.01
Patna	185.08	91.18	98.71	56.76
Shillong	127.7	91.52	127.26	20.28
3hubaneshwar	121.93	107.13	140.25	158.66
Total Collection	10285.06	7575.79	10497.38	6568.67
CTDS (upto May)	141.84	123.4	139.78	113.83
Fotal	10426.9	7699.19	10637.16	6682.5

[English]

Agni Pareeksha of Women

4031.SHRI SHANKAR PRASAD JAISWAL : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) whether attention of the Government has been drawn to the news-item captioned "back to barbarism" appearing in Pioneer dated the July 9, 2002;

(b) if so, the facts of the matter reported therein;

(c) whether the National Commission for Women has submitted any report in this regard;

(d) if so, the details thereof; and

(e) the steps taken by the Government to avert such incidents in future?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI SATYA BRATA MOOKHERJEE): (a) and (b) Yes Sir. According to the news-item, a newly wedded woman in Indore was subjected to Agni Pareeksha by placing a red-hot iron rod on her palms to prove her fidelity.

- (c) No Sir.
- (d) Does not arise.

(e) The law enforcing agencies are vigilant to avert recurrence of such incidents in future.

National Commodity Exchange

4032.SHRI GUTHA SUKENDER REDDY : SHRI K. YERRANNAIDU : SHRI SURESH RAMRAO JADHAV :

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state :

(a) whether the National Commodity Exchange has become operational;

(b) if so, the details thereof;

(c) whether the NCE at Hyderabad has been set up;

(d) if not, the reasons for the delay; and

(e) the strategy proposed to be adopted by the Government for restructuring of Forward Markets Commissions (FMCs) on professional lines?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI V. SREENIVASA PRASAD) : (a) No, Sir.

(b) Question does not arise.

(c) No, Sir. There has been no formal application from interested parties for setting up a National Commodity Exchange at Hyderabad.

(d) Question does not arise.

(e) An internal Committee had been constituted in the Forward Markets Commission. Based on its report, a position paper is being prepared which will be discussed with concerned Departments, Organizations and experts, finally leading to an Amendment Bill for approval of the Parliament.

Welfare Schemes in Rajasthan

4033.COL.(RETD.) SONA RAM CHOUDHARY : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) the welfare schemes being operated in Rajasthan as on date;

(b) the amount allocated to each of such schemes during the last three years and progress achieved;

(c) the number of persons/families benefited under these welfare schemes during the above period, districtwise, especially in Barmer and Jaisalmer districts of the State?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI SATYA BRATA MOOKHERJEE) : (a) and (b) The welfare schemes being operated and amount released during the last three years in Rajasthan is given in the Statement-I attached.

(c) The number of persons/families benefited under these welfare schemes during the relevant period in the State is given in the Statement-II attached. District-wise data is not maintained in the Ministry.

Statement-I

Release of funds to various schemes in the State of Rajasthan

(Rs. in lakh)

S.	Name of the Scheme		Releases			
No.		1999-2000	2000-01	2001-02		
1	2	3	4	5		
	Scheduled Castes Development					
1.	Special Central Assistance to Special Component Plan for SCs	2792.68	3738. 96	3005.41		
2.	Post Matric Scholarship to the students belonging to Scheduled Castes	308.28	411.36	470.13		
3.	Pre Matric Scholarships to the children of those engaged in unclean occupations	0.00	107.51	59.69		

1	2	3	4	5
4.	Book Banks for Scheduled Castes students	0.00	0.00	9.40
5.	Coaching & Allied Scheme for Scheduled Castes & Scheduled Tribes	0.00	43.10	0.00
6.	National Scheme for Liberation & Rehabilitation of scavengers	1661.79	0.00	0.00
7.	Protection of Civil Rights Act, 1995 and Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989	50.00	150.00	317.38
3.	Upgradation of Merit for SC/ST students	15.51	0.00	8.24
9 .	Assistance to VOs for Scheduled Castes	66.05	95.19	126.53
	Other Backward Classes			
10.	Construction of Hostel for Other Backward Class boys and girls	57.48	0.00	0.00
11.	Assistance to VOs for Other Backward Classes	0.00	0.00	10.66
2.	Pre-Examination Coaching for OBCs	0.00	0.00	0.38
	Minorities			
3.	Pre Examination Coaching for Weaker Sections based on economic criteria	5.25	2.45	4.43
	Welfare of the Persons with Disabilities			
4.	Scheme to promote voluntary action for persons with disabilities	88.13	93.99	155.81
5.	Scheme of assistance to disabled persons for purchase/fitting of aids and appliances	348.78	360.00	382.92
6.	Employment of the Handicapped	11.33	39.26	10.41
7.	National Programme for Rehabilitation of persons with Disabilities	25.00	198.35	156.05
	Social Defence			
8 .	Prevention and Control of Juvenile Social Maladjustment	8.77	8.00	12.17
9.	Scheme for Prohibition & Substance (Drug) Abuse Prevention	66.54	72.69	79.67
0.	Scheme for welfare of Street Children	24.95	17.68	37.90
1.	Integrated Programme of Old Age	1.35	0.00	3.18
2.	Construction of Old Age Homes	10.00	2.50	0.00
3.	Assistance to Homes for Infant and Young Children for Promoting in-country Adoption	4.91	13.87	10.40

Statement-II

S. No.	Name of the Scheme	Beneficiaries			
NO.		1999-2000	2000-01	2001-02	
1	2	3	4	5	
Sche	eduled Castes Development				
1.	Special Central Assistance to Special Component Plan for SCs	66724	62494	63071	
2.	Post Matric Scholarship to the students belonging to Scheduled Castes	59721	62002	65110	
3.	Pre Matric Scholarships to the children of those engaged in unclean occupations	3713	20184	21310	
4.	Book Banks for Scheduled Castes students	Na	Na	3067	
5.	Coaching & Allied Scheme for Scheduled Castes & Scheduled Tribes	NA	3320	Na	
6.	National Scheme for Liberation & Rehabilitation of scavengers	172	404	800	
7.	Protection of Civil Rights Act, 1995 and Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989	NA	NA	NA	
8.	Upgradation of Merit for SC/ST students	176	Na	87	
9.	Assistance to VOs for Scheduled Castes	1380	1370	1140	
	Other Backward Classes				
10.	Construction of Hostel for Other Backward Class boys and girls	175	Na	Na	
11.	Assistance to VOs for Other Backward Classes	Na	Na	540	
12.	Pre-Examination Coaching for OBCs	Na	Na	40	
	Minorities				
13.	Pre Examination Coaching for Weaker Sections based on economic criteria	200	150	200	
	Welfare of the Persons with Disabilities				
14.	Scheme to promote voluntary action for persons with disabilities	NA	1384	2303	
15.	Scheme of assistance to disabled persons for purchase/fitting of aids and appliances	3804	4577	5675	

Number of Beneficiaries under various schemes in the State of Rajasthan

, `` ,

1	2	3	4	5
16.	Employment of the Handicapped			
	(a) Live Register	6293	6761*	*
	(b) Placement	75	88	*
17.	National Programme for Rehabilitation of persons with Disabilities			
	Social Defence			
18.	Prevention and Control of Juvenile Social Maladjustment	337	337	337
19.	Scheme for Prohibition & Substance (Drug) Abuse Prevention	7578	5763	3933
20.	Scheme for welfare of Street Children	800	800	800
21.	Integrated Programme for Older Person	250	Na	150
22.	Construction of Old Age Homes			
23.	Assistance to Homes for Infant and Young Children for Promoting in-country Adoption	63	73	58

*Compiled upto December, 2000 by Ministry of Labour

NA = Not Available

Na = Not Applicable as no fund was released during the year

[Translation]

Priority List for FDI

4034. SHRI SHIVRAJ SINGH CHOUHAN : SHRI JAIBHAN SINGH PAWAIYA :

Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether the Government have prepared any priority list of industries for FDI;

(b) if so, the priority-wise list of such industries; and

(c) the criteria followed by the Government while fixing priority of the above said list of industries?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (DR. RAMAN SINGH) : (a)

to (c) In 1991, when the Industrial Policy was liberalized, 35 high priority industries were opened to FDI on the automatic route. Subsequently, as a result of progressive liberalization, FDI up to 100% has been permitted in most sectors on the automatic route. At present, while there is no formal list of priority industries any more, FDI in manufacturing, infrastructrure, information technology and food processing industries is being specially encouraged.

Violation of Customs Rules

4035.SHRI JAIBHAN SINGH PAWAIYA : SHRI VIJAY KUMAR KHANDELWAL :

Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state :

(a) the number of persons arrested in the country for violating the custom rules during the last three years; and

(b) the quantum of drugs, gold-silver, hard cash and foreign goods seized from them along with zone-wise details of custom duty to be leviable thereon?

THE MINISTER OF ST. TE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI GINGEE N. RAMACHANDRAN) : (a) 1181 number of persons have been arrested in the country for violating Customs rules during the last 3 years, i.e., 1999-2000, 200-2001, 2001-2002.

(b) The quantum of drugs, gold, silver, foreign and Indian currency and other foreign goods seized from them alongwith details of Customs duty leviable thereon, Zonewise are as per Statement attached.

Statement

Zone-wise details of Quantum of Drugs, Gold, Silver, Hard Cash (Foreign & Indian Currency) and other Foreign Goods seized alongwith details of Customs duty to be leviable thereon, Zone-Wise during last 3 Years, I.E., 1999-2000, 2000-2001 & 2001-2002:

Name of the Customs and		:	Seizure Val	ues (Rs. In Lak	ths)		Total Customs duty leviable on the	
Customs and Central Excise/ Customs Zones	Narcotic Drugs	Gold	Silver	Foreign Currency (Equivalent to Indian Rs. Lakhs)	Indian Currency (Rs. in Lakhs)	Other Goods Seized	ieviable on the Seized Goods Given at Col. (1) to (6) (Rs. in Lakhs.)	
Ahmedabad	63.26	438.47	NIL	23.16	0. 95	33080.10	2780.41	
Bagalore	122.14	637.12	NIL	369.26	137.54	3269.97	489.12	
Chennai	907.41	2061.61	NIL	1026.10	163.73	26539.49	4353.43	
Hyderabad	NIL	743.42	0.16	82.14	17.65	4958.86	2068.62	
Jaipur	140.36	49.56	26.37	0.03	4.61	586.73	15.66	
Kolkata	1793.14	681.08	12.99	49 5.50	125.42	16751.65	1977.42	
Lucknow	14554.29	177.75	0.52	222.20	3226.17	3427.95	181.81	
Mumbai	326.65	2633.09	0.17	1083.93	565.98	57258.69	21940.80	
New Delhi	735.18	652.69	2.25	1757.31	79.00	30385.89	14228.15	
Pune	860.34	NIL	12.60	15.45	0.02	1230.51	56.60	

Welfare of Orphans in Bihar and Jharkhand

4036.SHRI RAJO SINGH : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) the details of the Non-Governmental Organisations working for the welfare of orphans in Bihar and Jharkhand;

(b) the financial assistance provided to each of these NGOs during the last three years;

(c) whether some of these NGOs have misappropriated this financial assistance;

- (d) if so, the details of such NGOs; and
- (e) the action taken against these NGOs?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI SATYA BRATA MOOKHERJEE) : (a) and (b) Bihar Voluntary Coordinating Agency, a Non-Governmental Organisation is working for the welfare of orphans in Bihar. Its address is C/o Est and West Educational Society, Arogya Mandir Campus, R.K. Avenue, Nala Road, Patna-800004. No financial assistance has been provided to the organization. No such organization is working in Jharkhand.

(c) to (e) Do not arise.

[English]

Scope for Employment in Sericulture

4037.SHRI VIRENDRA KUMAR : SHRI SADASHIVRAO DADOBA MANDLIK :

Will the Minister of TEXTILES be pleased to state :

(a) whether there is a vast scope to generate employment in the State of Madhya Pradesh and other States in the sericulture industry;

(b) whether any scheme has been sponsored for the above purpose;

(c) if so, the year of the inception of such scheme, State-wise; and

(d) the amount of Central assistance given to the State of Madhya Pradesh and other States to promote the production of Tussar and Mulberry silk?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI BASANGOUDA R. PATIL) : (a) and (b) Yes, Sir. The Central Silk Board (CSB) apart from providing Research and Development seed, extension and training support to supplement the efforts of the State Governments including Madhya Pradesh, is implementing several central and centrally sponsored schemes, the main ones being the Catalytic Developmental Programme, the UNDP assisted sub-programme for development of non-mulberry silks; Externally-aided SERI-2000 project.

(c) The State-wise year of inception of these schemes is given in the Statement attached.

(d) An amount of Rs. 958.08 lakhs has been spent by CSB during the IX Plan period to promote the production of mulberry and tasar silk in Madhya Pradesh and Rs. 32069.50 lakh has been spent by CSB during the IX Plan period for production of all the four varieties of silks including tasar and mulberry silk in the country.

Statement

State-wise Year of Inception of Sericultural Schemes and Projects

SI.	Name of State	Year of Inception of			
No.		UNDP	SERI-2000	CDP	
1	2	3	4	5	
1.	Andhra Pradesh	1999-2000	1997-98	1997-98	
2 .	Arunachal Pradesh			1998-99	
3.	Assam	1999-2000		1997-98	
4.	Bihar	1999-2000		1997-98	
5.	Chhattisgarh	2001-2002			
6.	Gujarat			1998-99	
7.	Haryana			1998-99	
8 .	Himachal Pradesh			1998-99	
9 .	Jammu & Kashmir			1997-98	
10.	Jharkhand	1999-2000		2001-02	
11.	Karnataka		1997-98	1997-98	
12.	Kerala			1997-98	
13.	Madhya Pradesh			1997-98	
14.	Maharashtra			1997-98	

SRAVANA 18, 1924 (Saka)

1	2	3	4	5
15.	Manipur			1997-98
16.	Meghalaya	1999-2000		1998-99
17.	Mizoram			1998-99
18.	Nagaland	1999-2000		1997-98
1 9 .	Orissa	1999-2000		1997-98
20.	Punjab			1998-99
21.	Rajasthan			1997-98
2 2 .	Sikkim			1998-99
23.	Tamil Nadu		1997-98	1997-98
24.	Tripura			1998-99
25.	Uttar Pradesh			1997-98
26.	Uttaranchal	2001-2002		2001-02
27.	West Bengal	1999-2000	1997-98	1997-98

[Translation]

Pending Applications before SCFDC

4038.SHRI SUBODH ROY : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) whether a large number of applications pertaining to entrepreneurs of Bihar belonging to Scheduled Castes and Scheduled Tribes for the financial assistance are pending for approval before the Scheduled Castes Finance and Development Corporation for several months;

(b) if so, the number of applications pending for more than twelve months, six months and 3 months respectively;

(c) the main constraints in clearing these applications; and

(d) the steps being taken to provide grant to the entrepreneurs at the earliest? THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI SATYA BRATA MOOKHERJEE) : (a) No, Sir. Only one application received on 11.3.2002 from Bihar State SC Development Corporation Limited (BSCDC) is pending with National Scheduled Castes Finance & Development Corporation.

(b) One application pending for more than three months.

(c) and (d) Clarifications sought from BSCDC are awaited and they have been reminded.

Investigations of Import Deals of STC

4039.PROF. RASA SINGH RAWAT : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

 (a) the agencies which are investigating into the charges of corruption in regard to imports by STC under its import deals alongwith the names of the items involved therein;

(b) the outcome of such investigation during the last two years and the number of persons found guilty;

(c) whether these import deals still persist or they have been cancelled; and

(d) the steps being taken by the Government for speedy investigation and transparency in such import deals?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI RAJIV PRATAP RUDY) : (a) to (d) CBI has been investigating the charges of corruption in regard to import of 1.5 million tons of wheat by STC from the Australians Wheat Board (AWB) in 1998. CBI has registered Regular Case in September 2001. The import contracts for wheat have already been executed. Since CBI is selzed of the case, no inference can be drawn at this stage.

[English]

Exim Bank

4040.SHRI A. NARENDRA : Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Government have approved a complete revamp of the Exim bank's organizational structure;

(b) if so, the details thereof; and

(c) the time by which new organizational structure is to be ready for operation?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI ANANT GANGARAM GEETE): (a) Exim Bank's Board has, in 2001, approved the recommendations of a Board Sub-Committee on revision in the organizational structure of Exim Bank. The revised organizational structure is within the existing framework envisaged under the Export-Import Bank of India Act, 1981 and does not involve any amendments to the Act or Regulations under the Act.

(b) The revised organizatinal structure focuses on Lines of Credit to foreign entities for promoting exports from India, integrated risk management framework, increased thrust on recovery of loans and enhancement in the intra organizational communication.

(c) The revised organizational structure has already become operational.

World Bank Loan to Karnataka for Poverty Reduction

4041.SHRI A. VENKATESH NAIK : Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state :

(a) whether the Government of Karnataka has requested the Union Government for World Bank loan to support various poverty reduction programmes in the State;

(b) if so, the details thereof;

(c) the amount of loans sanctioned by the World Bank during the last two years; and

(d) the number of poverty reduction programmes introduced with this assistance?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI ANANT GANGARAM GEETE) : (a) and (b) Yes Sir. The Govt. of Karnataka has forwarded a proposal to the Central Government called 'CHETANA' (Community Heralded Empowerment, Transformation and New Awakening) in January, 2002 for seeking financial assistance from the World Bank. The proposed project aims to secure full and complete involvement of the poor in economic activities by improving their capacity and skills, generate entrepreneurship, provide support and strengthen income generating activities.

The proposal is under consideration.

(c) No loan has been sanctioned by the World Bank for Karnataka in the State Sector for specific poverty reduction programme during the last two years.

(d) Does not arise.

[Translation]

Export of Meat

4042.SHRI PRAHLAD SINGH PATEL : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether the export of meat has increased during the last three years;

(b) if so, the details thereof and the animals whose meat is exported;

(c) whether meat has also been imported during this period;

(d) if so, the details thereof alongwith the reasons therefor;

(e) whether the imported meat has brought several animal borne diseases in India; and

 (f) if so, whether any ban has been imposed in this regard to check the import of infections meat; and

(g) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI RAJIV PRATAP RUDY) : (a) and (b) The statistics of export of meat and meat preparations during the last three years is as under:

Year	Value (in Rs. Crores)	-
1999-2000	819.43	
2000-2001	1469.69	
2001-2002	1193.23	

Source: Directorate General of Commercial Intelligence and Statistics, (DGCI&S) Kolkata

The various meat and meat preparations exported include bovine, sheep, goat and swine.

(c) and (d) There has been negligible import of meat and meat preparations during the last three years.

(e) No, Sir.

(f) and (g) Does not arise.

[English]

Loan under DRI Scheme

4043.SHRI SUKDEO PASWAN : Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Differential Rate of Interest (DRI) scheme was introduced in June, 1972 to cater to the credit requirements of the weakest among the weak by assisting them in their efforts to improve their economic conditions through small productive endeavours but non of the public sector banks could lend under the DRI scheme upto the stipulated percentage during the last three years except the State Bank of Hyderabad.

(b) if so, whether the matter has been looked into and the Government has taken by action in this regard; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI ANANT GANGARAM GEETE) : (a) Ai: Scheduled Commercial Banks have to lend 1% of their aggregate advances at the end of the previous year at concessional rate of 4% p.a.

under Differential Rate of Interest scheme. Banks have to ensure that at least 40% of their advances under DRI scheme flow to SC/STs. The maximum assistances per beneficiary has been fixed at Rs. 6.500/- for productive purposes. Member of SC/STs can also avail housing loan upto Rs. 5,000/- per beneficiary over and above the loan of Rs. 6.500/-, Banks including State Bank of Hyderabad are not able to fulfil the target during the last three years as the DRI scheme is an interest subsidy scheme which were introduced in 1972, whereas subsequent several Government sponsored capital subsidy schemes such as Swarnjavanti Gram Swarozgar Yojana, Prime Minister's Rozgar Yojana, Swarna Jayanti Shahari Rozgar Yojana, Scheme of liberation & Rehabilitation of Scavengers have been introduced which offer higher quantum of loan amounts and larger capital subsidies and are more attractive for borrowers. Borrowers have shown a preference for these schemes.

(b) and (c) The performance of DRI scheme is being reviewed and discussed at various fora such as District Level Consultative Committee (DCC) and State Level Banker's Committee (SLBC). With a view to improve the lending under DRI scheme, the Reserve bank of India has urged all Public Sector Banks to reemphasise an urgent need for concerted efforts to improve the performance in implementation of the scheme. The banks are required to take immediate steps to improve the banks performance of disbursal of loan under DRI scheme.

[Translation]

Bank Branches

4044.SHRIMATI JAS KAUR MEENA : Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state the names of public sector banks which have opened their branches in the foreign countries during the last three years, year-wise and country-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI ANANT GANGARAM GEETE): Only Bank of Baroda had opened a branch at Flacq, Mauritius in the year 2000. No branch was opened by Public Sector Bank during the years 2001 and 2002.

[English]

Ban on Setting up of Trading Units in EPZ

4045.SHRI G.S. BASAVARAJ : SHRI Y.V. RAO :

Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

 (a) whether the Government have recently banned setting up of new trading units in Export Promotion Zones and also import of duty – free inputs by the existing trading units;

(b) if so, the reasons therefor;

(c) whether the Government have also banned dutyfree imports by service providers;

(d) whether SEZ Units are entitled to procure goods displayed at international exhibitions held in India without payment of duty; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI RAJIV PRATAP RUDY) : (a) and (b) In Chapter-6 of the Export & Import Policy (1st April, 2002 - 31st March, 2007), the paragraph relating to setting up of new trading units under Export Oriented Units (EOUs) and Export Processing Zones (EPZs) scheme has been deleted. There is, however, no bar in the Policy on duty free imports of inputs by trading units, which were operational on 31.3.2002, for exports.

(c) Service providing units under EOU/EPZ scheme are allowed to import goods for physical and deemed export of services as per the Export and Import Policy.

(d) and (e) In terms of paragraph 7.2 (c) of the Export & Import Policy, units in Special Economic Zones may procure goods required by it without payment of duty from international exhibitions held in India.

Income Tax Return

4046.SHRI SUBODH MOHITE : Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state : (a) whether the Revenue Department had done an analysis of the profile of income-tax returns filed in 2001-2002, income-wise;

(b) if so, the details thereof;

(c) whether it has come to the notice of the Department that non-salaried class people are not reporting their income; and

(d) if so, the necessary steps proposed to be taken by the Government to bring more non-salaried class under the tax net?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI GINGEE N. RAMACHANDRAN) : (a) No, Sir.

(b) to (d) Does not arise in view of (a) above.

Institute for Handicapped

4047.SHRI P.D. ELANGOVAN : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

 (a) the number of educational institutes, training centres (vocational/technical) for the benefit of blind, orthopaedically handicapped and Deaf and Dumb in the country, State-wise;

 (b) the total amount allocated for the year 2001-2002 for these institutions; and

(c) the total amount allocated to various NGOs involved in such works, State-wise during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI SATYA BRATA MOOKHERJEE) : (a) to (c) Six apex level institutions have been set up by the Ministry of Social Justice & Empowrment with focus on manpower development, vocational training and research under different categories of disability. Besides, under the Scheme to promote Voluntary Action for Persons with Disabilities, voluntary organizations are given assistance for running projects of educational institutes, training centers for the visually handicapped, orthopaedically handicapped and hearing impaired persons. Statewise/organization wise budget allocation is not made under the scheme. However, a statement indicating the

total number of organizations assisted and amount released State-wise under the scheme, during last three years is attached.

Statement

Details of Number of NGOs and amount released during the last three years under the Scheme to Promote Voluntary Action for Persons with Disabilities.

State	1999	9-00	2000-01		2001-02	
	Number	Rs. in lacs	Number	Rs. in lacs	Number	Rs. in lacs
1	2	3	4	5	6	7
Andhra Pradesh	84	1208.35	91	1283.57	106	1151.64
Arunachal Pradesh	2	13.00	1	6.32	2	18.98
Assam	3	30.56	8	40.11	13	51.41
Bihar	11	57.68	8	162.47	19	225. 42
chandig ar h	2	1.42	2	6.57	2	5.22
Chhattisgarh			1	9.08	3	12.49
Dadra Naga r Haveli					1	1.53
Delhi	31	679.04	34	649.54	36	527.78
Goa	2	17.68	2	12.64	3	24.07
Gujarat	17	75.36	25	114.52	17	125.83
Haryana	10	59.51	15	95.44	17	73.42
Himachal Pradesh	1	32.42	2	15.85	3	24.49
Jammu & Kashmir	2	7.24	3	12.23	4	4.36
Jharkhand					3 ,	7.00
Karnataka	58	571.99	57	640.58	67	658.89
Kerala	49	442.04	55	483.72	62	539.83
Madhya Pradesh	8	17.43	10	39.32	15	79.1
Maharashtra	26	263.72	18	197.99	27	209.39

1	2	3	4	5	6	7
Manipur	7	57.06	5	56.63	8	59.89
Meghalaya	4	17.41	4	46.38	5	60.10
Mizoram	1	25.31	3	29.52	2	30.06
Nagaland			1	2.83	1	1.78
Orissa	21	193.96	24	252.26	27	313.47
Pondicherry	2	1.44	1	6.5 9	1	5.85
Punjab	10	64.94	11	91.39	11	79.85
Rajasthan	6	88.13	11	93.99	22	155.81
Sikkim					1	1.94
Tamil Nadu	34	325.69	37	396.07	50	426.57
Tripura	1	6.83	1	6.02	1.	6.50
Uttar Pradesh	67	772.39	57	873.19	59	715.33
Uttaranchal			5	95.85	8	35.18
West Bengal	43	365.53	42	492.52	48	448.64

[Translation]

SC/ST Education

4048.SHRI P.R. KHUNTE : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) whether the Government have given any special priority to improve the educational standards of the Scheduled Castes/Scheduled Tribes particularly of women and girls belonging to these castes; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI SATYA BRATA MOOKHERJEE) : (a) and (b) Governments of India in the Ministries of Social Justice and Empowerment and Tribal Affairs operate a number of Schemes to improve the educational standard of Scheduled Castes and Scheduled Tribes. A list of such schemes is given in the statement enclosed.

Statement

Programmes/Schemes for Educational Development of SC/ST students.

- 1. Ministry of Social Justice and Empowerment
 - (i) Post Matric Scholarship
 - (ii) Pre Matric Scholarship to children of those engaged in unclean occupations.

(iii) Hostels for SC boys and girls

•

- (iv) Book Bank Scheme
- (v) Upgradation of Merit.
- (vi) National Overseas Scholarship
- (vii) Special Educational Development Programmes for SC girls belonging to very low literacy levels.
- (viii) Coaching and Allied Assistance
- 2. Ministry of Tribal Affairs
 - (i) Construction of Girls' hostels
 - (ii) Constructin of Boys' hostels
 - (iii) Establishment of Ashram Schools in Tribal Sub-Plan Areas.
 - (iv) Book Bank Scheme
 - Educational Complex in low literacy pockets for development of women literacy.
 - (vi) Post-Matric Scholarships.
 - (vii) National Overseas Scholarship Scheme for higher studies abroad.
 - (viii) Upgradation of Merit.

[English]

LIC Software Project

4049.SHRI P.R. KYNDIAH : Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state:

 (a) whether the Life Insurance Corporation of India is negotiating with leading software firms to design software products for the global insurance market;

(b) if so, the details thereof indicating the cost involved for the entire project; and

(c) By which date the project would be functional? THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI ANANT GANGARAM GEETE): (a) The Life Insurance Corporation of India has informed that they are not negotiating any such proposal with any software company.

(b) and (c) Do not arise.

Old Age Homes in Orissa

4050.SHRI BHARTRUHARI MAHTAB : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) the old age homes functioning in Orissa, districtwise;

(b) whether the Government propose to set up some more old age homes in the State particularly in KBK districts

(c) if so, the details thereof;

(d) the assistance being provided to these homes;

(e) the number of aged persons benefited from these homes during the last two years; district-wise; and

(f) the additional facilities proposed to be given to these homes?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHR! SATYA BRATA MOOKHERJEE) : (a) to (e) A list of district-wise old age homes in Orissa, financial assistance given to them, by the Ministry of Social Justice and Empowerment and the number of persons benefited for the year 2000-01 and 2001-02 is attached as statement. New old age homes in States/districts are set up on the basis of applications received from willing NGOs, budget availability and recommendation of the State Government.

The list includes the States of KBK districts, which have one old age home each in these three districts.

 (f) Facilities are provided as per the approved schemes.

Statement

District-wise Old Age Homes, financial assistance given and number of beneficiaries in Orissa during the financial years 2000-01 and 2001-02.

S.	Districts	Name of the Non Governmental	Project/No.	2000-01		2001-02	
No.		Organisations		No. of Beneficiaries	Rs. in lacs	No. of Beneficiaries	Rs. in lacs
1	2	3	4	5	6	7	8
1.	Angul	Gram Seva Mandal	OAH-1	25	1.38	25	2.76
2.	Balangir	Gram Mangal Pathagar	OAH-1	25	3.88	25	1.38
3.	Bhubaneswar	Orissa Multipurpose Dev. Centre	OAH-1	0	0	25	5.42
4.	Bhubaneswar	Jankalyan Samithi	OAH-2	0	0	25	2.39
5.	Bhubaneswar	Organisation for Social Change & Rural Dev.	OAH-1	0	0	25	3.94
6.	Cuttack	Association for Social Reconstructive Activities	OAH-1	0	⁰ .	25	4.14
7.	Cuttack	Basudev Pathagar	OAH-1	25	2.54	25	2.76
8 .	Cuttack	Dr. Ambedkar Rural Olympic Association	OAH-1	0	0	25	0.76
9 .	Dhenkanal	Adarsh Sewa Sangathan	OAH-1	25	2.47	25	1.38
10.	Dhenkanal	Arun Institute of Rural Affairs (AIRA)	OAH-1	25	2.7	25	1.38
11.	Dhenkanal	Community Legal Action & Research Centre	OAH-1	25	1.33	0	0
12.	Dhenkanal	Maharishi Dayanand Service Mission	OAH-1	25	2.76	25	2.76
13.	Dhenkanal	Society for Rural Advancement & Democratic Humantarian Action	OAH-1	25	2.47	25	1.34
14.	Ganjam	Institute for Women's Welfare	OAH-1	0	0	25	2.18
15.	Kalahandi	Shree Ramakr:shna Ashrama	OAH-1	25	1.39	25	2.76
16.	Kendrapada	Jana Seva Parishad	OAH-1	25	2.14	25	4.03
17.	Kendrapada	Indian Village Development Organisation	OAH-1	~ 0	0	25	1
18.	Kendrapada	Lutheran Mahila Samiti	OAH-1	25	1.32	25	1.32

1 2	3	4	5	6	7	8
19. Kendrapada	Jankalyan sewa Sanstha	OAH-1	25	2.53	25	1.38
20. Keonjhar	Bishnupriya Balashram	OAH-1	0	0	25	4.11
21. Khurda	National Resources Centre for Women Development	OAH-1	0	0	25	1.25
22. Khurda	Bhairabi Club	OAH-1	25	1.38	25	2.52
23. Khurda	Juba Jyothi Club	OAH-1	0	0	25	2.67
24. Khurda	Union for Learning Trng. & Reformatice Active.	OAH-1	0	0	25	2.54
25. Khurda	Vishwa Jeevan seva Sangh	OAH-2	50	5.52	50	5.52
26. Koraput	Gandhian Institute of Technical Advancement	OAH-1	0	0	25	1.25
27. Nayagarh	National institute of Tribal Welfare & Social action	OAH-1	0	0	25	1.09
28. Nayagarh	Aneth Parityekta Balshram	OAH-1	25	2.53	0	0
29. Nayagarh	Janvikash	OAH-1	25	2.76	0	1.38
30. Phulbani	Banabasi Seva Samithi	OAH-1	25	2.37	25	2.36
31. Phulbani	Subhadra Mehtab Seva Sadan	OAH-1	0	0	25	2.67
32. Puri	Association for Voluntary Action	OAH-1	0	0	25	2 .76
33. Puri	Bankeswari Jubak Sangha	OAH-1	25	2.76	25	2.76
34. Puri	Nilachal Seva Pratisthan	OAH-2	50	2.76	50	8.82
35. Puri	Ratnachira	OAH-1	25	2.76	25	1.38
36. Puri	Jayakishan Youth Club	OAH-1	0	0	25	1.51
37. Puri	Adal Badal Mahila Samiti	OAH-1	0	0	25	1.52
38. Mayurbhanj	Rural Development Action Cell	OAH-1	0	0	25	4.72
Total			550	49.75	925	93.91

Antyodaya Yojana

4051.SHRI SUSHIL KUMAR SHINDE : Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state : (a) whether the State Government of Maharashtra have requested the Union Government to reduce the price of sugar supplied to the families covered under Antyodaya Yojana and to families below poverty line; AUGUST 9, 2002

(b) if so, the details thereof;

(c) whether the Government have considered and agreed the request of the State Government;

(d) if not, the reasons thereof;

(e) whether similar requests have been received from other States as well; and

(f) if so, the details thereof, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI V. SREENIVASA PRASAD) : (a) Yes, Sir.

(b) to (d) The Government of Maharashtra requested the Central Government to revise the retail issue price of levy sugar being distributed through Public Distribution System (PDS) from Rs. 13.25 per kg to Rs. 5.00 per kg for families covered under Antyodaya Yojana and Rs. 10.00 per kg for families Below Poverty Line. The State Government has been informed, inter alia, that it would not be possible for the Central Government to accede to the request of the Government of Maharashtra as it would increase the burden of subsidy on the public exchequer.

(e) No, Sir.

(f) Does not arise.

[Translation]

Prevention of Atrocities Against SC/ST

4052.DR. LAXMINARAYAN PANDEYA : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

 (a) the funds provided by the Union Government to the Madhya Pradesh Government under prevention of atrocities committed against Scheduled Castes and Scheduled Tribes during the financial years 2001-2002;

(b) whether this fund was fully utilized by the State Government;

(c) if so, the details thereof;

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI SATYA BRATA MOOKHERJEE) : (a) Central Assistance of Rs. 812.86 lakhs was provided to State Government of Madhya Pradesh during 2001-2002 under the Centrally Sponsored Scheme for implementation of Protection of Civil rights Act, 1955 and the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989.

(b) to (d) The Central Assistance utilization during 2001-2002 of the State Government under the scheme works out to Rs. 875.19 lakhs. The variation in central assistance released and utilized during a financial year is on account of difference in the expenditure anticipated by the State Government vis-a-vis the actual expenditure incurred.

[English]

Closure of Research Extension Centres

4053.SHRI BASU DEB ACHARIA : Will the Minister of TEXTILES be pleased to state :

(a) whether the Union Government have ordered to close down some Research Extension Centres under Silk Board; and

(b) if so, the details thereof alongwith the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI BASANGOUDA R. PATIL) : (a) and (b) No, Sir. The Central Silk Board has the autonomy to open/ relocate/close any of its sub-units depending upon their requirements.

Unauthorised Crops

4054.DR. D.V.G. SHANKAR RAO : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether Tabacco Board fixes penalties on unauthorized crop;

(b) if so, whether the excess and unauthorized crop is increasing year after year;

(c) whether the Government are aware that as a result of this the tobacco stocks are pilling up in the

market and traders are suffering due to holding excess stocks; and

(d) if so, the measures proposed to be taken to restrict the unauthorized and excess crop?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI RAJIV PRATAP RUDY): (a) The Tobacco Board collects additional service charges on the unauthorised and excess Flue Cured Virginia (FCV) tobacco produced as specified by Government from time to time.

(b) to (d) The excess and unauthorised crop produced by the groweres over the past few years has affected the balance between the supply and demand in the market. However, problem of accumulated stock has eased over the past year. Government has attempted to make such excess production un-remunerative by increasing the penalities on the unauthorised tobacco. In addition, the Tobacco Board has launched an intensive educational campaign to encourage the farmers to desist from such over-production and to switch to alternative crops.

On-Line System of Tobacco Board

4055.SHRI RAM MOHAN GADDE : Will the Minister of COMMERCE AND INDUSTRY be pleased to state : .

(a) whether Tobacco Board proposes to introduce on-line system;

(b) if so, the details thereof including the cost involved in introducing this system; and

(c) the reasons for introducing the online system without implementing proper grading system?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI RAJIV PRATAP RUDY) : (a) and (b) Yes, Sir. The on-line system of the Tobacco Board is intended to automate all activities of the Tobacco Board and electronically link all the offices and auction platforms of the Tobacco Board. This system will ensure quick access to information for growers, traders and manufacturers.

(c) Online system is a different scheme not related to the grading system.

Turnover of STC

4056. SHRI A.P. JITHENDER REDDY : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether the total turnover of STC has shown steep nose dive since the year 1997 onwards;

(b) if so, the details thereof;

(c) the steps taken by the Government in this regard;

(d) whether there is a proposal for revamp the top management of STC; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI RAJIV PRATAP RUDY): (a) and (b) The turnover of STC which is a profit making company, from 1997-98 is as under:-

		С		

	1997- 98	1998- 99	1 999- 2000	2000- 01	2001-02 (Prov.)
Govt. account	1693.00	1465.00	433.00	183.00	
STC account	1174.00	429.00	730.00	857.00	1582.00

Turnover 2867.00 1894.00 1163.00 1040.00 1582.00

Consequent upon dismantling of State trading regime, STC has shown constant growth in the competitive noncanalized business.

(c) The performance of STC is normally reviewed in terms of the Memorandum of Understanding (MOU) signed annually and the corrective steps taken, whenever required. The over-all performance of STC is also evaluated at the end of every year by the Department of Public Enterprises. As per evaluation, the performance of STC by and large has been rated as "Very Good" during the period.

(d) No, Sir. However, disinvestment in STC has reached at an advance stage.

(e) Does not arise.

Changes in Duty free Remission Certificate Scheme

4057.SHRI TARACHAND BHAGORA : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether ASSOCHAM has suggested some changes in the export incentive scheme of Duty Free Remission Certificate Scheme;

(b) if so, the details thereof;

(c) whether Duty Free Remission Certificate Scheme does not permit transferablility of fuels, even though the export obligation is completed;

(d) if so, the reasons therefor; and

(e) the reaction of the Government towards the suggestions made by the ASSOCHAM?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI RAJIV PRATAP RUDY) (a) to (d) ASSOCHAM has suggested that paragraph 4.9(c) of the Handbook of Procedure which stipulate that fuel shall only be allowed against an actual user licence and therefore, shall not be allowed for imports against DFRC, which is transferable in nature, should be deleted.

(e) The facility of duty free import of fuel under Advance Licensing scheme has been introduced in a very limited way to encourage manufacturer exporter to set up captive power plant to overcome the power shortage. It is not intended to be a power subsidy scheme and is available only for those opting under actual user advance licence because the regulatory mechanism of this scheme are sufficient to prevent any leakage/misuse.

Anti-Money Laundering Law

4058. SHRI VINAY KUMAR SORAKE : Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state :

(a) whether the monetary Authority of Singapore has alerted the Reserve Bank of India over possible

involvement of Indian banks in Singapore in money laundering operations;

(b) if so, the names of Indian banks appearing in the alert list issued by Singapore;

(c) whether the Singapore authorities have voiced concern over the absence of an effective anti-money laundering law in India; and

(d) if so, the Government's reaction of Singapore's alert?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI ANANT GANGARAM GEETE) : (a) and (c) No, Sir.

(b) and (d) Do not arise.

Urban Cooperative Banks

4059.SHRI C.N. SINGH : Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state :

(a) the names of Urban Cooperative Banks which are put on the "Critical List" by the RBI during the current financial year;

 (b) whether the Reserve Bank of India has appointed a nominee on such Urban Cooperative Banks; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI ANANT GANGARAM GEETE): (a) Reserve Bank of India (RBI) has reported that there is no practice of classifying Urban Cooperative Banks (UCBs) as 'critical'. However, since 1999, financially weak UCBs are classified either as "weak" or "sick". A list of the UCBs which have been classified as weak during the current financial year is given in the statement attached.

(b) and (c) There is no provision in the Banking Regulation Act, 1949 (As Applicable to Cooperative societies) for appointment of RBI nominee director on the Board of urban cooperative banks. However, in terms of section 36(1) (d) (i) of the Act, ibid, RBI has appointed observers in two weak UCBs namely Bombay Mercantile Co-operative Bank Ltd., Mumbai and Janata Sahakari Bank Ltd., Pune to watch the proceedings of meetings of board of directors of these banks.

Statement

List of urban cooperative banks included in the 'weak' category during the current financial year

. Name of the o. State	Name of the Bank
2	3
Andhra Pradesh	Annapurna Mahila Urban Cooperative Bank Ltd.
	Guntur Cooperative Urban Bank Ltd.
Karnataka	Sri Mouneshwar Urban Cooperative Bank Ltd.
	Akkamahadevi Mahila Sahakari Bank Ltd.
	Cauvery Urban Cooperative Bank Ltd.
	Mahila Shakti Urban Cooperative Bank Ltd.
	Akki-Alur Urban Cooperative Bank Ltd.
	Ramanagaram Urban Coooerative Bank Ltd.
	Bangalore Mercantile Urban Coop- erative Bank Ltd.
D.	Veerashaiva Urban Cooperative Bank Ltd.
1.	The S.S.K. Cooperative Bank Ltd.
2. Kerala	Karamana Cooperative Urban Bank Ltd.
3.	Nileshwar Cooperative Urban Bank Ltd.

_		
1	2	3
14.	Maharashtra	Jijamata Mahila Sahakari Bank Ltd.
15.		Annasaheb Karale Nagrik Janta Sahakari Bank Ltd.
16.		Rahuri Peoples' Cooperative Bank Ltd.
17.		Yashwant Kamgar Sahakari Bank Ltd.
18.		Rahimatpur Sahakari Bank Ltd.
19.		Sevalal Urban Cooperative Bank Ltd.
20.		Jain Sahakari Bank Ltd.
21.		Yavatmal Urban Cooperative Bank Ltd.
22.		Jijamata Mahila Nagri Sahakarri Bank Ltd.
23.		Parivartan Cooperative Bank Ltd.
24.	Gujarat	Co-operative Bank of Ahmedabad Ltd
25.		Umreth Peop les Co-operative Bank Ltd.
26.		Diamond Jubilee Co-operative Bank Ltd., Surat
27.		Dhrangadhara Peoples Co-operative Bank Ltd.
28 .		Kapadwanj Peoples Co-operative Bank Ltd.
29.		Shree Savarkundla Nagarik Sahakari Bank Ltd.
30 .		Shree Parshwanath Cooperative Bank, Rajkot
31.		Naroda Nagarik Sahakari Bank Ltd., Ahmedabad
32.		Sheth B.B. Shroff Bulsar Peoples Co- op. Bank Ltd.

perative Bank perative Bank i Bank Ltd. ari Bank Ltd.
i Bank Ltd.
ari Bank Ltd.
erative Bank
Sahakari Bank
k Ltd.
ə Urban Bank
i Bank Ltd.,
arik Sahakari
k Ltd., Ratlam
Sahakari Bank
perative Bank
erative Bank
perative Bank
Bank Ltd.
e Bank Ltd.

Committee for Tea Industry

4060. SHRI C. SREENIVASAN : SHRI AMBAREESHA :

Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether the Union Government have set up a high level Committee to study various aspects of the tea industry;

(b) if so, the details of the composition of the Committee;

(c) the salient aspects on which the Committee has been asked to look into; and

(d) the steps taken by the Union Government to ensure an assured price for the small tea growers in the country who are miserably affected due to fluctuation in the price of tea in the national and international market?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI RAJIV PRATAP RUDY) : (a) to (c) In order to operationalise a Price Stabilisation Fund, for tea, coffee, natural rubber and tobacco, which is a new concept requiring in depth assessment of complexities, a Committee has been formed which includes representatives of the Government of India, National Bank for Agriculture and Rural Development (NABARD) and National Council of Applied Economic Research (NCAER)

(d) There is presently no Scheme under operation to ensure an assured price for the small tea growers.

Functioning of Customs Department

4061. SHRI G. PUTTA SWAMY GOWDA : Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state :

 (a) whether there is no coordination among various agencies with Custom Department at International Airports;

(b) if so, whether due to high handed behavior of Customs Official with incoming Indian Passengers and also the foreigners, a lot of harassment has been reported.

(c) If so, the details of such cases reported during the last three years, year-wise; and

(d) The remedial action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI GINGEE N. RAMACHANDRAN) : (a) No, Sir. There is proper and effective coordination of Gustoms department with other agencies operating at International Airports, including Airlines, Immigration, Airports Authority of India, etc.

(b) to (d) Cases of complaints of harassment have come to the notice of the Department, as mentioned below :-

Year	No. of cases reported
1999-2000	38
2000-2001	25
2001-2002	11

The harassment cases reported are examined and necessary follow-up action taken to punish the officials found guilty.

World Bank Aided Projects in Punjab

4062. SHRI BHAN SINGH BHAURA : Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state :

(a) whether some projects in the State of Punjab have been undertaken with the assistance of World Bank;

(b) if so, the details thereof;

(c) the amount of assistance provided by World Bank for each project for the last three years;

(d) the targets achieved so far under each project; and

(e) the time fixed for the completion of each project?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI ANANT GANGARAM GEETE): (a) Yes Sir. One State Sector (multi-State) project, namely Integrated Watershed Development Project (Hills)-II, was signed in which Punjab is one of the participating States. (b) to (e) This Project was signed with the World Bank on 14.7.1999 for a total loan of US\$ 85 million and a total credit of US\$ 50 million. This Project has utilised an amount of US\$ 49.83 million up to June, 2002, out of which US\$ 9.94 million have been utilised for Punjab component. This Project is expected to be closed on 31.3.2005.

Energy Conservation programme by Tobacco Board

4063. SHRI Y.V. RAO : Will the Minister of COM-MERCE AND INDUSTRY be pleased to state :

(a) the Energy Conservation Programme that is being organised by the Tobacco Board;

(b) the amount spent on these programmes during the last three years;

(c) whether the Tobacco Board has requested the Union Government to give grants-in-aid for the energy conservation programmes; and

(d) if so, the response of the Union Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI RAJIV PRATAP RUDY) : (a) and (b) The Energy Conservation Schemes implemented by the Tobacco Board comprises two elements, namely, 'Roof insulation of barns' and 'Improved design of Venturi Furnace'. The amount spent over the past three years is as follows :

Year	Amount in Rs. Lakhs
1999-2000	0.45
2000-2001	0.90
2001-2002	2.36
Total	3.71

(c) and (d) The Tobacco Board had requested for continuation of the 'Improved design of Venturi Furnace' schemes in Tenth Five Year Plan. This scheme has been approved for implementation in the Annual Plan for the year 2002-03. [Translation]

Funds Allocated Under TRIFED

4064. SHRI RAVINDRA KUMAR PANDEY : Will the Minister of TRIBAL AFFAIRS be pleased to state :

(a) the budget provisions made and actual amount spent for execution of schemes under the Indian Tribal Cooperative Marking Development Ltd. During the last three years and till June, 2002;

(b) the details of the works carried out in the country through TRIFED; and

(c) the works carried out in Jharkhand and Bihar during the last three years and the current year?

THE MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM) : (a) A Statement-I is enclosed.

(b) A Statement-II is enclosed.

(c) The (in terms of value) procurement undertaken by TRIFED during the last three years from the State of Jharkhand and Bihar is as under :-

Year	Value (Rs. In lakhs)
1999-2000	17.66
2000-2001	158.74
2001-2002	Nil

During the current financial year no procurement has been undertaken so far. However TRIFED has a budget provision for the procurement of Kusum Seed, Black Gram, Niger Seed and Red Gram worth Rs. 162.76 lakhs during the current year.

Statement-I

Details of funds released to TRIFED under the Schemes of Ministry of Tribal Affairs

(Rs. in lakhs) 1999-2000 2000-2001 2001-2002 2002-2003 Scheme Budget Funds Budget Funds Budget Funds **Budget** Funds Allocation Released Allocation Released Allocation Released Allocation Released 500.00 296.56 400.00 400.00 600.00 Price support 400.00 400.00 Nil TRIFED Investment in 25.00 25.00 100.00 Nil* 100.00 Nil* 1.00 Nil Share Capital Grain Bank 400.00 100.00 200.00 100.00 200.00 220.00 2000.00 Nil

*Against the Authorised Share Capital of Rs. 100.00 crores, the paid up share capital of TRIFED reached Rs. 99.98 crores. Hence funds were not released.

Statement-II

The details of the work carried out in the country through TRIFED are as under :-

(a) Procurement of Agricultural and Minor Forest Produce from Tribal Areas. With a view to give remunerative prices to the Tribals of the country for the produce cultivated collected by them and to protect them from the exploitative forces, TRIFED undertakes procurement of Agricultural and Minor Forest Produce from Tribal Areas of the country.

TRIFED operates through its Regional offices

set up across the country located at Jagdalpur, Bhubaneshwar, Mumbai, Hyderabad, Jaipur, Guwahati, Ranchi, Bhopal, Bangalore, Ahmedabad and Delhi (North Cell).

This activity is carried out by TRIFED through its offices directly as well as through the State Tribal Development Cooperative Corporations, Forest Development Corporations, District Level Cooperative Societies, Vandhan Samities (Self Help Groups) and other State Agencies associated with such activities.

The value-wise procurement undertaken by TRIFED during the last three years and till 30.6.2002 in the current financial year is as under:

Year	Value of procurement (Rs. in lakhs)
1999-2000	7667.00
2000-2001	8339.00
2001-2002 (Unaudited)	3930.00
2002-2003 (till 30.6.2002- Provisional	1181.00

The Government of India, Department of Agriculture & Cooperative has appointed TRIFED as an Agency to undertake Price Support operations in the Tribal Sub-Plan areas for procurement of Oilseeds & Pulses. During the last Rabi Crop (2002) TRIFED has undertaken procurement under a minimum support price of the order of Rs. 129.55 Lakhs.

(b) Exports :

TRIFED is one of the canalizing agencies for the export of Niger Seed and the sole canalising agency for the export of Gum Karaya. Besides, it is also one of the registering authorities for the export of Lac and Lac products. Exports, including indirect exports, in terms of value during the last three years are as under :

Year	Value of Exports (Rs. in lakhs)
1999-2000	1520.90
2000-2001	1433.00
2001-2002	2238.06
2002-03 (till 30th June, 2002)	468.83

(c) Training and Development :

TRIFED imparts training to tribals for better cultivation, collection, preservation, value-addition and marketing in respect of various commodities like Lac, Hill Brooms, Ginger, Tamarind, Neem Seed, Gum Karaya, Medicinal Herbs, etc.

(d) Grain Banks :

The scheme of Grain Banks was introduced during the year 1996-97 as a safeguard against a fall in nutritional standards of Scheduled Tribes living in remote areas and to check the deaths of tribals due to starvation, malnutrition etc. TRIFED has been nominated as the disbursing authority for release of funds to State Govts./chanelising agencies for the establishment of Grain Banks. TRIFED has released an amount of Rs. 1024.38 to different States for establishment of 1876 Grain Banks till 2001-02.

(e) Projects : Tribes :

TRIFED has established a sales outlet "Tribes", in Delhi for promotion of the Handicrafts made by tribal artisans. Besides marketing of tribal handicrafts, exhibitions-cum-sale of artifacts made by tribal artisans are organised by "Tribes" at periodical intervals.

[English]

Clinical Psychology College In Madhya Pradesh

4065. PROF. UMMAREDDY VENKATESWARLU : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state : (a) whether the rehabilitation Council of India is setting up a special college in Madhya Pradesh on clinical psychology;

(b) if so, the details thereof including its cost;

(c) the reasons for setting up of this college in Madhya Pradesh;

(d) whether similar college are to be set up in other States also; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI SATYA BRATA MOOKHERJEE) : (a) No, Sir.

(b) to (e) Do not arise.

Hiring Private Godowns By FCI

4066. SHRI ASHOK N. MOHOL : DR. (SHRIMATI) SUDHA YADAV :

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state :

 (a) the number of private godowns hired by Food Corporation of India during the last two years and in the current year in the various States, State-wise;

(b) the buffer stock of foodgrains with FCI as on date grain-wise; and

(c) the number of godowns constructed under BOLT scheme in Maharashtra?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBU- TION (SHRI KRISHNAMRAJU) : (a) The number of private godowns hired by the Food Corporation of India are as under :-

Year	Covered	Covered & Plinth (CAP)	Total
2000-2001*	265	116	381
2001-2002**	254	120	374
2002-2003*** (Provisional)	254	114	368

*As on 31st March, 2001

**As on 31st March, 2002

***As on 30th June, 2002

State-wise details are given in the Statement attached.

(b) The buffer stock position of foodgrains with Food Corporation of India as on 30.6.2002 grain-wise is as under :-

(Figures in Lakh Tonnes)

Commodity	Stocks with FCI		
Rice	203.32		
Wheat	121.20		
Total	324.52		

(c) No godown under Build-Own-Lease Transfer (BOLT) scheme has been constructed by FCI anywhere in the country including Maharashtra.

State	Number of private godowns hired by Food Corporation of India						
	2000-2001*		2001-2002**		2002-2003***	(Provisional)	
	Covered	CAP	Covered	CAP	Covered	CAP	
1	2	3	4	5	6	7	
Bihar	12	-	12		12	-	
Iharkhand	4	-	4	-	4	_	

Statement

1	2	3	4	5	6	7
Örissa	1	_	1	-	1	-
West Bengal	13	-	12	-	12	-
Sikkim	-	-	-	-	-	-
Assam	18	-	16	-	16	-
Arunachal Pradesh	-	-	-	-	-	-
Meghalaya	-	-	-	-	-	-
Manipur	-	-	-	-	-	-
Mizoram	-	-	-	-	-	-
Nagaland	1	-	1	-	1	-
Tripura	1	-	1	-	1	-
Delhi	-	-	-	-	-	-
Haryana	21	3	22	7	22	5
Himachal Pradesh	-	-	-	-	~	-
Jammu & Kashmir	3	-	5	-	5	-
Punjab	107	73	111	74	111	60
Chandigarh	2	5	1	4	1	3
Rajasthan	11	15	12	18	12	18
Uttar Pradesh	19	7	18	1	18	14
Uttaranchal	8	-	3	1	3	-
Andhra Pradesh	16	1	11	-	11	-
Kerala	1	-	1	-	1	-
Karnataka	4	-	1	-	1	-
Tamil Nadu	-	-	-	-	-	-
Pondichery	-	-	-	-	-	-
Gujarat/Kandla	6	6	5	5	5	5
Maharashtra & Goa	7	2	7	3	7	3
1	2	3	4	5	6	7
----------------	-----	-----	-----	-----	-----	-----
Madhya Pradesh	6	5	7	7	7	6
Chhattisgarh	4	-	3	-	3	
Total	265	116	254	120	254	114

* As on 31st March, 2001

** As on 31st March, 2002

*** As on 30th June, 2002

Profits of Banks

4067. DR. MANDA JAGANNATH : SHRI T.T.V. DHINAKARAN : SHRI PRABODH PANDA :

Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state :

 (a) whether the profits as well as share of public sector banks and financial institutions in the country's total banking has come down in comparison of foreign banks during the three years;

(b) if so, the details thereof alongwith the reasons therefor; and

(c) the steps taken to improve the performance of Public Sector Banks and Financial Institutions?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI ANANT GANGARAM GEETE): (a) and (b) The details of net profits earned by Public Sector Banks (PSBs) and Foreign Banks operating in India during the last three years and their percentage share in total assets of banks is as under :

	Crores)

Year Public Sector Banks		Foreign Banks		
	Profit	%age Share in total asset	Profit	%age Share in total asset
1	2	3	4	5
1999-00	5116	80.56	968	7.49

1	2	3	4	5
2000-01	4317	79.52	945	7.86
2001-02	8071	74.27	1493	7.61

The details of net profits of Financial Institutions during the last three years are given below :-

(Rs. in crores)

			(
Institution	1999-00	2000-01	2001-02
IDBI	947.0	691.0	424.27
IFCI	59.4	(-)265.9	-891.00
ICICI	1205.8	537.3 @	+
IIBI	37.95	110.29	41*
SIDBI	459.4	477.5	281.74

@ Excluding accelerated provisions and write offs of Rs. 813 crore.

+ No longer financial institutions

* Data provisional

The net profits of PSBs in the year 2000-01 declined due to expenditure on Voluntary Retirement Scheme. The profits of PSBs, however, showed substantial increase in the year 2001-02.

The Share of PSBs in total assets of banks in India had marginally declined in the year 2000-2001. Due to

ĩ

merger of ICICI Ltd. with ICICI Bank in the year 2001-02, the asset size of commercial banks increased substantially by about Rs. 70,000 crores which lead to sharp decline in the share of PSBs in the total assets of Banks.

(c) Reserve Bank of India (RBI) and Government of India have advised banks and financial Institutions to take several steps to increase their profitability which includes steps taken for rationalizing their staff strength and branch network, rationalization of Zonal offices, reduction of NPAs and checking incidence of fresh NPAs, lowering of cost of funds, cost of operations and increase in efficiency and productivity.

Review of Liberalisation Policy

4068. SHRI V. VETRISELVAN : Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased state :

(a) whether the Government have reviewed or propose to review the existing structure of liberalization policy in view of the present economic recession;

(b) if so, the details thereof;

(c) whether economic model of other Asian countries like China, Japan is being studied by the Government in this regard; and

(d) If so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI ANANT GANGARAM GEETE) : (a) and (b) Since 1991 the Government has undertken several reforms in trade, industry, financial and public sectors to improve efficiency, productivity and competitiveness of Indian economy and to induce dynamism to the growth process. These liberalization policies are continuously reviewed by the Government and appropriate policies and measares are taken as and when necessary depending on changing economic environment. Further reforms have been announced in the Union Budget 2002-03 to accelerate the country's economic growth. These measures include agricultural and food economy reforms, enhancing investment in infrastructure, strengthening the financial sector and capital market, deepening structural reforms, regenerating industrial growth and consolidating tax reforms etc.

(c) and (d) Development experience of various countries including those of China and Japan are kept in view by the Government while formulating appropriate economic policies for the country.

NPAs of Banks

4069. SHRI T.M. SELVAGANPATHI : Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state :

 (a) the financial performance of nationalised banks for 2001-2002 reveals that gross non-performing assets (NPAs) of nationalised banks amounted to Rs. 14,36,763
crore as compared to Rs. 14,34,171 crore in 2000-2001;

(b) whether many foreign banks have managed to cut down their NPA levels during the year 2001-2002;

(c) if so, the facts and figures thereof;

(d) whether due to reduced staff strength in most of the nationalised banks on account of VRS, many of the nationalised banks were not able to make efforts to recover NPAs; and

(e) if so, the remedial steps taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI ANANT GANGARAM GEETE): (a) As reported by RBI the gross NPAs of Nationalised Banks amounted to Rs. 35208.63 crores on 31.03.2002 as compared to Rs. 33082.76 crores on 31.03.2001.

(b) and (c) No, Sir. Only 19 of the 41 Foreign banks have reported decline in the ratio of net NPAs as on 31st March 2002. The net NPAs of all Foreign Banks together increased sharply by Rs. 393 crores (provisional) or by 53.11% as at the end of 31st March, 2002 over that of previous year.

(d) No Sir. Nationalised Banks are making rigorous efforts for recovery of NPAs through Settlement Advisory Committees, One Time Settlement Schemes, Lok Adalats, Corporate Debt Restructuring Mechanism, Debt Recovery Tribunal and Courts.

(e) Does not arise.

UTI Stake in UTI Bank

4070. SHRI KIRIT SOMAIYA : Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state :

(a) whether the UTI has sold almost 21 per cent of its holdings in UTI Bank recently;

(b) if so, the details thereof alongwith the reasons therefor;

(c) whether UTI is also considering to sold holding or other companies like ITC, BSES and L&T; and

(d) if so, the details of UTI in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI ANANT GANGARAM GEETE) : (a) UTI has intimated that it has not sold 21% of its holdings in UTI Bank.

(b) Does not arise.

(c) and (d) Investment/dis-investment decisions are made by UTI on basis of its own commercial judgement. UTI has intimated that details of specific moves cannot be disclosed in advance since this can adversely affect investors interest.

[Translation]

Residential Schools for SC/ST

4071. SHRI RAMDAS ATHAWALE : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) whether his Ministry has sent any proposal to the Planning Commission for opening residential schools especially for the students of Scheduled Castes and Scheduled Tribes;

(b) if so, the details thereof;

 (c) whether this proposal has been approved of by the Planning Commission;

(d) if so, the details thereof; and

(e) the time by which such type of residential schools are proposed to be opened by the Government location-wise?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI SATYA BRATA MOOKHERJEE) : (a) to (e) Yes, Sir. A proposal for setting up of Residential Schools for Scheduled Caste students studying in Class VIth to XIIth has been sent to Planning Commission. A detailed Scheme is in its formulation stage. For Scheduled Tribe Students, the Government is already implementing a Programme for setting up of Model Residential Schools under Article 275(1) of the Constitution.

[English]

Repayment of SDF Loan

4072. SHRI GUTHA SUKENDER REDDY : SHRI K. YERRANNAIDU :

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government of Andhra Pradesh have requested to increase the period of moratorium on repayment of Sugar Development Fund basis and payment of interest thereon;

(b) if so, the details thereof;

(c) whether similar requests have been received from other States as well;

(d) if so, the details in this regard;

(e) the action taken on these requests?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBU-TION (SHRI V. SREENIVASA PRASAD) : (a) and (b) The Government of Andhra Pradesh had made a request for increasing the period of moratorium on repayment of SDF loans from 8 years to 11 years to provide some relief to the three sugar units of Nizam Sugars Ltd, to whom aggregating Rs. 17.89 crores from the Sugar Development Fund were disbursed for modernisation/expansion, until its units are transferred to a private promoter. The Government of Andhra Pradesh informed that it had taken a decision to privatize all units of Nizam Sugars Ltd. The Sugar Development Fund Rules, 1983 do not provide for enhancement of period of moratorium. However, the Sugar Development Fund Rules, 1983 provide that in case of default in repayment of the amount of loan or payment of any instalment thereof or interest thereon, an additional interest at the rate of two and half percent per annum on the amount of default shall be payable. All repayment of loan is required to be made in accordance with the provisions/prescribed in the Sugar Development Fund Rules, 1983.

(c) No Sir.

(d) and (e) Does not arise.

[Translation]

Small Saving Scheme

4073. SHRI SHIVRAJ SINGH CHOUHAN : SHRI JAIBHAN SINGH PAWAIYA :

Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state :

(a) whether the State have set any target for the deposits made under the Small Saving Schemes, during the current financial year; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI ANANT GANGARAM GEETE): (a) and (b) The net collection under small savings schemes, including public Provident Fund, is estimated at Rs. 40,000 crore during the current financial year. Data on State-wise targets is not centrally maintained.

[English]

Incentives and Posting in Revenue Department

4074. SHRI A. BRAHMANAIAH : Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state :

(a) whether the Union Government have introduced a scheme to allow senior officers to stay in same towns and cities if they collect a certain amount of revenue;

(b) if so, the details of this scheme;

(c) the number of officers who have retained their places of interest; and

(d) the steps proposed to review this system of incentives and postings?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI GINGEE N. RAMACHANDRAN) : (a) No, Sir.

(b) to (d) Do not arise.

[Translation]

Insurance of Lower Income Group

4075. SHRI JAIBHAN SINGH PAWAIYA : Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state :

(a) whether the Life Insurance Corporation has launched any new scheme for the people belonging to lower income group during the current year;

(b) if so, the details thereof;

(c) whether the Life Insurance Corporation is doing good business under these schemes; and

(d) if so, the amount spent by the Life Insurance Corporation for the welfare of the poor people during the current year?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI ANANT GANGARAM GEETE): (a) and (b) No, Sir. However, they are running the existing Social Security Group Schemes on behalf of the Government. The details of the schemes are as follows:

(i) Janashree Bima Yojana (JBY) provides Rs.20,000 on natural death, Rs. 50,000 on death/total permanent disability due to accident and Rs. 25,000 on partial permanent disability due to accident to the people belonging to below poverty line families and also to marginally above the poverty line provided they belong to an identified occupational group. The persons in the age group 18-59 years are eligible on payment of a total premium of Rs. 200 out of which Rs. 100 is brone out of the Social Security Fund (SSF). The insurance cover ceases on attaining age 60 years. The Government and LIC have approved 40 occupational groups/areas for eligibility for payment of premium subsidy.

- (ii) Krishi Shramik Samajik Suraksha Yojana (KSSSY) commenced on 1.7.2001, provides a periodical lumpsum survival benefit at the interval of 10 years and a minimum pension of Rs. 100 per month on attainment of age 60 years in addition to the benefit available under JBY to the agricultural workers in the age group 18 to 50. The member has to contribute Re. 1 per day and the Government pays Rs. 2 per day per worker.
- (iii) Shiksha Sahayog Yojana (SSY), commenced on 31.12.2001, supplements the benefits under JBY by providing a scholarship of Rs. 100 per month to the maximum of the two children of member of JBY studying in 9th to 12th standard. No premium is to be paid either by the member or the beneficiary for availing the benefit of scholarship. However, the premium for JBY is to be paid as above.
- (iv) Social Security Group Insurance Scheme (SSGIS) provides an insurance cover of Rs. 5,000/- on natural death, Rs. 25,000/- on death/total permanent disability due to accident, Rs. 12,500/- on partial permanent disability due to accident to persons belonging to weaker and vulnerable sections of the society in the age group 18-59 years. Out of the total premium of Rs. 50/-, 50% premium is borne out of SSF. The Central Government approved 24 occupational groups/ areas for eligibility of premium subsidy.

(c) The performance (provisional) during the year 2001-2002 is as below :

 Under JBY 8,19,012 lives were insured whereunder a premium income of around Rs. 16 crore was collected. 4,309 claims for an amount of Rs. 8.78 crore were settled.

- Under KSSSY, 1,01,209 lives were insured whereunder a premium income around Rs. 9.98 crore was collected.
- (iii) Under SSY 765 scholarships for Rs. 6 lakhs approx. were disbursed.
- (iv) Under SSGIS 41,90,729 lives were insured whereunder a premium income of Rs. 13.24 crore was collected. 36,862 claims for Rs. 14.77 crore were paid.

(d) A part of the premium for the poor people in the above schemes is subsidised out of the SSF.

The total amount spent out of SSF during 2001-2002 on this count is Rs. 23.91 crores (Provisional).

Supreme Court Recommendation on Expenses for Tribes

4076. SHRI DANVE RAOSAHEB PATIL : Will the Minister of TRIBAL AFFAIRS be pleased to state :

(a) whether in Samata VS Andhra Pradesh State Case, the Supreme Court has recommended that 20 Per Cent of the Total profit should be spent on the development of local tribal people;

(b) if so, the details thereof;

(c) the names of the place where the said recommendation has been implemented;

(d) whether any Committee is proposed to be constituted in this regard; and

(e) if so, the progress achieved in this regard upto now?

THE MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM): (a) to (e) The Department of Mines has intimated that in its majority decision dated 11.07.1997 in Civil Appeal No. 4601 and 4602/96 filed by Samatha, a Non Governmental Organisation (NGO) working in the East Godavari district of Andhra Pradesh, against the High Court of Andhra Pradesh decision in WP No. 9513/93 and 7725/94, (Samatha Judgement), the Supreme Court had delivered judgement in the matter of transfer of land in Scheduled Areas for mining leases. The Supreme Court had held therein that all mining leases or renewals involving transfer of land in the Scheduled Areas to the non-tribals in the State of Andhra Pradesh were in violation of the Fifth Schedule of the Constitution and, therefore, they were all void.

It was, inter alia, observed in the aforesaid Judgement that when the State leases out lands in the Scheduled Areas to non-tribals for exploitation of mineral resources, the licensee or lessee should incur expenditure for the social, economic and educational empowerment of the tribals. In this background, the Supreme Court had recommended that the licensee/lessee should set apart at least 20 percent of the net profit as a permanent fund which could be used for the establishment and maintenance of water resources, schools, hospitals, sanitation and transport facilities etc.

The State Governments grants mining leases under the provisions of the Mines and Minerals (Development and Regulation) Act, 1957, and rules framed thereunder. The State Governments are also responsible for local area development and miner minerals. Therefore, it is for the State Governments to grant mining leases in accordance with the mining statutes and Court directions. No committee is proposed to be constituted by the Government of India.

Rehabilitation of Weaker Sections in Bihar

4077. SHRI RAJO SINGH : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) whether any national programme has been launched in various districts of Bihar and Jharkhand for rehabilitation of weaker sections of the society;

(b) if so, the details thereof and the number of districts selected for this purpose alongwith the amount released for this programme during the last two years; and

(c) the time by which remaining districts of these States are likely to be included under this programme?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI SATYA BRATA MOOKHERJEE) : (a) Yes, Sir. The Ministry has launched two schemes for rehabilitation of weaker sections :

- (i) National Scheme of Liberation and Rehabilitation of Scavengers (NSLRS)
- (ii) National Programme for Rehabilitation of Persons with Disabilities (NPRPD)

(b) NSLRS is a Centrally Sponsored Scheme and funds are released to the States. No proposal has been received from the Government of Bihar under this scheme. The proposal from Government of Jharkhand has been received during 2001-01 to set up sanitary marts in the districts of Chatra, Deoghar, Dhanbad, Garhwa, Giridih, Palamau, Sahebganj and West Singhbhum.

The NPRPD is a State Sector Scheme, which was launched in 1999-2000. During the Ninth Plan Period, the Ministry released funds under this scheme but in the Tenth Plan, the States have to fund the programme through their own resources. So far, under this scheme, the following districts have been covered in the States of Bihar and Jharkhand;

Bihar	=	Bhagalpur,	Da	arbhar	nga,	Gaya,
		Muzzafarpur	and	West	Cham	paran

Jharkhand = Hazaribagh, Jamshedpur, Ranchi.

Amount released under these schemes during the last two years is given below :

	Amount Relea	ased (Rs. In Lakh)
State/Year	NSLRS	NPRPD
Bihar		
2000-01	NIL	322.25
2001-02	NIL	251.75
Jharkhand		
2000-01	1085.00	NIL
2001-02	NIL	156.05

(c) Under the Scheme of NSLRS, no proposal has been received from the State of Bihar and Jharakhand to cover the remaining districts. In case of NPRPD, the coverage of more districts will depend on the States.

[English]

Indo-Bangladesh Trade Treaty

4078. SHRI VIRENDRA KUMAR : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether the extended period of existing Indo-Bangladesh Trade Agreement has expired;

(b) if so, whether any effort is being made by the Government to further extend the trade agreement;

(c) if not, whether any fresh agreement is proposed to be made to establish Indo-Bangladeesh trade relation; and

(d) if so, the steps taken in that regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI RAJIV PRATAP RUDY) : (a) to (d) The validity of India-Bangladesh Trade Agreement has been extended on ad-hoc basis for a further period of two months i-e- from 4th August, 2002 to 3rd October, 2002.

Agriculture and Rural DEBT Relief Scheme

4079. SHRI A. NARENDRA : Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state :

 (a) the number of artisans, farmers and unemployed persons benefited from the Agricultural Rural Debt Relief Scheme, 1990 during the last three years, Statewise; and

(b) the total assistance provided to each State under the scheme during the aforesaid period, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI ANANT GANGARAM GEETE): (a) The Agricultural and Rural Debt Relief (ARDR) Scheme, 1990 was closed on 31st March, 1991 and has not been revived since then. All settlements have been made under the scheme. No rural debt relief scheme was implemented during the last three years.

(b) Does not arise in view of above.

Import of Poor Quality Tea

4080. SHRI A. VENKATESH NAIK : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether the Government are aware of the facts that poor quality tea is being imported by the eminent exporters to get huge margine of profit;

(b) if so, whether the Government are considering to conduct any enquiry in this regard;

(c) if so, the details thereof;

(d) whether this tea is being exported from the country;

(e) if so, whether this act is affecting the credibility of Indian tea in the world market;

(f) if so, the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI RAJIV PRATAP RUDY) : (a) to (d) The import of tea into India is subject to the provisions of the Prevention of Food Adulteration Act (PFA). The specifications indicated for tea, under the Prevention of Food Adulteration Rules 1955 are more or less similar to the ISO 3720 Standard. The question of importing poor quality tea not conforming to PFA specifications does not arise and therefore there is no scope of re-export of imported poor quality tea from India.

(e) and (f) Do not arise.

Optimum use of Storage Capacity by FCI

4081. SHRI RAMJEE MANJHI : Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBU-TION be pleased to state :

(a) whether the Food Corporation of India is not utilising their storage capacity to the optimum level;

(b) if so, the reasons therefor; and

(c) the steps proposed to be taken by FCI for this optimum utilisation?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBU-TION (SHRI KRISHNAMRAJU) : (a) to (c) Food Corporation of India is utilizing its storage capacity to the optimum level. Its utilization as on 30th June, 2002 is 86% of its total available capacity.

Export of Diamonds and Gems

4082. SHRI P.D.ELANGOVAN : SHRI MOHAN RAWALE :

vVill the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) the total quantity and value of diamonds and gem stones produced in the country during each of the last three years;

(b) the total quantity/ value of diamonds and Gem Stones sold within the country and exported during the above period;

(c) whether the export of gems and jewellery during the first quarter of current year has registered steep decline in comparison to the same period of the last fiscal year; and

(d) if so, the comparative figures thereof and the reasons for such decline?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI RAJIV PRATAP RUDY): (a) The total quantity and value of diamonds and gem stones produced in the country during each of the last three yaars is as the follows:-

Year	Dia	monds	Gem stone (Garnet)	
	Qty. in carats	Value Rs. (In crores)	Quantity in Kgs	Rs. in Thousands
1999-2000	40956	21.40	458	42
2000-2001	57407	30.07	800	112
2001-2002 (Provisional)	81448	39.61	Not available	Not available

Source: Indian Bureau of Mines (IBM)

(b) According to National Mineral Development Corporation Ltd., Sales of rough diamond from Panna mines during the last three years is as follows:-

	Rough diamonds		
	Quantity in Carats	Value Rs. in crores	
1999-2000	45198	20.70	
2000-2001	51698	27.60	
2001-2002	68056	30.24	

Consolidated data on domestic sale/consumption of cut and polished diamonds and coloured gemetones is not available.

Year	Cut & Polished Diamonds Rough Diamonds		Diamonds	Cut & Polished Gemstones		
	Qty in Lakh cts	Value Rs. in Crores	Qty in Lakh cts	Value Rs. in Crores	Oty in Lakh ct s	Value Rs. in Crores
1999-2000	331.17	28706.51	447.50	581.86	Not available	884-97
2000-2001	299.00	28041.80	403.47	713.11	Not available	824.20
2001-2002	328.86	28343.49	302.26	673.01	Not available	866.19

Exports from India

Source: Gem and Jewellery Export Promotion Council.

- (c) No, Sir.
- (d) Does not arise.

Assistance for Development Projects

4083. SHRI BHARTRUHARI MAHTAB : Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state :

(a) whether the Orissa Government have forwarded any developmental projects to the Union Government seeking financial assistance from the International Financial Institutes during the last two years;

(b) if so, the details thereof; and

(c) the action taken by the Union Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI ANANT GANGARAM GEETE) : (a) Yes, Sir.

(b) and (c) The proposal for external assistance of US \$ 100 million for **Orissa Fiscal Reform Programme**, was received during the year 2000 in Ministry of Finance. The project is under preparation in consultation with the World Bank and the State Government.

Auction System by Tobacco Board

4084. SHRI RAM MOHAN GADDE : Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Tobacco Board introduced the auctions system in the year 1984;

(b) if so, whether even after 15 years experience in tobacco grading, more than 50% of tobacco bales that are coming to auction floor were marked as mixed, saline and poor graded because of poor grading system; and

(c) if so, the steps proposed to be taken for grading and sale of properly graded tobacco irrespective of market prices?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI RAJIV PRATAP RUDY) : (a) Yes, Sir. (b) and (c) No, Sir. The percentage of mixed grades in the total quantity marketed varies from 25% to 35%. The Tobacco Board is taking steps to educate its field staff as well as the tobacco growers on the grading standards. The growers are also being educated about the need for proper grading of bales so as to secure better prices.

Barn quota of Tobacco

4085. DR. D.V.G. SHANKAR RAO : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether the farmers growing tobacco in Andhra Pradesh are getting a less quota for their barns as compared to Karnataka though they are growing the same varieties of tobacco;

(b) if so, the reasons for the disparity in fixing the barn quota between Andhra Pradesh and Karnataka growers;

(c) whether Tobacco Board proposes to fix higher quota to the NBS / CBS / SLS farmers by monitoring the utilisation of tobacco as the quota is not viable for the cultivation; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI RAJIV PRATAP RUDY): (a) and (b) No, Sir. The varieties of tobacco grown in Andhra Pradesh and Karnatake are not comparable. The Production Committee of the Tobacco Board fixes the soil regionwise barn quota on the basis of the requirement projected by the trade and industry. In the year 2002-03, some regions of Andhra Pradesh got a higher quota than that of Karnataka while others got a lower quota.

(c) and (d) The Tobacco Board will continue to fix the barn quota for each soil region including NBS CBS and SLS as per projected requirements of the trade and industry.

Loss to STC in Oil Extraction Operation

4086. SHRI A.P. JITHENDER REDDY : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether State Trading Corporation has recorded a loss of 35 crores in the oil extraction operation;

(b) if so, the details thereof alongwith the reasons therefor; and

(c) the remedial action taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI RAJIV PRATAP RUDY) : (a) and (b) The total loss incurred by State Trading Corporation (STC) in oil seed extraction operations for the years 1989 to 1999 was Rs. 28.71 crores. An analysis would reveal that some of the major reasons which led to the losses were bumper crop in US and Brazil; Asian currency crisis and El-nino factor leading to erratic rains during the post harvest season, excessive delegation of power to the field branches of STC leading to excessive purchase of seeds, deterioration of stock due to holding them for longer periods and shortage in excess of laid down norms in processing, warehousing and transit.

(c) STC issued specific instructions not to undertake any business till such time there was a parity between domestic and international market prices. STC also suspended extraction operations. Detailed guidelines to avoid possibility of any further losses were also issued by the management of STC. In the light of experience gained, STC re-entered oil extraction operaations at an appropriate time in 2000-01 and undertook exports of de-oiled cakes amounting to Rs. 15.45 crore and earned a trading profit of Rs. 12 lakhs.

Sponsors for UTI

4087. SHRI VINAY KUMAR SORAKE : Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state :

(a) whether in pursuit of finding new sponsors for
UTI, the Government propose to compensate the losses
under various schemes incurred by the sponsors;

(b) if so, the details thereof;

(c) other incentives being planne for the sponsors under the proposed restructuring plan for the UTI;

(d) whether the newly formed Assets Reconstruc-

tion Corporation is likely to ease the problems of UTI' liability; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI ANANT GANGARAM GEETE) : (a) to (c) A Group of Minister consisting of Minister of Finance and company Affairs, Minister of Disinvestment and Deputy Chairman, Planning Commission has been set up to look into the financial restructuring of IFCI,IDBI and UTI. Appropriate action have been initiated in this regard.

(d) and (e) UTI has intimated that it has decided to set up the Asset Reconstruction Fund to acquire the Non Performing Assets of the open-ended schemes of UTI in order to attempt the recovery of the amounts owed to various schemes of the Trust, in a more focused manner. The amount recovered would, after deduction of expenses incurred by the ARF for realization, be transferred to the Schemes from which the assets were originally transferred to the ARF.

Revenue Collection

4088. SHRI C. N. SINGH : SHRI SADASHIVRAO DADOBA MANDLIK :

Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state :

(a) whether the revenue collection in the first quarters of current financial years has increased;

(b) if so, the details thereof, tax-wise;

(c) whether some cases have come to the notice of the Government that trade and industry were unduly harassed in this effort to boost collections of revenue;

(d) if so, whether any guidelines have been laid down by the Government to ensure that people were not harassed; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI GINGEE. N. RAMACHANDRAN) : (a) and (b) Yes, Sir. The revenue collection in the first quarter of the current financial year is higher than that in the corresponding period of last year. The details are as under:

		(Rs. crore)
	April-June	April-June
	2001	2002
Corporation tax	1692	4042
Income tax	6008	6385
Other direct taxes	86	67
Central excise duty	14377	17477
Customs duty	9409	9991
Other indirect taxes	1007	1212
Total	32579	39174

(c) No such case has come to the notice of the Government.

(d) and (e) Do not arise.

Cotton Prices

4089. SHRI Y.V. RAO : Will the Minister of TEXTILES be pleased to state :

 (a) whether the Government are aware that cotton growers are not able to get the right price for the low grade cotton;

(b) if so, whether the Government propose to intervene in the matter and make the Cotton Corporation of India to purchase the low grade cotton from farmers; and

(c) if so, the time by which a decision will be taken in this regared?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI BASANGOUDA R. PATIL) : (a) To protect the interests of the cotton growers, Government announces Minimum Support Price (MSP) for kapas (seed cotton). The Cotton Corporation of India Ltd. (CCI) is mandated to undertake support price operations in kapas, (seed cotton) whenever the market price of kapas touches the MSP and purchases kapas, without any quantitative limit,in all cotton growing states except in Maharashtra where the Maharashtra Raw Cotton (Procurement, Processing and Marketing) Act, 1971 is in operation. During the current cotton year 2001-2002 (Oct.-Sept.), CCI has purchased kapas equivalent to lint cotton of around 9 lakh bales (of 170 kg. each) under support price operations.

(b) and (c) MSP is fixed for kapas of Fair Average Quality (FAQ). How ver, to help the cotton growers, CCI has purchased kapas not only of FAQ grade but also three stages below FAQ of saleable grade, by making suitable deduction under the support price operations.

[Translation]

Tax Collection

4090. SHRI RAVINDRA KUMAR PANDEY : Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state :

(a) whether there has been less collection of tax to the tune of Rupees 147.30 lakhs as a result of the errors committed in assessing the tax at the time of implementing appellate orders in eight cases in Assam, Gujarat, Karnataka, Punjab and Tamil Nadu income tax-circles as mentioned in report No.12 of the Comptroller and Auditor General of India for the year 2002;

(b) if so, the details thereof; and

(c) the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI GINGEE N. RAMACHANDRAN) : (a) Sir, the C&AG in his Report No. 12 of 2002 for the year ended March 2001 which was laid on the table of Lok Sabha and Rajya Sabha on 15-3-2002, has indicated that in eight cases in Assam, Gujarat, Karnataka, Maharashtra, Punjab, and Tamil Nadu charges, mistakes committed in orders passed to give effect to appellate orders, resulted in short levy of tax aggregating to Rs. 147.30 lakhs.

(b) The Ministry has so far accepted audit objections only in two cases out of such eight cases. The details are enclosed as statement.

(c) Remedial actions have been initiated in all eight cases as per CBDT Instruction No. 1928 dated 7-8-1995.

Statement

S.no.	D.P. No.	Name of Assessee	Tax Effect (in Rs.)	Charge
1.	143(CT)	M/s Ponni Sugars & Chem. Ltd.	40.64 lakhs	Tamil Nadu-IV
2.	542(CT)	M/s Greaves Ltd.	31.75 lakhs	Mumbai City-V
3.	109(CT)	M/s Williamsons Finance Services Ltd.	Accepted 20.25 lakhs	Guwahati
4.	71(CT)	M/s Smithkline Beecham Consumers Health Care Ltd.	13.65 lakhs	Patiala
5.	145(CT)	M/s Fuller India Ltd.	13.55 lakhs	Tamil Nadu-IV
6.	591(CT)	M/s Shriram Chits (P) Ltd.	Accepted 10.31 lakhs	Karnataka-III
7.	28(CT)	M/s Purnime chemicals Ind. (P) Ltd.	9.65 lakhs (P)	Baroda
8.	474(CT)	M/s Century Textiles & Ind. Ltd.	7.50 lakhs	Mumbai City-V

The Details of the eight cases are as under :

[English]

Mandatory disclosures by listed Company

4091. PROF. UMMAREDDY VENKATESWARLU : Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state :

 (a) whether the Union Government propose to ensure that listed companies will have to disclose the payments made to their directors from promoter families;

(b) if so, the objectives of the Government in this mandatory requirement;

 (c) whether these guidelines also include limits in salaries which will be paid to such family-origin directors;

(d) whether any distinction is proposed to be drawn between profit making concerns and loss making concerns; and

(e) if so, the details of the applicability of such mandatory disclosures ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI ANANT GANGARAM GEETE) : (a) to (e) Schedule VI of the Companies Act, 1956 (Part II: Para 4 and 4A) provides for disclosure requirements for payments provided or made to directors by a company during the financial year. These provide, inter-alia, that details in respect of managerial remuneration u/s 198 of the Companies Act, 1956. allowances, commission, perquisites, pensions etc. paid to/ provided for directors of a company should be disclosed in the profit and loss account of the company every year. Through the listing agreement between stock exchanges and companies, the Securities and Exchange Board of India (SEBI) has prescribed that disclosures on the remuneration of directors shall be made in the section on corporate governance of the annual report.

Excise Evasion by Companies

4092. SHRI ASHOK N. MOHOL : Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state :

(a) the number of cases filed against various industries by Central Excise Department in Pune, Maharashtra between 2000 and 2002 regarding evasion of excise duties;

(b) the details of amount involved thereon; and

(c) the steps taken by the Government on each case?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI GINGEE N. RAMACHANDRAN) : (a) and (b) The number of duty evasion cases booked against various companies in Pune, Maharashtra, between 2000 and 2002 and amounts involved therein, are given below :

Year	No. of cases	Duty involved (In Rs. lakh)
2000	58	3544.08
2001	69	4591.31
2002 (upto July)	20	1504.15

(c) On detection of duty evasion, each case is investigated thoroughly and based on the evidence on record, action is initiated to recover the duty and penalise the persons concerned in accordance with the provisions of Central Excise Law.

Inclusion of Castes in OBC List

4093. DR. MANDA JAGANNATH : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) whether the Government have received any representation from various castes organizations from Andhra Pradesh to include their castes in OBC list;

(b) if so, the details thereof for the last three years; and

(c) the steps taken by the Government to include these castes in OBC list of the State?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI SATYA BRATA MOOKHERJEE) : (a) and (b) During the last 3 years, the National Commission for Backward Classes (NCBC) have received representations for inclusion of following 9 castes/communities in the Central List of OBCs for Andhra Pradesh:-

ſ.

- (i) Muslim Katika
- (ii) Mevafarosh
- (iii) Sondhi/Sundi
- (iv) Ekili, Ekila, etc as synonyms of Pala Ekari.
- (v) Reddy Grandla
- (vi) Quresh
- (vii) Patra
- (viii) Siddula
- (ix) Sikligar

(c) The Commission in its recommendation to the Government has advised the rejection of requests for inclusion of 5 communities at S.Nos. (i) to (v) and inclusion of 2 castes at S.Nos. (vi) and (vii) above. As regards the advice tendered by the Commission for inclusion of Quresh and Patra Castes in the Central List of OBCs for Andhra Pradesh the same is being processed for obtaining the approval of the Government before the issue of Notification in this regard. Remaining 2 cases at S. Nos. (viii) and (ix) above are under consideration of the Commission.

Memorandum of Undertakings for Fiscal Reforms

4094. SHRI V. VETRISELVAN : Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state :

(a) the names of States with whom Government have signed Memorandum of Undertakings on fiscal reforms;

(b) the achievements of these MOUs;

(c) whether the Government are considering to sign MOUs with some more States during the current year; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI ANAMIT GANGARAM GEETE) : (a) to (d) Governments of Karnataka, Kerala, Manipur, Nagaland and Orissa have signed the Memorandum of Understanding (MOU) / document of agreed fiscal goals and objectives on fiscal reforms, so far with Ministry of Finance under the States' Fiscal Reforms Facility (2000-01 to 2004-05) drafted in

(Rupees in lakh)

pursuance of the recommendations of the Eleventh Finance Commission. MOUs of other States, whose Medium Term Fiscal Reform Programme has been approved by the Monitoring Committee constituted in Ministry of Finance, are in various stages of finalisation by the respective State Governments.

States are increasingly becoming aware of their fiscal imbalance problems and have accordingly outlined in their MOUs various measures for revenue augmentation and expenditure compression to arrive at a sustainable and healthy fiscal balance over the five year period 2000-01 to 2004-05.

[Translation]

Assistance to Handloom Cooperative Societies

4095. SHRI RAMDAS ATHAWALE : Will the Minister of TEXTILES be pleased to state :

(a) whether the Union Government provide financial assistance to handloom cooperative societies and State Handloom Finance Corporations before setting up of looms and for alteration, etc. after setting up of looms.

(b) if so, the details in regard to various States including Delhi;

(c) the norms adopted for providing such assistance;

(d) the State-wise amount of financial assistance provided by the Government under different schemes during each of the last three years and during the current year so far; and

(e) the number of people benefited therefrom?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI BASANGOUDA R. PATIL) : (a) The Government of India provides financial assistance to Cooperative Societies, State Handloom Development Corporations and Handloom Apex Societies under the Deen Dayal Hathkargha Protsahan Yojana (DDHPY) for setting up looms, alterations etc.

(b) The datails of names of the States and the financial assistance sanctioned and released under the DDHPY are as under:-

	,,	inpoos in iak
S. Name of the No. State	Funds sanctioned	Funds released
1. Andhra Pradesh	2971.22	1884.07
2. Arunachal Pradesh	312.30	156.04
3. Assam	3528.79	1856.78
4. Chhattisgarh	40.71	32.58
5. Delhi	20.00	20.00
6. Gujarat	425.00	425.00
7. Himachal Pradesh	62.51	31.12
8. Jammu & Kashmir	57.64	44.54
9. Karnataka	301.00	298.50
10. Kerala	550.80	550.80
11. Madhya Pradesh	55.00	42.88
2. Manipur	287.16	143.51
3. Meghalaya	12.94	6.00
4. Nagaland	759.73	379.60
5. Rajasthan	5.00	5.00
6. Tamil Nadu	2431.81	2339.42
7. Tripura	66.61	37.06
8. Uttar Pradesh	1213.77	697.40
9. Uttaranchal	80.66	40.25
0. West Bengal	112.47	55.84
TOTAL	13294.22	9046.39

(c) Proposals drawn in conformity with the guidelines of the scheme duly recommended by the State Level Project Committee and forwarded by the respective State Government are provided assistance under the DDHPY.

(d) The State-wise amount of financial assistance provided by the Government of India under different schemes during each of the last 3 years and during the current year so far is as given in the Statement.

(e) 12,10,067 number of people have been benefited under the schemes where such numbers are identifiable.

Releases under the Handloom Sector Schemes during the year 1999-2000 to 2002-2003 (till date)

(Rs. in Lakh)

s, s,	Name of the State	-	Group II Schi	Group Insurance Scheme	~		New Ir Sch	New Insurance Scheme			MDA Scheme	scheme		÷	Janata (Cloth Scheme	cheme	
		00-66	10-00	01-02	02-03	00-66	00-01	01-02	02-03	00-66	00-01	01-02	02-03	66- 86	00-66	00-01	01-02	02-03
-	2	ε	4	5	9	7	8	6	10	Ħ	12	13	14	15	16	17	18	19
÷	Arunachal Pradesh	I	ł	ł		I	ł	I		I	1	1		1	1	1	1	
N	Andhra Pradesh	16.00	24.00	22.73	2.27	15.19	1	I		451.31	295.95	70.07		ı	ł	ł	ı	
сi Ю	Assam	1.50	ł	ı		0.25	ı	ı		50.22	40.04	10.26		247.84	14.60	I	ı	
	Bihar	I	ı	ł		3.59	0.37	I		5.76	I	I		5.54	00.6	I	I	
Ś	Chhattisgarh	I	I	0:50		I	I	I		I	I	I		i	I	t	I	
Ġ	Goa	I	ł	ł		I	1	I		I	1	ı		I	ı	I	I	
4	Gujarat	0.97	1.57	2.15		2.63	2.73	2.99		21.04	117.60	0.87		6.54	I	1	I	
œ	Haryana	ı	I	I		I	ł	I		116.59	16.46	16.98		0.88	I	i	I	
слі	Himachal Pradesh	ı	ł	ł		I	I	I		42.14	32.24	i		I	I	ł	I	
Ō.	Jharkhand	I	I	I		I	ł	ı		I	I	I		ł	ı	ı	i	
_	11. Jammu & Kashmir	I	ı	I		ı	I	0.33		34.94	12.00	I		3.04	ı	ı	I	
_	12. Kamataka	20.00	I	14.12		I	ı	I	F	102.52	193.12	I	•	144.38	I	I	I	
13	Kerala ,	I	I	ł		ł	I	I	.,	308.49 110.77		43.44		I	i	1	I	
	-																	

¢

.

_	2	3	4	5	9	7	80	6	10	=	12	13	14	15	16	17	18. 1	19
14. M	14. Madhya Pradesh	1	1.13	0.05		1.83	0.74	1.13		• 99.59	21.85	1		45.64	1	1	I	
15. R	15. Maharashtra	ł	ł	ł		I	I	1		1	46.97	I	2	65.44	t	I	I	
16. N	16. Marripur	ı	ı	ł		ı	ı	I		0.74	1	I		I	I	1	I	
17. A	17. Mizoram	I	ı	ı		ı	ı	I		ı	I	ł		ı	ı	I	I	
18. 1	18. Meghalaya	I	I	I		I	ł	1		ł	I	0.28		I	ł	I	I	
19.	19. Nagaland	I	I	I		I	I	I		I	1	ł		ı	ı	I	ł	
8	20. Orissa	ı	ı	١		1	18.00	I		223.47	107.59 1	12.45		73.44	ı	I	ł	
21.	21. Pondicherry	ł	I	I		I	ı	123		57.80	28.37	I		I	5.90	I	ł	
ଷ	Punjab	I	I	I		I	I	I		1	130.98	0.52	22.31	142.79	ı	I	I	
ଷ	Rajasthan	I	I	I		1.36	2.56	3.60		11.99	37.63	18.02		2.27	6.93	0.05	I	
24.	Sildim	I	I	ł		I	I	I		ı	I	ł		I	ı	I	ı	
Ŕ	Tamil Nadu	36.67	36.75	i		ı	I	ı		200.007	921.62	1	38.06 2	200.63	ı	ł	I	
Ŕ	28. Tripura	ł	1	I		0.15	0.60	0.51		18.02	6.06	5.15		1.91	ł	t	I	
27.	27. Uttar Pradesh	ł	ł	1		I	ι	I		125.66	233.40	31.22	113.15	0.16	1.63	ł	ı	
Ŕ	28. Uttaranchal	I	I	I		ł	I	ł		ı	7.38	I		1	ı	I	ı	
Ŕ	29. West Bengal	2.77	2.47	2.77		ł	ł	i		400.00	110.08	ı	.,	34.84 9	97.29	ı	ı	
8	7	I	i	I		I	I	0.21		135.09	220.63	3.33		I	1	ı	t	
	Total	121	62.62	23	221	22	2200	600 00		2,906.37	2,680.74	21259	173.52	975.34 1	136.35	005		

١.

SRAVANA 18, 1924 (Saka)

to Questions

242

241

Written Answers

date)	
(till	
2002-03	
5	
1999-2000	
the	'n
during the year of	
Schemes	
Sector	
er the Handloom Secto	
the	
under	
Release	

(Rs. in Lakh)

S	Name of the		Deen Dayal Hathkargha	Hathkan	gha	Devel	opment	Development of Exportable	rtable	Work	Workshed-cum-Housing	snoH-mi	sing	Ρř	Project Package	ickage	Scheme	
No.			Protsahan Yojana	n Yojana	_		Products Mark	Products & their Marketing										
		00-66	00-01	01-02 02-03	02-03	00-66	00-01	01-02	02-03	00-66	00-01	01-02	02-03	66-86	00-66	00-01	01-02	02-03
-	2	e	4	5	9	7	80	6	10	÷	12	13	14	15	16	17	18	19
	Annachal Pradesh		1	156.04		I	I	ł		72.08	129.23	320.00		28.90	39.90	55.55	12.12	6.50
N	Andhra Pradesh	I	I	1,176.82 707.25	707.25	14.72	5.00	6.00		340.20	119.59	253.96		782.68	420.09	307.01	31.88	
3	Assam	I	424.10	866.07 566.61	566.61	4.40	12.86	9.56		59.18	1	I	-	1.062.40	546.72	513.43	I	
4	Bhar	ł	I	I		I	ı	6.50		I	1	I		8.50	8.85	325	I	
ŝ	Chhatisgath	1	I	2258		ı	4 25	I		I	I	I		I	I	I	19.82	
Ö	Goa	I	I	I		I	i	ł		I	ı	ł		I	I	I	1	
~	Gujarat	I	212.50	212.50		ı	I	ı		ı	230.00	I		10.99	18.66	2.36	4.29	
	Haryana	I	I	ı		I	15.50	8.50		I	ı	ı		1.08	4.00	ı	6.56	
റ്	Himachal Pradesh	I	6.89	24.23		58.25	53.97	44.00		22.83	I	221		35.26	34.16	10.47	19.17	
đ	Jharkhand	1	ı	ı		I	i	ı		I	I	ł		ı	I	I	I	
11	Jammu & Kashmir	1	44.54	i		264	I	ı		ı	ı	I		54.18	28.55	47.B3	ł	
12	Kamataka	I	I	298.50		ı	I	7.96		ſ	57.07	113.10		16.85	20.95	18.16	20.27	6.76
б Т	Keraka		ı	225.00 3	325.80	I	8.90	I		I	I	00.06		233.68	68.80	283.45	486.30	325

Written Answers

243

	2	3	4	2	G	7	80	6	10	Ŧ	12	13	4	15	16	17	18	19
2	14. Madhya Pradesh	i	32.71	9.34 (0.83	7.50	ł	16.25		I	I	L		37.76	29.50	16.02	125	1.00
2	15. Maharashtra	ł	I	ł		i	ł	ł		0.95	8.42	50.00	35.00	14.78	5.03	89.87	2.00	2.82
~	16. Manipur	1	143.51	ı		I	I	I		127.50 1	188.75	1	-	111.40	180.80	236.24	19.04	
	17. Mizoram	I	1	i		7.48	I	I		i	10.25	ł	• -	10.00	7.50	I	t	
 60	18. Meghalaya	I	6.00	I		ł	t	I		ı	20.76	10.53		I	ł	I	I	
ര	19. Nagaland	I	33.10	346.50		1	12.25	18.00		150.00	136.96	I	CN	214.19	189.14	127.08	I	
Ø.	20. Orissa	i	I	ł		7.50	ł	I		180.00	45.00	ł	-	103.55	154.53	1.38	I	
Ţ.	21. Pondicherry	1	I	ł		I	I	I		I	ı	1		ł	ı	I	t	
ର୍ଷ	22. Punjab	ì	ł	ı		13.25	4.25	28.50		ł	ł	ı		5.10	8.90	3.40	I	
Ŕ	23. Rajasthan	I	I	I	5.00	I	I	ı		92.24	I	26.61	.,	34.05	92.99	I	I	
24.	Sikkim	I	ł	I		I	I	1		I	ı	ł		1	I	I	ł	
ଷ	. Tamił Nadu	I	677.05	677.05 1,662.37		13.13	5.25	I		199.92	181.46	114.13	(N	222.53	121.38	141.76	11.96	
Ŕ	. Tripura	ł	33.14	3.92		ł	ı	ı		ı	14.05	ł		11.25	24.00	4.54	1	
27.	Uttar Pradesh	I	54.15	643.25		37.75	14.25	44.75		1	I	I	U	610.96	644.51	314.84	I	
8	L Uttaranchal	I	I	40.25		I	ì	I		I	I	1		ı	I	I	I	
ষ্ঠ). West Bengal	ł	28.15	27.69		36.00	16.25	4.20		ł	368.45	i		56.74	144.52	73.85	ł	
8). Dethi	1	I	1		8.25	5.00	8.75		I	ı	ı		ı	ı	ı	I	
	jogaj	•	1,686.84	5725.06 1,605	1,605.49	208.67	157.72	305.96		1,246.00	1,409.99	980.54	36.00	3686.63	2780.47	2256.48	634A6	20.33

245

date)
(tiil
2002-03 (till
5
1999-2000
g the year
the
during
Schemes
Sector
the Handloom
the
under
Releases

247

(Rs. in Lakh)

•

S N	Name of the State	Pub	Publicity &	Exhibitions	SU	~ W	Margin Money for Destitute Weavers	foney fo Weaven		Intergrat	Intergrated Handloom Village Development	idioom oment	Village		HDC/Q	HDC/QDU Scheme	leme	
		00-66	00-01	01-02 (02-03	00-66	00-01	01-02	02-03	00-66	00-01	01-02	02-03	66-9 6	00-66	00-01	01-02	02-03
-	8	<i>с</i> о	4	5	9	7	ω	თ	10	=	12	13	14	15	16	17	18	19
-	Arunachal Pradesh 1.00	00.1 د	2.31	10.51		I	I	I		I	ł	1	I	ı	1	1	١	
N	Andhra Pradesh	15.50	66.25	52.47		26.50	I	1		33.00	129.00	I	12.50	I	13.69	27.89	ł	
ы	Assam	27.80	67.48	64.96 12.99	12.99	I	1	I		44.75	1	I	I	1	I	ı	I	
4	Bihar	5.82	21.94	I		I	I	I		ı	I	I	I	I	i	I	I	
S.	Chhattisgarh	ı	ł	9.00		1	I	1		ı	ı	I	I	I	i	I	I	
9	Goa	ł	34.27	I		1	I	I		ı	I	ł	I	1	1	I	I	
7.	Gujarat	9.50	I	19.00		0.70	I	I		t	1	ł	I	ł	1	ł	ł	
œ	Haryana	12.61	I	12.00		I	ı	I		ł	1	i	ł	I	I	1	ł	
ъ.	Himachal Pradesh 1.00	1.00	12.39	10.17		I	ł	I		I	ł	ł	I	I	2.84	5.10	I	
1 0.	10. Jharkhand	I	I	1		ł	I	I		I	ł	ł	t	I	I	I	I	
11.	11. Jammu & Kashmir 13.98	13.98	25.89	65.78		1	I	I		I	ł	I	ı	I	ł	I	I	
<u>5</u>	12. Kamataka	6.51	1.00	6.70		i	4.50	I		I	I	ł	1	I	ı	i	I	
13.	13. Kerala	I	ı	I		I	ı	I		I	I	71.07	1	I	15.99	ł	ł	
14.	14. Madhya Pradesh 29.13	29.13	25.30	64.98		I	1	1		48.90	10.00	I	1	ı	ı	ı	I	

\$

249

1 2	3	4	5	9	1	80	σ	10	=	÷	ç						
15. Maharashtra	59.96	38.93	40.00	21.00	1	1		2		2 1	2 1	<u>+</u> 1	<u>e</u> 1	16	12	18	19
16. Manipur	8.58	9.34	6 .00		I	I	I	47	57.15	1	I	I	I	1	1 1	t i	
17. Mizoram	I	1.00	9.00	2.00	I	I	I		1	I	2.00	I	I	I	1	1 1	
18. Meghalava	1.00	1.08	1.93		I	I	ł		ı	I	I	I	1		1	I	
19. Nagaland	1.00	7.84	12.70	8.00	I	I	I		I	ł	I	I	t	61.39	78.84	I	
20. Orissa	5.00	16.90	45.34		I	1	I	4	44.00	I	I	ſ	I		1	I	
21. Pondicherry	1	I	I		I	1	ł		I	I	ł	I	I	I	i	I	
22. Punjab	1.00	2.00	0.36		0.50	ı	I		I	I	ı	ł	ı	ı	I		
23. Rajasthan	2.77	22.00	16.00	5.00	I	ı	I		I	ı	I	I	ı	I	· •	1 1	
24. Sikkim	1.99	4.97	3.99	2.97	ı	I	1		I	I	I	I	ł	I	1	0	
25. Tamil Nadu	4.51	29.15	ı		ł	ı	ı		- 63	63.00	1	I	Ň	290.09	ı	I	
26. Tripura	4.63	4.19	5.76		ı	I	ı	4	42.75	۰ ۲	10.50	ı	I	·	ł	I	
27. Uttar Pradesh	6.89	30.72	43.64	4.96	I	0.86	1.00		1	9	6.00	1	-	12.19	I	ı	
28. Uttaranchal	1	I	ı		ł	I	I		,	I	1		1	ł	ł	1	
29. West Bengal	28.63	23.15	34.52		ł	0.50	1	ġ	6.00		1		1	1	ı		
30. Delhi	4.00	19.73	0 .00		ı	ł	I	·	1				ı	I) I	
Total	252.81	467.83	543.01	26:32	27.70	5.86	1.00	54	276.55 202.00		89.57 12	12.50	8	396.19 11	111.83 1	1.78	1

AUGUST 9, 2002

Releases under the Handloom Sector Schemes during the year 1999-2000 to 2002-03 (till date)

(Rs. in Lakh)

S.	Name of the		Health Pack	age Scheme)		Thrift Fur	nd Scheme	
No.	State	99-00	00-01	01-02	02-03	99-00	00-01	01-02	02-03
1	2	3	4	5	6	7	8	9	10
1.	Arunachal Pradesh	-	50.35	-		_	_	-	
2 .	Andhra Pradesh	86.99	9 6.25	-		41.04	_	-	
3 .	Assam	24.40	112.25	-		-	-	-	
4.	Bihar	-	-	-		-	-	-	
5.	Chhattisgarh	-	1.60	-		-	-	-	
6.	Goa	_	_	-		-	-	-	
7.	Gujarat	-	55.11	-		8.00	-	-	
8 .	Haryana	-	-	-		-	-	-	
9 .	Himachal Pradesh	-	-	-		-	-	-	
10.	Jharkhand	-	-	-		-	-	_	
11.	Jammu & Kashmir	-	-	-		-	0.79	-	
12.	Karnataka	22.00	-	-		29.00	30.00	20.00	
13.	Kerala	6.43	37.22	-		-	-	10.43	
14.	Madhya Pradesh	-	-	-		2.96	1.03	3.72	
15.	Maharashtra	-	-	-		25.83	4.78	2.26	
16.	Manipur	-	32.53	_		-	-	-	
17.	Mizoram	-	-	-		-	-	-	4
18.	Meghalaya	1.96	2.34	-		-	· _	-	
19.	Nagaland	19.46	74.77	-		_	_	_	

t

1	2	3	4	5	6	7	8	9	10
20.	Orissa	-	-	_		-	-		
21.	Pondicherry	-	-	-			-	_	
22.	Punjab	-	-	-		_	-		
23 .	Rajasthan	5.00	-	-		1.00	-	-	
24.	Sikkim	18.80	2.50	-		-	-	-	
25 .	Tamil Nadu	83.06	37.79	35.31		241.15	262.16	281.22	
26 .	Tripura	-	29.83	-		-	0.29	0.13	
27.	Uttár Pradesh	-	-	-		-	-	_	
28 .	Uttaranchal	-	-	-		-	_	-	
29 .	West Bengal	5.00	7.35	2.35		-	-		
30.	Delhi	-	-	-		-	-	2.39	
	Total	273.10	539.89	37.66		348.98	299.05	320.15	

[English]

Rice for Exports

4096. SHRI A. BRAHMANAIAH : DR. V. SAROJA :

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state ;

(a) whether the Food Corporation of India has banned the transport of non-basmati rice for export by road;

(b) if so, the reasons for this selective ban;

(c) whether the rice exporters are facing serious problems due to the above decision;

(d) whether the Government have received a

representation from the All India Rice Exporters Association regarding heavy losses due to demurrage being paid to ships;

(e) if so, the details thereof and the other problems being faced by rice exporters; and

(f) the steps proposed to be taken by the Government to resolve these issues?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBU-TION (SHRI KRISHNAMRAJU) : (a) to (c) The movement of rice meant for export by road was temporarily suspended in Punjab and Haryana in view of reports of alleged malpractices. However, keeping in view the commitments of exporters, the movement by road was allowed with additional safeguards to check the diversion of stocks. (d) to (f) A representation was received from the all India Rice Exporters Association in connection with this matter. Their request was that the upward revision in the export price due to be effective from 1.8.2002 should be deferred till 1.9.2002. This request has not been acceded to keeping in view the price in the international market.

Opening-up of Ports for Import of Tea from Sri Lanka

4097. SHRI IQBAL AHMED SARADGI : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether the Union Government have not agreed to open-up the ports for import of tea under tariff rate quota for Sri Lanka;

(b) if so, the main reasons for not accepting the proposal of Sri Lanka;

(c) whether any clear lines has been adopted by India in this regard; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI RAJIV PRATAP RUDY) : (a) to (d) As per the India-Sri Lanka Free Trade Agreement, India has allowed the import of tea from Sri Lanka under Tariff Rate Quota for a fixed quantity of 15 million kgs per annum at a preferential tariff rate from the Ports of Cochin & Kolkata. India has now agreed to allow imports of tea under TRQ from two additional ports of Mumbai & Vishakhapatnam following decisions taken in the Senior Officials' meeting held between the two sides in Colombo on 4-5 July, 2002.

Import of Pulses

4098. SHRI VIRENDRA KUMAR : Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBU-TION be pleased to state :

(a) the total quantum of pulses imported during each of the last three years;

(b) the names of the countries from where this import was made; and

(c) the total amount spent by the Government on the said import?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBU-TION (SHRI KRISHNAMRAJU) : (a) to (c) Import of pulses is under the Open General Licence (OGL). Pulses are imported mainly from Myanmar, Canada, Australia, USA and Indonesia. During the last three years imports were as follows:-

Year	Quantity (lakh MTs)	Value (Rs. crores)
1999-2000	2.51	354.69
2000-2001	3.50	493.79
2001-2002	21.80	3155.66

The import of pulses on Government account was only during 1999-2000. One lakh MTs valued at Rs. 156.07 crores was imported.

Income Tax paid by Sattelite Channels

4099. SHRI P.D.ELANGOVAN : Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state :

The Income Tax paid by the various Sattelité Channels operating in this country for the last three years, Channelwise;

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI GINGEE N.RAMACHANDRAN) : The information is being collected and will be laid on the Table of the House.

Dearness Allowance

4100. SHRI G. PUTTA SWAMY GOWDA : SHRI S.D.N.R. WADIYAR :

Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state :

(a) whether the Central Government Employees have become eligible for yet another instalment of Dearness Allowance from July 1, 2002; and (b) if so, the percentage of D.A. due to the employees?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI ANANT GANGARAM GEETE): (a) and (b) Dearness Allowance to Central Government employees is revised twice a year from 1st January and 1st July payable with the salary for the months of March and September respectively. The instalment due from 1st July normally becomes payable with the salary for the month of September, and the decision in this regard will be taken in due course.

Printout in Weighment System

4101. SHRI RAM MOHAN GADDE : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether the Tobacco Board introduced the printout in weighment system three years ago;

(b) if so, whether it is being done for farmers only; and

(c) if so, the reasons for not extending this facility to traders and manufacturers?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI RAJIV PRATAP RUDY) : (a) to (c) Yes, Sir. The entire process of weighing and receipting in respect of the Flue Cured Virginia (FCV) tobacco growers has been computerised in order to reduce the element of human error and avoid possible malpractices. As far as the buyers are concerned, invoices indicating the number of bales purchased, total quantity, value and gross amount payable are issued at the conclusion of each day's auction. In addition, a Transit Note indicating the weight of the bales is also issued to the buyer at the time of delivery.

Regulator of Auditors

4102. PROF. UMMAREDDY VENKATESWARLU : Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state :

(a) whether the Government are processing a proposal for creation of an Independent Regulator of Auditors;

(b) if so, the details thereof; and

(c) to what extent the Government would be able to initiate direct proceedings against auditing companies whenever necessary?

THE MINISTER OF FINANCE AND COMPANY AFFAIRS (SHRI JASWANT SINGH) : (a) No such proposal is under consideration as at present.

(b) Does not arise.

(c) For non-compliance of the relevant provisions of Companies Act, Government can directly move against Chartered Accountants under section 233 of the Companies Act, 1956.

Fortification of Staple Food

4103. SHRI VINAY KUMAR SORAKE : Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state :

(a) whether the Government would propose to initiate efforts to fortify staple foods like wheat flour, sugar, edible oils and milk for supply through public distribution system for thier optimum utilisation,

(b) if so, the developmental efforts that have been undertaken in this regard so far;

(c) whether the Central Food Technological Research Institute has developed fortified food formulations;

(d) the details of the CFTRI technologies that have been commercially exploited;

(e) whether fortified cereal formulations will be ideal for nutritious programmes mid day meal to combat infant malnutrition;and

(f) if so, the details thereof?

THE MINSTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBU-TION (SHRI KRISHNAMRAJU) : (a) No, Sir.

(b) Does not arise.

(c) and (d) Yes, Sir. CFTRI has developed formulations for supplementary nutritive foods such as energy food and malted weaning food. CFTRI has also developed technology and process to fortify wheat flour at the level of roller flour mills and plate mills (chakki). Formulation of fortified bakery products like bread and biscuits, containing standardized levels of fortificant minerals and vitamins were developed. Similarly fortified atta was used in preparation of traditional and staple foods like chapatti, puri and parotta. Formulation of fortified vermicelli (semiya) was also developed.

CFTRI technologies on energy food and malted weaning food and nutritious biscuit have been commercially exploited by a few State Government undertakings and a number of private entrepreneurs, for nutrition programmes. Also, CFTRI technology on fortified food products was commercially exploited, by large bakery manufacturing companies in production of "Nutro biscuits".

(e) and (f) Yes, Sir. Processed cereal based food formulations or supplementary foods are currently being used for nutrition programmes, such as the Integrated Child Development Scheme (ICDS) programme and has an exceedingly high potential.

Unemployment Allowance to Disabled

4104. DR. MANDA JAGANNATH : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) whether the Government propose to provide unemployment allowance to disabled persons in the country;

- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI SATYA BRATA MOOKHERJEE) : (a) No, Sir.

(b) Does not arise.

(c) The Persons with Disabilities (Equal Opportunities, Protection of Right and Full Participation) Act, 1995 provides for framing of a scheme by the appropriate Governments, within the limits of their economic capacity and development, for payment of an unemployment allowance to persons with disabilities registered with the Special Employment Exchange for more than two years and who could not be placed in any gainful occupation. As per information available, 12 State Governments are providing unemployment allowance ranging from Rs. 50/- p.m. to Rs. 250/- p.m. to the persons with disabilities. Action in this area is to be taken by the concerned State Governments.

Working of Customs Department

4105. SHRI A. BRAHMANAIAH : Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state:

 (a) whether the Union Government are aware that Customs at Indira Gandhi International Airport are acting in an arbitrary manner in levying customs duties on Chair-Lifts being brought by immobile patients;

(b) if so, the guidelines issued to Customs in such matters;

(c) whether Customs are not exercising their discretion properly to assist people who require assistance for their mobility; and

(d) if so, the necessary steps being taken by the Government to inquire into the matter at IGIA that occurred recently?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI GINGEE N. RAMACHANDRAN) : (a) to (d) Customs are not acting in an arbitrary manner as all goods imported into India are assessed to duty in accordance with the provisions of the Customs Act, 1962, Customs Tariff Act, 1975 and the rules and exemptions issued thereunder. No discretionary powers have been given to the customs officers other than those permitted under the said Acts and rules.

A case of import of 'stair lift' through the Air Cargo Complex, New Delhi, claiming it to be 'wheel-chair', has come to notice of Government. 'Stair lift' is not covered by the exemption notification.

NRI Bonds

4106. SHRI IQBAL AHMED SARADGI : Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state :

 (a) whether the Union Government are exploring the possibility of tapping the Non-Resident Indian (NRI) community once again to raise \$5-6 bn through a borrowing on the lines of the Indian Millennium Deposit Programme;

(b) if so, whether the State Bank of India which arranged the two previous borrowings for the Government, the Resurgent India Bonds and the IMDs, has been given the mandate for the fresh borrowings as well;

(c) if so, the details thereof; and

(d) the time by when this offer is likely to be given to NRIs?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI ANANT GANGARAM GEETE) : (a) No, Sir.

(b) to (d) Do not arise.

[Translation]

Merger of IDBI and IFCI

4107. SHRI RAMDAS ATHAWALE : Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Government propose to reduce the non-performing assets of the IFCI and to merge IFCI with IDBI keeping in view of the same service conditions of both financial institutions;

- (b) if so, the details thereof;
- (c) if not, the reasons therefor; and

(d) the remedial steps taken by the Government to bailout the IFCI from the present crisis?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI ANANT GANGARAM GEETE) : (a) No, Sir.

(b) Does not arise.

(c) and (d) A financial package of Rs. 1000 crores was approved by Government of India (GOI) during 2001-2002, of which Rs. 400 crores was provided by GOI through subscribing to 20 year convertible debentures of

IFCI, the balance to be contributed by the major shareholders. On the request of IFCI, GOI have recently agreed to extend the period of guarantee on part of IFCI's domestic borrowings and also the guarantee on the raising of US\$ 100 million foreign borrowings so as to enable IFCI meet its immediate repayment obligations.

[English]

Funds for Extension programme of Tobacco Board

4108. SHRI RAM MOHAN GADDE : Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the amount spent on extension programme for tobacco growers as compared to that spent for growers by other Boards such as Spices Board, Tea Board, Coir Board and Coffee Board etc.,;

(b) whether Tobacco Board has made any study in this regard; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI RAJIV PRATAP RUDY) : (a) The Tobacco Board has spent an amount of Rs. 39.73 lakhs on extension programmes for tobacco growers in the year 2001-02. In the same period, the Spices Board spent an amount of Rs. 465.59 lakhs, the Tea Board spent Rs. 319.74 lakhs, the Coffee Board spent Rs. 506 lakhs and the Rubber Board spent Rs. 226 lakhs on extension programmes for growers.

- (b) No, Sir.
- (c) Does not arise.

[Translation]

Rice Sold to Exporters

4109. DR. (SHRIMATI) SUDHA YADAV: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether Food Corporation of India has introduced a new scheme through which exporters of rice can purchase rice from FCI for export; (b) if so, the salient features of the scheme;

(c) the details of the exporters who have purchased rice from FCI during the last one year;

(d) the quantity and value of rice exported by the exporters to various countries during the above said period; and

(e) the countries which have placed order with exporters for the current year?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBU-TION (SHRI KRISHNAMRAJU) : (a) to (d) No new scheme has been introduced recently. FCI offers foodgrains from the Central Pool to Public Sector Undertakings (PSUs), STC, MMTC, PEC, and Central Agencies like NAFED, NCCF and State Agencies like Punjab MARKFED, HAFED and West Bengal Essential Commodities Supplies Corporation, etc. and other exporters. During 2001-2002, 19.85 lakh MTs of rice was lifted for exports to various countries.

(e) Information regarding orders received by the exporters is not collected.

[English]

Remuneration to Directors of Companies

4110. SHRI PRAVIN RASHTRAPAL : Will the Minister os FINANCE AND COMPANY AFFAIRS be pleased to state

(a) whether there is any limit on the remunerations being paid to the Directors of the Companies under the Companies Act, 1956;

(b) if so, the details thereof;

(c) whether some instances of violation of above mentioned provisions by some companies particularly by Air Sahara have come to the notice of the Government; and

(d) if so, the action taken by the Government against those companies for violation of such provision of Companies Act, 1956? THE MINISTER OF FINANCE AND COMPANY AFFAIRS (SHRI JASWANT SINGH) : (a) and (b) The limits on the remunerations paid to the Directors of the companies under the Companies Act, 1956 are prescribed under sections 198 & 309 read with Schedule XIII of the Companies Act, 1956.

(c) and (d) No company by the name Air Sahara is registered under the Companies Act, 1956.

Child Marriages

4111. SHRIMATI JAYABEN B. THAKKAR : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) whether girls are married before 14 years of age in some States of the country;

(b) if so, the name of these States;

(c) the action taken by the Government against the persons involved in this case; and

(d) the steps taken by the Government to prevent such illegal activities?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI SATYA BRATA MOOKHERJEE) : (a) and (b) Some cases of girls being married before attaining the age of eighteen years including those below 14 years in the States of Chhattisgarh, Madhya Pradesh and Rajasthan have been reported in a section of the Press.

(c) The Government has sought information on the press reports from concerned State Government.

(d) The Child Marriage Restraint Act, 1929 has been amended in 1978. As per the amended Act, the minimum age for marriage was fixed at 21 years for boys and 18 years for girls and offences under the Act were made cognizable.

The National Commission for Women has organized a Bal Vivah Virodhi Abhiyan in six States viz., Andhra Pradesh, Bihar, Madhya Pradesh, Orissa, Rajasthan and Uttar Pradesh where the Commission considers child marriage are more prevalent.

Commemorative Coins

4112. SHRI SAVSHIBHAI MAKWANA : Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state :

 (a) whether Reserve Bank of Indja produced coins of denomination of five, two and one rupee for day to day use;

(b) if so, whether the Government propose to bring out coins Greatmen like Vivekananda, Ucchangrai Dehbar, Madam CAMA etc.; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI ANANT GANGARAM GEETE) : (a) No, Sir. Government of India produces coins of Rs. 1, Rs. 2 and Rs. 5 denominations.

(b) No such proposal is under consideration.

(c) Government have issued 12 coins during the last five years commemorating various personalities and events. In addition, the Mints are currently busy with the manufacture of three more commemorative coins. Their capacity is fully deployed thus leaving no scope for undertaking any further coin issue this year.

[Translation]

Scheme for Textile Industry

4113. SHRI TUFANI SAROJ : SHRI JAI PRAKASH : DR. JASWANT SINGH YADAV :

Will the Minister of TEXTILES be pleased to state :

(a) whether the Union Government have formulated any scheme for setting up textile industry and weaving centers in Various States;

(b) if so, the details thereof, State-wise;

(c) whether the condition of handloom industry and weavers is deteriorating day by day in Varanasi and Mau districts of Uttar Pradesh; and

(d) if so, the steps being taken by the Government to ameliorate the condition thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI BASANGOUDA R. PATIL) : (a) and (b) Government has launched the following schemes namely (i) "Apparel Parks for Exports" for setting up of apparel manufacturing units of international standard to give a fillip to exports and promote investments in the apparel sector; (ii) "Textile Centres Infrastructure Development Scheme (TCIDS)" in order to improve infrastructure facilities in existing clusters that have potential for growth; (iii) Deen Dayal Hathkargha Protsahan Yojana (DDHPY) to provide financial assistance and support to handloom weavers for the entire gamut of activities that they execute to produce fabric, in order to improve quality, productivity and marketability: and (iv) Programme for modernisation of weaving capacities through induction of 50,000 shuttless looms and 2.5 lakh semi-automatic/automatic looms in the decentralised Powerloon) sector, under which encouragement and assistance is given to obtain credit for modernisation at interest rates lowered by 5% or with a 12% credit linked capital subsidy. The schemes are available to all States; assistance is released on proposals sent and approved as per guidelines.

(c) and (d) No report has been received about the deteriorating condition of handloom industry in Varanasi and Mau Districts of Uttar Pradesh.

Under the Deen Dayal Hathkargha Protsahan Yojana, one project involving Central Assistance of Rs. 5.525 lakh has been sanctioned for Mau district and 38 projects with Central assistance of Rs. 171.74 lakh have been sanctioned in Varanasi district so far. Out of these amounts, Rs. 2.76 lakh and Rs. 85.58 lakh respectively have already been released.

Apart from DDHPY, Government has also been implementing a number of Schemes for the welfare of the handloom weavers, viz. Workshed-cum-Housing, Health Package, Group Insurance, Thrift Fund, and New Insurance. During the last three years, an amount of about Rs. 22.46 crore has been released to the State Government of Uttar Pradesh and its agencies under the Handloom Schemes.

[English]

Global Economy

4114. SHRI ANANDRAO VITHOBA ADSUL : Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state : (a) whether the United Nations Trade and Development Report has pointed out that only India and China have demonstrated a reversal in the global economy in the Asian region;

(b) if so, the other main points mentioned in the report;

(c) whether according to the report, the growth in the world economy slowed down sharply the year 2001;

(d) if so, whether the Union Government have examined this report; and

(e) if so, the steps being taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI ANANT GANGARAM GEETE) : (a) to (c) Yes, Sir. The United Nations Trade and Development Report (2002) mentions that only China and India, two large and relatively closed economies, were by and large immune from the downward pressure of world markets. The Report also mentions that growth in the World economy slowed sharply in 2001; performance was weak in all three leading economic regions (viz. the United States, Japan and European Union) in the developed World, and the spillover effects on developing countries were much stronger than in previous downturns in the 1990s. It also mentions that several emerging-market economies in East Asia and Latin America entered into recession.

(d) and (e) Observations made by various multilateral organizations and others are kept in view by the Government in formulation of appropriate economic policies and measures. The Government has already taken several steps to promote domestic and foreign investment, which amongst others include liberalization of policies in trade, industry, infrastructure, financial sectors, rationalization and reduction of both direct and indirect taxes, reduction of Interest rates, tax holidays for investment in infrastructure and backward areas, combined with soundmacro economic policies so as to stimulate economic growth with stability in prices and exchange rates.

[Translation]

Vouchers for Income Tax Refund

4115. SHRI SATYAVRAT CHATURVEDI : SHRI SUNDER LAL TIWARI :

Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state : (a) whether the attention of the Government has been drawn to the newsitem captioned "Jab 'Voucher' hi nahin to waqt per kaise milega ayekar refund" appeared in Dainik Jagran dated July,1,2002;

(b) if so, the reasons for not printing vouchers in time and the persons responsible therefor;

(c) whether the Income Tax Department had sought permission from his Ministry to get the vouchers printed from private press; and

(d) the reasons for not granting permission and the arrangements made for printing the said vouchers?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI GINGEE N. RAMACHANDRAN) : (a) Yes, Sir.

(b) The India Security Press, Nasik was not able to print an adequate number of the refund vouchers.

(c) Yes, Sir.

(d) The permission was granted.

Financial Assistance to Rajasthan

4116. SHRI GIRDHARI LAL BHARGAVA : SHRI JASWANT SINGH BISHNOI : SHRI KAILASH MEGHWAL :

Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state :

 (a) the financial assistance provided to Rajasthan by the Union Government during the last three years, head-wise;

(b) whether the Union Government propose to increase the amount of Central assistance and ratio between loan and grant-in-aid in the interest of Rajasthan;

(c) if so, whether out of the total plan assistance forty per cent amount is given as loan to Rajasthan; and

(d) if so, whether this situation is being renewed in the longer interest of the State?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI ANANT GANGARAM GEETE) : (a) A Statement showing the financial assistance provided to Rajasthan by the Ministry of Finance during the last three year, head-wise is enclosed.

(b) to (d) No, Sir.

Statement

The financial assistance provided to Rajasthan by the Ministry of Finance during the last three years, head-wise.

			(Rs.	in crores)
S. No.	Items	1999- 2000	2000- 01	2001- 02
1	Normal Central Assistance	573.01	528.82	599.90
2	ACA for Externally Aided Projects	188.09	248.42	99.12
3	ACA (others)	390.33	412.65	290.74
4	Share in Central Taxes	2201.71	2836.61	2882.36
5	Small Savings Advance	1705.34	2203.82	2638.41
6	CRF/NFCR/NCCF	258.18	281.00	201.23
7	Non Plan Assistance	118.18	936.28	687.03

Proposals for Grants Under Article 275

4117. DR. CHARAN DAS MAHANT : Will the Minister of TRIBAL AFFAIRS be pleased to state :

(a) whether the State Government of Chhattisgarh has forwarded 15 proposals to the Union Government for the development of tribals in the State;

(b) if so, the details thereof; and

(c) the time by which these proposals are likely to be cleared?

THE MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM) : (a) and (b) A statement showing the proposals received from the Government of Chhattisgarh for funding under Article 275 (1) of the Constitution of India, during 2002-2003 is enclosed.

(c) The proposal will be considered in a meeting with the Minister and the Secretary in-charge of Tribal Development of the State for approval within the entitlement of the State of Chhattisgarh, i.e. Rs. 2089.00 lakhs during 2002-2003 under Article 275 (1) of the constitution of India.

Statement

Proposals received for funding under Article 275 (1) of the Constitution of India from Chhattisgarh during 2002-2003.

SI. No.	Name of project	Areas to be covered	Estimated amount (Rs. in lakhs)
1	Bridge over Ib River	Lavakhera- Khiribahar, Jashpur	447.00
2	Integrated project proposal to meet energy requirements of 1250 un-electrified villages of Chhattisg		22500.00
3	Purchase of Medical Equipments for Maharani Hospital, Jagdalpur.	Bastar Distt.	545.70
4	Development of Irrigational, approach roads, improvement of roads, bridges, culverts etc.	TSP Area Dondi Lohara, Distt. Durg.	1135.17
	Total		24627.87

[English]

Food Parks

4118. SHRI RAMSHETH THAKUR : Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBU-TION be pleased to state (a) whether the Central Warehousing Corporation is going to set up Food Parks in the country;

(b) if so, the details thereof, State-wise;

(c) the objectives of the proposed scheme; and

(d) the time by which the Food Parks are likely to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBU-TION (SHRI KRISHNAMRAJU) : (a) No, Sir.

(b) to (d) Do not arise.

Eureka Forbes

4119. SHRI ARUN KUMAR : Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state :

(a) whether the Tribunal in the case of Colgate Palmolive India Limited 1995 (76) ELT 186 (T) has held that where there are no ex-factory sales and the entire production is transferred to depots, assessable value is to be determined on the basis of depot sale price;

(b) if so, whether Eureka Forbes Limited, Nainital has transferred the entire production of turbo clean to depots but have paid excise duty at the factory thereby undervaluing the goods to the extent of Rs. 3.14 crore on which duty of Rs. 56.51 lakh was leviable in view of the judicial pronouncement cited above; and

(c) if so, the action taken by the Government to realise the duty leviable on the transferred stocks with interest apart of levying penalty for evasion of excise duty?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI GINGEE N. RAMACHANDRAN) : (a) Yes, Sir.

(b) and (c) A Show Cause Notice has been issued to M/s. Eureka Forbes Ltd. Bhowali, Nainital, demanding duty of Rs. 56.51 lakhs.

Import of Silk

4120. SHRI SULTAN SALAHUDDIN OWAISI : Will the Minister of TEXTILES be pleased to state :

(a) whether large scale import of China Silk, domestic industry has been hit very badly;

(b) if so, whether Andhra Pradesh Government has requested the Union Government to hike the duty on foreign silk by 44%;

(c) if so, whether his Ministry has sent the proposal to Finance Ministry in this regard;

 (d) whether 10% subsidy in excise duty on hank yarn was announced long back but not implemented so far;

(e) whether some State Government are already implementing the subsidy scheme on the assurance of Union Government; and

(f) if so, the steps taken or being taken by the Union Government to reimburse the subsidy amount to State Government?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI BASANGOUDA R. PATIL) : (a) The quantity of import of raw silk, mainly from China, increased in 2001-2002, even while its price declined considerably. This trend affected the domestic market by depressing indigenous prices of raw silk and cocoons.

(b) Sericulture States, including Government of Andhra Pradesh have requested the Union Government for measures to control fall in domestic prices, *inter alia*, increase in import duty on raw silk.

(c) This Ministry has recommended increase in import duty to the Ministry of Finance and investigations into antidumping to the Ministry of Commerce & Industry.

(d) to (f) State Government have been asked to make arrangements for distribution of duty-free hank yarn to handloom weavers through designated organizations, so that the handloom weavers are distributed duty free hank yarn. The incidence of CENVAT borne by them would be reimbursed upon finalization of a scheme for this purpose.

i.

Restructuring CBDT/CBEC

4121. SHRI ANANT GUDHE : Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state :

ţ.

(a) whether there is a proposal for restructuring of CBDT and CBEC with a view to optimising revenue collection targets;

(b) if so, the details thereof;

(c) the details of the revenue collection targets set by CBDT and CBEC collectorate for the current year visa-vis actual realisation; and

(d) the details of other proposals including that of Vasant Sathe received for broadening direct tax base and the action taken/proposed thereon?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI GINGEE. N. RAMACHANDRAN) : (a) and (b) Yes, Sir. Restructuring of field formations under the Central Board of Excise and Customs and the Central Board of Direct Taxes has been carried out with the objective, inter alia, of optimizing revenue productivity. As part of this restructuring, the existing Commissionerates and Zones have been made more compact. This is with a view to rationalizing the workload of these offices, facilitating closer supervision and providing individual tax payers as well as trade and industry better access to the tax administration for redressal of their grievances.

(c) The details of tax-wise budget estimates of revenue collection for the current year for CBDT & CBEC and the actual collection upto June, 2002 are as under:

(De crore)

		(HS. Crore)
	Budget Estimate 2002-03	Actual collection (upto June 2002)
Corporation tax	48616	4042
Income tax	42524	6385
Other direct taxes	445	67
Central Excise duty	91141	17477
Customs duty	45193	9991
Other indirect taxes	7076	1212
Total	234995	39174

(d) A number of steps have been taken to widen the direct tax base. These steps include the one-by-six scheme for filing of returns by individuals, etc., Compulsory filing of returns by companies mandatory quoting of PAN in certain high value transactions, focussed surveys and searches and extending the applicability of the TDS provisions to various financial activities.

Filing of 'C' Forms by Traders

4122. SHRI DAHYABHAI VALLABHBHAI PATEL : Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state :

(a) whether the condition of filing the 'C' forms even by the petty traders in the Union Territories of Daman & Diu have adversely affected the trade in this Union Territories; and

(b) the steps taken by the Government to lift/revoke this condition?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI GINGEE N. RAMACHANDRAN) : (a) No, Sir. The Union Territory Administration of Daman & Diu has reported that it has no such information.

(b) Does not arise.

Tribal Research Institutes

4123. SHRI S.D.N.R. WADIYAR : Will the Minister of TRIBAL AFFAIRS be pleased to state :

(a) the norms prescribed for the establishment of Tribal Research Institutes in various State;

(b) the reasons for not setting up such Tribal Research Institute in the State of Karnataka;

(c) whether the proposal to set up a Tribal Research Institute in Karnataka has been pending with the Government; and

(d) if so, the time by which a final decision is likely to be taken in this regard?

THE MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM) : (a) The Ministry of Tribal Affairs provides a 50% grant for the establishment of Tribal Research Institutes (TRIs) on a cost-sharing basis under the Centrally Sponsored Scheme "Research and training", subject to the condition that the State Governments should keep a 50% of matching share in their budget.

(b) to (d) The proposal of the Government of Karnataka is being examined. The final decision will be taken after approval of continuance of the scheme in the first year i.e. 2002-03 of Tenth Five Year Plan, as per the Ministry of Finance, Department of Expenditure's latest instructions dated 10.7.2002.

Expert Group to Study the Growth of Unaccounted Income

4124. SHRI SHEESH RAM SINGH RAVI : Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state :

 (a) whether the Government have set up an expert group to conduct a comprehensive study on the growth of unaccounted income in the economy;

(b) if so, the terms and reference and constitution of the said group;

(c) whether the group submitted any report on the growth of unaccounted income in the economy;

- (d) if so, the details thereof; and
- (e) the action taken thereon?

THE MANISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI GINGEE N. RAMACHANDRAN) : (a) Yes, Sir.

(b) The Group was to conduct a comprehensive study on the flow and stock of unaccounted wealth in the economy and to suggest ways and means to check this. The Group consisted of senior officers of the Income Tax Department and was headed by a Chief Commissioner of Income Tax.

(c) Yes, Sir.

(d) The Group has suggested certain measures aimed at controlling unaccounted wealth.

ĩ

(e) The report is being examined.

Encouragement to Jute Bags

4125. SHRI J.S. BRAR : Will the Minister of TEXTILES be pleased to state :

(a) whether banned plastic bags are manufactured, sold and used in all big cities in India;

 (b) if so, the steps taken to encourage manufacture of light jute bags to discourage the use of plastic bags;

(c) whether sufficient jute is available in India to replace plastic bags; and

(d) if not, the steps taken to increase the production of jute in India?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI BASANGOUDA R. PATIL) : (a) The manufacturing and use of carry bags made of recycled and virgin plastics, which conform to the conditions stipulated in the Recycled Plastics Manufacture and Usage Rules, 1999 are permissible. As per these rules, the minimum thickness of carry bags made of virgin plastics or recycled plastics shall not be less than 20 microns. These rules are applicable for the whole of India and are being implemented through the prescribed authorities.

(b) In order to encourage manufacture of light jute bags, the Government of India has been providing financial assistance to National Centre for Jute Diversification (NCJD) and Jute Manufactures Development Council (JMDC). These two agencies have been working for promoting use of jute bags both in domestic and international markets by organizing campaigns, fairs, exhibitions, contact promotion programmes, buyer-seller meets etc. In order to encourage research, the Government is also assisting Indian Jute Industries Research Association (IJIRA) by providing financial help. A scheme introduced recently, titled "Incentive Scheme for Modernization of Jute Industry" is being implemented by the Jute Manufactures Development Council (JMDC) from out of the cess collected by Department of Revenue. The scheme aims to provide a financial assistance of 15% of the cost of selected jute machinery for up-gradation of technology in the jute mills.

\$

(c) and (d) The average production of raw jute and jute goods during the last three years is enclosed as statement. In order to assist jute growers, the Government announces Minimum Support Price (MSP) for raw jute and mesta every year. In addition, Government also provides support to jute farmers and persons engaged in the manufacture of jute articles under the Jute Packaging Materials (Compulsory Use in Packing Commodities) Act, 1987.

Statement

Production of Jute Goods

Qty : In 000' tonnes

(Oty in Lakh hales)

April-March	Hessian	Sacking	C.B.C.	Others	Total
1999-2000	344.5	909.2	8.0	328.5	1590.2
2000-2001	337.9	952.9	6.6	327.5	1624.9
2001-2002	275.3	1034.3	5.0	286.2	1600.8
2002-2003 (April'02- May' 02)	48.0	139.7	0.5	42.5	230.8

Production of Raw Jute

	(aly: In Eakh buice)
Year	Total
1999-2000	78.58
2000-2001	94.00
2001-2002	105.00
2002-2003 (Estimated)	115.00

[Translation]

Welfare Schemes for SC in Bihar

4126. SHRI SUBODH ROY: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state: (a) the amount spent for the welfare of the people of Scheduled Castes in Bihar in various schemes of the Union Government under the Ninth Five Year Plan;

(b) whether the Government propose of enhance the allocation of amount for the said purpose during the Tenth Five Year Plan;;

(c) if so, the details of said proposal; and

(d) the amount allocated during the current financial year and the amount released out of it till now?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI SATYA BRATA MOOKHERJEE) : (a) During the Ninth Five Year Plan, Rs. 138.95 crores has been released under various schemes of the Ministry of Social Justice and Empowerment for the welfare of Scheduled Castes in Bihar. Out of amount released Rs. 59.37 crore has been spent as reported by the Bihar Government.

(b) and (c) Release of funds for welfare of Scheduled Castes in the Tenth Plan is expected to be higher than that in the Ninth Plan period. Allocations are not made statewise under the various schemes of Ministry but access of funds by the States depends on receipt of proposals and utilization reports in respect of released made earlier.

(d) Releases has been made to the tune of Rs. 0.55 crore so far under the Scheme of grant-in-aid to the Voluntary Organizations working for Scheduled Castes in Bihar during current financial year.

The National Scheduled Castes Finance and Development Corporation has notionally allocated Rs. 13.14 crores during the year 2002-03 to the Bihar Scheduled Castes Development Corporation (BSCDC).

The National Safai Karmcharis Finance Development Corporation has made notional allocation of Rs.0.86 crore for the State of Bihar during current financial year.

[English]

Finance Act, 1997

4127. SHRI ARUN KUMAR : Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state: (a) whether the Union Government had inserted a section 3A in the Central Excise Act, 1944 through Finance Act, 1997;

(b) if so, the aims and objectives of the said Sec' that has been introduced;

(c) the details of the lapses and lacunae noticed in the above said Act; and

(d) the steps taken by the Government to rectify defects?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI GINGEE N. RAMACHANDRAN) (a) Yes, Sir.

(b) to (d) Section 3A was introduced with the aim of curbing evasion of taxes and to ensure that excise duty is collected on the basis of production capacity.

However, in view of practical problems in implementation, this section was deleted by the Finance Act, 2001.

Shifting of office of Chief Commissioner of Central Excise

4128. SHRI M.K. SUBBA : Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state :

(a) whether the Union Government had decided to shift the office of the Central Excise Chief Commissioner for North East from Kolkata to Guwahati ;

(b) if so, the details thereof; and

(c) if not, the reasons therefor when it is likely to be shifted ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI GINGEE N. RAMACHANDRAN) : (a) to (c) An additional office of Chief Commissioner of Customs and Central Excise for North East is being created with headquarters at Shillong.

Two Chief Commissioner for Customs and Central Excise separately will remain at Kolkata.

Excise Duty on Aids Medicines

4129. SHRI KIRIT SOMAIYA : Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state :

(a) whether in the recent Budget, Excise Duty on AIDS medicines have been reduced by 16 percent;

(b) if so, whether their reduction in Excise Duty would percolate to common consumers; and

(c) if not, the efforts/steps proposed to be taken by the Union Government to reduce the prices of AIDS medicines in the interest of the common masses?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI GINGEE N. RAMACHANDRAN) : (a) In this year's budget, certain AIDS medicines have been fully exempted from excise duty.

(b) and (c) The prices charged to the consumers are determined by market forces of demand and supply and depend on various factors like cost of inputs, R&D costs, product quality, sales promotion cost, trade commission, freight charges and taxes. There is no specific provision in excise laws for passing on the reduction in duty to the consumers. The prices of AIDS medicines are not under the control of the Government.

Loan against States

4130. SHRI RAJO SINGH : Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state :

(a) the current position of loans advanced to the States by the Union Government;

(b) the States which have requested for additional loan from the Union Government during the current financial year;

(c) the time by which the additional loan is likely to be made available; and

(d) if not, the reason therefor?

THE MINISTER OF STATE IN THE MINISTRY OF

SRAVANA 18, 1924 (Saka)

FINANCE AND COMPANY AFFAIRS (SHRI ANANT GANGARAM GEETE): (a) A statement showing the details of loans advanced to the States by the Union Government (Ministry of Finance) is enclosed.

(b) to (d) Some State Government have requested for soft term loans in view of fiscal stress being faced by them. Government of India has assisted the States by providing Ways & Means Advances and also by advancing plan and non plan assistance to take care of their temporary mismatches in receipts and expenditure during the course of the current financial year.

Statement

Details of loans (Block Loans and Ways and Means advances) advanced to the States by the Union Government (Ministry of Finance) during the current financial year 2002-03 (from 01.04.02 to 31.07.02)

S. No	State		Ways & Means advance released from 1.4.02 to 31.07.02
1	2	3	4
1.	Andhra Pr.	998.53	0.00
2.	Arunachal Pr.	17.69	0.00
3 .	Assam	51.21	470.00
4.	Bihar	354.29	0.00
5.	Chhattisgarh	93.36	0.00
6.	Goa	21.45	0.00
7.	Gujarat	340.11	0.00
8.	Haryana	127.70	0.00
9.	Himachal Pr.	29.90	0.00
10.	J&K	84.67	0.00
11.	Jharkhand	118.06	0.00

(Rs. in crore)

1 2	3	4
12. Karnataka	333.64	0.00
13. Kerala	208. 99	35.00
14. Madhya Pr.	327.90	0.00
15. Maharashtra	390.26	25.00
16. Manipur	13.06	309.68
17. Meghalaya	13.76	65.00
18. Mizoram	14.31	0.00
19. Nagaland	14.23	50.00
20. Orissa	445.45	417.00
21. Punjab	116.51	0.00
22. Rajasthan	230.55	0.00
23. Sikkim	12.09	0.00
24. Tamil Nadu	341.39	0.00
25. Tripura	17.97	0.00
26. Uttar Pr.	967.01	0.00
27. Uttaranchal	32.40	0.00
28. West Bengal	571.68	350.00
Total	6288.17	1721.68

Services Sector under Tax Net

4131. SHRI RAMJEE MANJHI : Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state :

 (a) whether the Government was able to bring only less than four percent of the services sector under tax net; and

(b) if so, the reasons therefor and the steps taken to cover comprehensively the services sector under the tax net than adopting ad-hoc measures to capture only a few segments/sub segments of the services sector?
THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI GINGEE N. RAMACHANDRAN) : (a) and (b) The concept of service tax is new to the Indian economy. Further, the services sector is highly decentralized and in many cases nontradable. Therefore, compliance to the tax has to be built up over a period of time. However, the coverage of service tax has been widened ptogressively and from 3 services in 1994-1995, the coverage has widened to 50 services.

[Translation]

C&AG Observation on Collection of Taxes

4132. SHRI RAVINDRA KUMAR PÅNDEY : Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state :

(a) whether as per Report Number-12 of 2002 of Comptroller and Auditor General the revenue earnings from the corporate tax and income tax for the years 1998-99 to 2000-01 conformed to the budget estimates but the collection of direct taxes is lower than the budget estimates;

- (b) if so, the details thereof;
- (c) the reasons therefor; and
- (d) the corrective steps taken in this direction?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI GINGEE N. RAMACHANDRAN) : (a) As per Report Number 12 of 2002 of Comptroller and Auditor General, the collections of Corporation Tax and Income Tax for financial year 1998-1999 and financial year 1999-2000 fell short of the Budget Estimates for those years. However, the collections in financial year 2000-2001 exceeded the Budget Estimates.

(b) The details of Budget Estimates and actual collections for Financial Years 1998-1999 to 2000-2001 are given in the statement enclosed.

(c) Revenue collection depends upon a number of economic factors like growth of GDP, rate of inflation, tax

policy of the Government, international economic conditions, foreign trade etc., some of which are difficult to predict accurately.

(d) It is Government's constant effort to reduce the gap between the Budget Estimates and actual collections.

Statement

Year	Budget Estimates		Variation	Percentage of variation	
00.20-Corporation Tax					
1998-99	26,550.00	24,528.87	(-)2,021.13	(-)7.61	
1999-00	30,850.00	30,692.29	(-)157.71	(-)0.51	
2000-01	35,040.00	35,696.27	656.27	1.87	
0021–Taxes on income other than Corporation Tax					
1998-99	20,930.00	20,240.15	(-)689.85	(-)3.30	
1999-00	26,910.00	25,654.50	(-)1,255.55	(-)4.67	
2000-01	30,510.00	31,763.98	12.53.98	4.11	
0028-Other Taxes on Income and Expenditure					
1998-99	300.00	395.11	95.11	31.70	
1999-00	330.00	271.63	(-)58.37	(-)17.68	
2000-01	330.00	298.17	(-)31.83	(-)9.65	
0032-Wealth Tax					
1998-99	145.00	162.04	17.04	11.75	
1999-00	145.00	132.91	(-) 12.09	(-) 8.33	
2000-01	145.00	131.73	(-) 13.27	(-) 9.15	

[English]

Reward to informers

4133. SHRI P.D. ELANGOVAN : Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state :

 (a) whether the Government have provided any rewards for the informers who have helped to nab smugglers;

(b) if so, the details thereof and the total value of rewards provided to the informers in the last three years;

(c) whether some of the officers in the Enforcement Directorate, Customs, DRI take such rewards in naming their choice of people as informers; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI GINGEE N. RAMACHANDRAN) : (a) Yes, Sir.

(b) Informers are eligible for reward upto 20% of the net sale-proceeds of the contraband goods seized and/ or amount of duty evaded plus amount of fine and penalty levied/imposed and recovered. However, in respect of gold, silver and narcotics drugs seized, the overall ceilings of reward are as per specified rates.

Rewards amounting to Rs. 14.54 crore (approx.) have been given to informers by the Customs Department, including Directorate of Revenue Intelligence and Enforcement Directorate, during the last three years, i.e., 1999-2000, 2000-2001, 2001-2002.

- (c) No such case has come to notice.
- (d) Does not arise in view of (c) above.

Scheme for Cotton Growers

4134. SHRI VIRENDRA KUMAR : Will the Minister of TEXTILES be pleased to state :

(a) whether the Government have launched any scheme to assist the cotton growers in both traditional and non-traditional States;

(b) if so, the details of the scheme launched during the last three years, State-wise;

(c) whether the cotton growers have been covered under the insurance scheme;

- (d) if so, the details thereof; and
- (e) if not, the reasons therefore?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI BASANGOUDA R. PATIL) ; (a) and (b) Government of India has launched the Technology Mission on Cotton, a Centrally Sponsored Scheme, since February 2000. Mini Mission II of the Mission is implemented in both traditional and non-traditional States, which include Andhra Pradesh, Gujarat, Haryana, Karnataka, Madhya Pradesh, Maharashtra, Orissa, Punjab, Rajasthan, Tamil Nadu, Tripura, Uttar Pradesh and West Bengal. The scheme provides for assistance to the cotton growers, through the State Government, and includes the components of transfer of technology through demonstration on production, integrated pest management and training of the farmers/extension workers as well as supply of critical inputs such as seeds, sprayers, sprinkler, drip irrigation system, pheromone traps, bioagents etc.

(c) to (e) Under National Agriculture Insurance Scheme (NAIS), cotton crop is also covered along with other field crops. The scheme covers both loanee and nonloanee farmers and is available to all State / UTs. Central and State Governments share the liability on account of the scheme on 50:50 basis. Cotton being a commercial crop, the actuarial rate of premium is charged which varies from State to State and year to year.

General Financial Rules

4135. SHRI ARUN KUMAR : SHRI RAMJEE MANJHI :

Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state :

(a) whether under the GFR it is mandatory to make purchase upto Rs. 10,000/- through quotation;

(b) whether some Government Department have violated this mandate by not inviting quotations;

(c) whether the Government propose to investigate into such cases of violation of GFR;

(d) if so, the details thereof;

(e) whether the exemption given from the conditions of GFR has since been reviewed; and

(f) if so, the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI ANANT GANGARAM GEETE) : (a) As per Note below Rule 2 in Appendix 8 [Part-I] given in Annexure to Rule 102(1) of GFR, quotations are to be invited for all purchases of stores costing between Rs. 1000/- to Rs. 10,000/-.

(b) to (d) It is for the individual Ministries/Department of the Government of India to strictly comply with the provisions/stipulations of GFRs.

(e) and (f) With a view to promote cooperative movement, Department of Personnel & Training (DOP&T) in consultation with this Ministry had issued an Order dated 14.7.1981 which made it incumbent on all Central Government Departments, their attached and subordinate offices and other organisations financed and/or controlled by Government to make all local purchases of stationery and other items only from Kendriva Bhandar in relaxation of the procedure of inviting tenders/guotations prescribed in GFRs. Keeping in view the ongoing policy of liberalisation of the economy and the emphasis on making Govt. organisations competitive and self-striving, the question of reviewing the existing special dispensation given to Kendriya Bhandar, Super Bazar and NCCF and instead following the provisions of GFRs, has been under active consideration and the DOP&T was requested to review their OM dated 14.7.1981 and adopt the provisions of GFRs, with suitable safeguards for protecting the interest of the three cooperatives.

Purchase from Kendriya Bhandar

4136. SHRI PRABHUNATH SINGH : Will the Minister if FINANCE AND COMPANY AFFAIRS be pleased to state :

(a) whether his Ministry had waived the procedures laid down in Chapter 8 of General Financial Rules regarding calling of tenders for such purchases as are made from Kendriya Bhandar;

 (b) whether any office memorandum was issued in this regard; (c) if not, the reasons therefor;

 (d) whether due Government departments keep on buying stores from Kendriya Bhandar on the basis of OM issued by DOP&AR;

(e) if so, why and was that DOP&AR legal in character;

 (f) whether it is the essential feature of the stores purchase policy to make purchases of stores at most economical prices;

(g) whether the purchase of stores from Kendriya Bhandar are most uneconomical;

(h) whether specific instance of selling computers at retail than approved prices were brought to the notice of the Government but to no action; and

(i) the reasons for not referring the matter to the CBI for investigation and to bring to book the guilty people?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI ANANT GANGARAM GEETE) : (a) to (e) With a view to promote cooperative movement, Department of Personnel & Training (DOP&T) in consultation with this Ministry had issued an Order dated 14.7.1981 which made it incumbent on all Central Government Departments, their attached and subordinate offices and other organisations financed and/ or controlled by Government to make all local purchases of stationery and other items only from Kendriya Bhandar in relaxation of the procedure of inviting tenders/quotations prescribed in GFRs. Keeping in view the ongoing policy of liberalisation of the economy and the emphasis on making Govt. organisations competitive and self-striving, the question of reviewing the existing special dispensation given to Kendriya Bhandar, Super Bazar and NCCF and instead following the provisions of GFRs has been under active consideration and the DOP&T was requested to review their OM dated 14.7.1981 and adopt the provisions of GFRs, with suitable safeguards for protecting the interest of the three cooperatives.

(f) Yes, Sir.

.

(g) to (i) The information is being collected and will be laid on the Table of the House.

[English]

MR. SPEAKER : The House stands adjourned to meet again at 12 noon.

11.03 hrs.

The Lok Sabha then adjourned till Twelve of the Clock.

[English]

12.00 hrs.

The Lok Sabha re-assembled at Twelve of the Clock.

[MR. SPEAKER in the Chair]

(Interruptions)

12.01 hrs

At this stage, Shri Kodikunnil Suresh and some other hon. Members came and stood on the floor near the Table.

PAPERS LAID ON THE TABLE

[Translation]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI ANANT GANGARAM GEETE): Sir, on behalf of Shri Jaswant Singh I beg to lay on the Table :-

(1) A copy of the Cost and Works Accountants (Amendment) Regulations, 2002 (Hindi and English versions) published in Notifications No.F. No.G/18-CWAI/2000/No.CWR(1)2002 in Gazette of India dated the 26th June, 2002 under sub-section (5) of section 39 of the Cost and Works Accountants Act, 1959.

[Placed in Library. See No.LT-5949/2002]

(2) A copy of the Company Law Board (Fees on Applications and Petitions) Amendment Rules, 2002 (Hindi and English versions) published in Notification No.G.S.R.510(E) in Gazette of India dated the 22nd July, 2002 under subsection(3) of section 642 of the Companies Act, 1956.

[Placed in Library. See No.LT-5950/2002]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI ANANT GANGARAM GEETE) : Sir, on behalf of Shri Gingee N. Ramachandran, I beg to lay on the Table-

- A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-
 - (i) G.S.R.292(E) published in Gazette of India, dated the 19th April, 2002 together with an explanatory memorandum seeking to operationalise the Advance Licence Scheme announced in EXIM policy 2002-2007 to come into force with effect from 1st April, 2002, together with a corrigendum thereto published in Notifications No.G.S.R.450(E) dated the 26th June, 2002.
 - (ii) G.S.R.293(E) published in Gazette of India, dated the 19th April, 2002 together with an explanatory memorandum seeking to operationalise the Export Promotion Capital Goods Scheme announced in EXIM Policy 2002-2007 to come into force with effect from 1st April,2002.
 - (iii) G.S.R.298(E) published in Gazette of India, dated the 22nd April, 2002 together with an explanatory memorandum seeking to operationalise the Duty Entitlement Pass Book Scheme announced in EXIM policy 2002-2007 to come into force with effect from the 1st April, 2002.
 - (iv) G.S.R.299(E) published in Gazette of India, dated the 22nd April,2002 together

with an explanatory memorandum seeking to operationalise the Duty Free Remission Certificate Scheme announced in EXIM policy 2002-2007 to come into force with effect from 1st April, 2002, together with a corrigendum thereto published in Notification No.G.S.R.331(E) dated the 7th May, 2002.

- (v) G.S.R.300(E) published in Gazette of India, dated the 22nd April, 2002 together with an explanatory memorandum seeking to operationalise the Advance Licence for Deemed Export Scheme announced in EXIM policy 2002-2007 to come into force with effect from 1st April, 2002, together with a corrigendum thereto published in Notification No. G.S.R.451(E) dated the 26th June, 2002.
- (vi) G.S.R. 301(E) published in Gazette of India, dated the 22nd April, 2002 together with an explanatory memorandum seeking to amend Notification No. 21/2002-Cus., dated the 1st March, 2002.
- (vii) G.S.R. 302(E) published in Gazette of India, dated the 24th April, 2002 together with an explanatory memorandum seeking to amend certain Notifications mentioned therein.
- (viii) S.O. 797(E) published in Gazette of India, dated the 26th July, 2002 together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of import.
- (ix) S.O. 798(E) published in Gazette of India, dated the 26th July, 2002 together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of export.

[Placed in Library. See No. LT-5951/2002]

- (2) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-Tax Act, 1961:-
 - (i) The Income-Tax (Sixth Amendment) Rules, 2002 published in Notification No. S.O. 494 (E) in Gazette of India, dated the 7th May, 2002 together with an explanatory note.
 - (ii) The Income tax (Seventh Amendment) Rules, 2002 published in Notification No.
 S.O. 620 (E) in Gazette of India, dated the 10th June, 2002, together with an explanatory note.
 - (iii) The Income tax (Twelfth Amendment) Rules, 2002 published in Notification No. S.O. 658 (E) in Gazette of India, dated the 21st June, 2002, together with an explanatory note.
 - (iv) The Income tax (Fourteenth Amendment) Rules, 2002 published in Notification No. S.O. 724 (E) in Gazette of India, dated the 10th June, 2002, together with an explanatory note.
 - (v) The Income tax (Tenth Amendment) Rules, 2002 published in Notification No. S.O.
 644 (E) in Gazette of India, dated the 19th June, 2002, together with an explanatory memorandum.
 - (vi) S.O. 645 (E) published in Gazette of India dated the 19th June, 2002 together with an explanatory memorandum specifying the International Crops Research Institution of the Semi-Arid Tropics for the purpose of clause (10C) of section 10 of the Income-tax, 1961 in respect of assessment year 2002-2003 and subsequent assessment years.

(^{- .}

(vii) The Income tax (Eleventh Amendment)
Rules, 2002 published in Notification No.
S.O. 646(E) in Gazette of India, dated the

19th June, 2002, together with an explanatory memorandum.

[Placed in Library. See No. LT-5952/2002]

- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-
 - G.S.R. 402(E) published in Gazette of India, dated the 3rd June, 2002 together with an explanatory memorandum seeking to amend Notification No. 6/2002-CE, dated the 1st March, 2002.
 - (ii) G.S.R. 434(E) published in Gazette of India, dated the 18th June, 2002 together with an explanatory memorandum seeking to amend Notification No. 6/2002-CE, dated the 1st March, 2002.
 - (iii) G.S.R. 435(E) published in Gazette of India, dated the 18th June, 2002 together with an explanatory memorandum seeking to amend Notification No.14/2002-CE, dated the 1st March,2002.
 - (iv) G.S.R.441(E) published in Gazette of India, dated the 21st June, 2002 together with an explanatory memorandum seeking to amend Notification No.29/2002-CE, dated the 13th May, 2002.

[Placed in Library. See No.LT-5953/2002]

- (4) A copy each of the following Notification (Hindi and English versions) under sub-section (7) of section 9A of the Customs Tariff Act, 1975:-
 - (i) G.S.R.436(E) published in Gazette of India, dated the 18th June, 2002 together with an explanatory memorandum seeking to amend Notification No. 21/2002-Cus., dated the 1st March,2002, so as to extend exemption from additional duty of customs on naphtha supplied to five power plants of NTPC.
 - (ii) G.S.R.506(E) published in Gazette of

India, dated the 22nd July,2002 together with an explanatory memorandum seeking to amend Notification No. 91/2001-Cus., dated the 7th September,2001.

- (iii) G.S.R. 518(E) published in Gazette of India, dated the 24th July, 2002 together with an explanatory memorandum seeking to impose definitive anti-dumping duty on Thermal Sensitive Paper (TSP) originating in or exported from People's Republic of China and imported into India, as recommended by the designated authority.
- (iv) G.S.R. 520(E) published in Gazette of India, dated the 24th July, 2002 together with an explanatory memorandum seeking to impose final anti-dumping duty on acrylic yarn, originating in or exported from Nepal and imported into India.
- (v) G.S.R. 521(E) published in Gazette of India, dated the 24th July, 2002 together with an explanatory memorandum seeking to rescinds the notification No. 105/2001-Cus., dated the 10th October, 2001.

[Placed in Library. See No. LT-5954/2002]

(5) A copy of the Securities and Exchange Board of India (Mutual Fund) (Second Amendment) Regulations, 2002 (Hindi and English versions) published in Notification No. S.O. 625(E) in Gazette of India, dated the 11th June, 2002 under section 31 of the Securities and Exchange Board of India Act, 1992.

[Placed in Library. See No. LT-5955/2002]

- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 15 of the Government Saving Banks Act, 1873.
 - (i) The Post Office Savings Bank (General) (Amendment) Rules, 2002 published on Notification No. G.S.R. 348(E) in Gazette of India dated the 10th May, 2002

295

- The Post Office Savings Account (Amendment) Rules, 2002 published in Notification No. G.S.R. 349(E) in Gazette of India dated the 10th May, 2002.
- (iii) The Post Office (Monthly Income Account) Second Amendment Rules, 2002 published in Notification No.G.S.R. 350(E) in Gazette of India dated the 10th May, 2002.
- (iv) The Post Office Savings Account (Second Amendment) Rules, 2002 published in Notification No. G.S.R. 431(E) in Gazette of India dated the 14th June, 2002.
- (v) The Post Office Recurring Deposit (Second Amendment) Rules, 2002 published in Notification No. G.S.R. 514(E) in Gazette of India dated the 23rd July, 2002.

[Placed in Library. See No. LT-5956/2002]

(7) A copy of the Benares State Bank Limited (Amalgamation with Bank of Baroda) Scheme, 2002 (Hindi and English versions) published in Notification No. S.O. 648(E) in Gazette of India dated the 19th June, 2002 under sub-section (11) of section 45 of the Banking Regulation Act, 1949 together with a corrigendum thereto published in Notification No. S.O. 649(E) dated the 19th June, 2002.

[Placed in Library. See No. LT-5957/2002]

(8) A copy of the Statement (Hindi and English versions) indicating the results of market borrowings by the Central Government during the year 2001-2002.

[Placed in Library. See No. LT-5958/2002]

- (9) A copy of the following Annual Reports (Hindi and English versions) under sub-section (8) of Section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980 :-
 - (i) Report on the working and activities of the Indian Overseas Bank for the year 2001-

2002, alongwith Accounts and Auditor's Report thereon.

- (ii) Report on the working and activities of the Syndicate Bank for the year 2001-2002, alongwith Accounts and Auditor's Report thereon.
- (iii) Report on the working and activities of the Canara Bank for the year 2001-2002, alongwith Accounts and Auditor's Report thereon.
- (iv) Report on the working and activities of the Vijaya Bank for the year 2001-2002, alongwith Accounts and Auditor's Report thereon.
- (v) Report on the working and activities of the Andhra Bank for the year 2001-2002, alongwith Accounts and Auditor's Report thereon.

[Placed in Library. See No. LT-5959/2002]

(10) A copy of the Annual Report (Hindi and English versions) of the State Bank of India for the year 2001-2002 alongwith Audited Accounts and Auditor's Report thereon under sub-section (4) of section 40 of the State Bank of India Act, 1955.

[Placed in Library. See No. LT-5960/2002]

(11) A copy each of the Annual Reports (Hindi and English versions) of the State Bank of Hyderabad and State bank of Indore for the year 2001-2002, alongwith Audited Accounts and Auditor's Report thereon under sub-section (3) of section 43 of the State Bank of India (Subsidiary Banks) Act, 1959.

[Placed in Library. See No. LT-5961/2002]

[English]

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI RAJIV PRATAP RUDY): I beg to lay on the Table a copy of the Tea Board 297

Motion Re: Filling up of Vacancy in Joint Committee on Stock Market Scam and Matters Relating thereto

[Recruitment and Conditions of Service of Deputy Director of Tea Development (Plantation)] Bye-laws, 2001 (Hindi and English versions) published in Notification No.11 (5) Estt./85 in Gazette of India dated the 26th January, 2002 under sub-section (4) of Section 50 of the Tea Act, 1953.

[Placed in Library, See No. LT-5962/2002]

(Interruptions)

[English]

12.02 hrs.

MOTION RE: REPORT OF JOINT COMMITTEE ON STOCK MARKET SCAM AND MATTERS RELATING THERETO-EXTENSION OF TIME

SHRI PRAKASH MANI TRIPATHI (Deoria) : Sir, I beg to move :

"That this House do further extend up to the end of the Winter Session of 2002, the time for presentation of the Report of the Joint Committee on Stock Market Scam and Matters Relating Thereto."

MR. SPEAKER : The question is :

"That this House do further extend up to the end of the Winter Session of 2002, the time for presentation of the Report of the Joint Committee on Stock Market Scam and Matters Relating Thereto."

The motion was adopted.

(Interruptions)

[English]

12.021/2 hrs.

MOTION RE: FILLING UP OF VACANCY IN JOINT COMMITTEE ON STOCK MARKET SCAM AND MATTERS RELATING THERETO

SHRI PRAKASH MANI TRIPATHI (Deoria) : I beg to move :

AUGUST 9, 2002 Resolution Re: Approval of Recommendation contained in the Fifth Report of Railway Convention Committee

> "That this House do appoint Shri Anandrao Vithoba Adsul to the Joint Committee on Stock Market Scam and Matters Relating Thereto in the vacancy caused by the resignation of Shri Anant G. Geete."

MR. SPEAKER : The question is :

"That this House do appoint Shri Anandrao Vithoba Adsu! to the Joint Committee on Stock Market Scam and Matters Relating Thereto in the vacancy caused by the resignation of Shri Anant G. Geete."

The motion was adopted.

[English]

(Interruptions)

MR. SPEAKER : Please go to your seats.

(Interruptions)

12.03 hrs.

DEMAND FOR SUPPLEMENTARY GRANT-(RAILWAYS), 2002-2003 DEMANDS FOR EXCESS GRANTS-(RAILWAYS), 1999-2000

AND

RESOLUTION RE: APPROVAL OF RECOMMEN-DATIONS CONTAINED IN THE FIFTH REPORT OF RAILWAY CONVENTION COMMITTEE

MR. SPEAKER : The House may take up combined discussion and voting on Supplementary Demand for Grant (Railways) for 2002-2003, Demands for Excess Grants (Railways) for 1999-2000 and Resolution regarding Railway Convention Committee, for which four hours have been allotted.

MR. SPEAKER : Motions moved :

"That the respective supplementary sum not exceeding the amount shown in the third column of the Order Paper be granted to the President of India out of the Consolidated Fund of India to defray the charges that will come in course of payment during the year ending the 31st day of March, 2003, in respect of the head of Demand entered in the second column thereof against Demand No.16."

"That the respective excess sums not exceeding the amounts shown in the third column of the Order Paper be granted to the President of India out of the Consolidated Fund of India to make good the excess on the respective grants during the year ended on the 31st day of March, 2000, in respect of the following demands entered in the second column thereof against Demand Nos. 2,6 and 10."

Demand for Supplementary Grant (Railways) for 2002-03 submitted to the Vote of Lok Sabha

No. of Demand		Amount of Demands for Grant submitted to the Vote of the House Rs/
(1)	(2)	(3)
16	Assets-Acquisition, Construction and Replacement Other Expenditure	
	Capital	400,00,05,000
	Railway Funds	55,000
	Total	400,00,60,000

Demands for Excess Grants (Railways) for 1999-2000 submitted to the Vote of Lok Sabha

No. of Demand		Amount of Demands for Grants submitted to the Vote of the House (Rs)
(1)	(2)	(3)
2	Misc. Expenditure (Ge	oneral) 1,01,31,416
6	Repair and Maintenar Carriages and Wagon	
10	Operating Expenses-F	uel 54,86,76,719
	Total	56,29,49,829

MR. SPEAKER : Shri Prabodh Panda, who has tabled a Cut Motion to the Supplementary Demand for Grant (Railways) for 2002-2003, may now move his Cut Motion.

Shri Prabodh Panda-Not Present.

The Minister may now move the Resolution.

THE MINISTER OF RAILWAYS (SHRI NITISH KUMAR) : I beg to move:

"That this House approves the recommendations contained in Paragraphs 54,55 ,59,60,61,64, and 65 of the Fifth Report of the Railway Convention Committee (1999) appointed to review the rate of dividend payable by the Railway Undertaking to General Revenues etc., which was presented in the Lok Sabha on 26.02.2002."

MR. SPEAKER : As there are no speakers to participate in the discussion, I proceed further [*Translation*] because Shri Prabodh Panda has not moved cut motion therefore I proceed further.

(Interruptions)

[English]

MR. SPEAKER : I shall now put the Supplementary Demand for Grant (Railways) for 2002-2003 to the vote of the House.

The question is:

"That the respective supplementary sum not exceeding the amount shown in the third column of the Order Paper be granted to the President of India out of the Consolidated Fund of India to defray the charges that will come in course of payment during the year ending the 31st day of March, 2003, in respect of the head of Demand entered in the second column thereof against Demand No.16."

The motion was adopted.

(Interruptions)

MR. SPEAKER : I shall now put the Demands for Excess Grants (Railways) for 1999-2000 to vote.

The question is:

"That the respective excess sums not exceeding the amounts shown in the third column of the Order Paper be granted to the President of India out of the Consolidated Fund of India to make good the excess on the respective grants during the year ended on the 31st day of March, 2000, in respect of the following demands entered in the second column thereof against Demand Nos. 2,6, and 10."

The motion was adopted.

(Interruptions)

[English]

MR. SPEAKER: The hon. Minister of Railways has moved the Resolution for approval of recommendations contained in the Fifth Report of the Railway Convention Committee. I shall now put the Resolution to vote.

The question is :

"That this House approves the recommendations contained in Paragraphs 54, 55, 59, 60, 61, 64 and 65 of the Fifth Report of the Railway Convention Committee (1999) appointed to review the rate of dividend payable by the Railway Undertaking to General Revenues etc., which was presented in the Lok Sabha on 26.2.2002.

The motion was adopted.

12.08 hrs.

APPROPRIATION (Railways) NO.3 BILL, 2002*

SHRI NITISH KUMAR : Sir, I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2002-2003 for the purposes of Railways.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2002-2003 for the purposes of Railways."

The motion was adopted.

SHRI NITISH KUMAR : Sir, I introduce** the Bill. ...(Interruptions)

MR. SPEAKER : The hon. Minister may now move for consideration of the Bill.

SHRI NITISH KUMAR : Sir, I beg to move :

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2002-2003 for the purposes of Railways, be taken into consideration."

MR. SPEAKER : The question is :

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2002-2003 for the purposes of Railways, be taken into consideration."

The motion was adopted.

[English]

MR. SPEAKER : The House will now take up clause by clause consideration of the Bill.

The question is :

"That clauses 2 and 3 stand part of the Bill.

The motion was adopted.

**Introduced with the Recommendation of the President.

^{*}Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 9.8.2002.

Clauses 2 and 3 were added to the Bill.

The Schedule was added to the Bill,

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

(Interruptions)

MR. SPEAKER : The hon. Minister may now move that the Bill be passed.

SHRI NITISH KUMAR : Sir, I beg to move :

"That the Bill be passed."

MR. SPEAKER : The question is :

"That the Bill be passed."

The motion was adopted.

(Interruptions)

12.10 hrs.

[English]

APPROPRIATION (Railways) NO. 4 BILL, 2002*

MR. SPEAKER : Now we go to item No.10-Appropriation (Railways) No. 4 Bill, 2002.

(Interruptions)

THE MINISTER OF RAILWAYS (SHRI NITISH KUMAR): Sir, I beg to move for leave to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 2000 in excess of the amounts granted for those services and for that year.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide

for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 2002 in excess of the amounts granted for those services and for that year."

The motion was adopted.

SHRI NITISH KUMAR : Sir, I introduce** the Bill.

(Interruptions)

MR. SPEAKER : The Minister may now move that the Bill be taken into consideration.

SHRI NITISH KUMAR : Sir, I beg to move :

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 2000 in excess of the amounts granted for those services and for that year, be taken into consideration."

MR. SPEAKER : The question is :

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 2000 in excess of the amounts granted for those services and for that year, be taken into consideration."

The motion was adopted.

MR. SPEAKER : The house will now take up clause by clause consideration of the Bill.

The question is :

"That clauses 2 and 3 stand part of the Bill."

The motion was adopted.

**Introduced with the Recommendation of the President.

^{*}Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 9.8.2002.

Clauses 2 and 3 were added to the Bill.

The Schedule was added to the Bill.

Clause 1, the Enaling Formula and the Long Title were added to the Bill.

(Interruptions)

MR. SPEAKER : The Minister may now move that the Bill be passed.

SHRI NITISH KUMAR : Sir, I beg to move :

"That the Bill be passed."

MR. SPEAKER : The question is :

"That the Bill be passed."

The motion was adopted.

(Interruptions)

MR. SPEAKER : The House stands adjourned to meet on Monday, the 12th August, 2002 at 11 a.m.

12.14 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Monday, August 12, 2002/ Sravana 21, 1924 (Saka). © 2002 By Lok SABHA SECRETARIAT

_

Published under Rules 379 and 382 of the Rules of Procedure and Conduct of Business in Lok Sabha (Ninth Edition) and Printed by The Indian Press, G.T. Karnal Road, Delhi-110033.